

Before The National Green Tribunal
Principal Bench, New Delhi
(Through Video Conferencing)

Original Application No. 34/2020 (WZ)

(I. A. No. 40/2020)

Tanaji Balasaheb Gambhire Applicant(s)

Versus

Union of India & Ors. Respondents(s)

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Dated-12/11/2020


For Respondent No. 13

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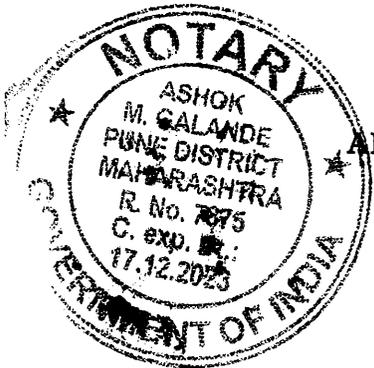
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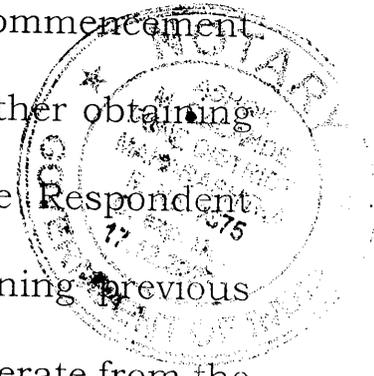
**AFFIDAVIT IN REPLY TO THE MEMORANDUM OF APPLICATION
ON BEHALF OF THE RESPONDENT NO. 13.**

I, Harishchandra Mariba Suryawanshi, Age – 46 years,
Occupation – Service, of the Respondent No. 13, do hereby
state on solemn affirmation as under:

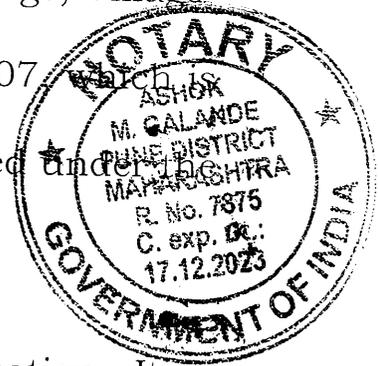
I am working as Office In charge, with the Respondent
No. 13 with effect from 2004. I am well conversant with the
subject matter of the present application and therefore have
been authorized to file an Affidavit in reply to the Original
Application and I. A. filed therein on behalf of the
Respondent No. 13. I crave leave to file an additional



Affidavit as and when necessary. I shall not be deemed to admit anything except save whatever stated here under:

- 1) I have carefully gone through the application and order passed by this Hon'ble Tribunal therein. The paragraph 1 and 2 of the application pertain to the addresses of the applicant and respondents. I will rely upon the correct addresses thereof.
 - 2) The contents of para 3 of the application are partially true. Though, the respondent no. 13 has not obtained Environment Clearance, Consent to Establish and Consent to Operate from the respective authorities on account of no specific conditions had been imposed by the respondent no. 9 in the various Commencement Certificates issued by it in respect of either obtaining Prior Environment Clearance from the Respondent Nos. 3, 4 and 5 respectively or obtaining previous Consent to Establish and Consent to Operate from the Respondent Nos. 6 and 7 respectively till total Completion of the constructions of the projects and handing over of the possession thereof to the Societies by the Respondent No. 13. It is surprising that those Societies have not been made Respondents till date by the applicant for reasons best known to him.
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It is totally incorrect to state that there was gross intentional violation of Environment Clearance Notification - 2006 read with Environment (Protection) Act, 1986 with the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. It is totally denied that the Respondent No. 13 has violated the provisions of Soiled Waste Management Rules and Hazardous Managements Rules in the construction activities of Pristine Privilege, Prism and Pristine Royal at Survey No. 6/2, 6/3, 6/5 and 7 Near Spicer Collage, Village- Aundh, Taluka - Pune City, Pune - 411007 which is stated to be as per the information received under the Right to Information Act, 2005.



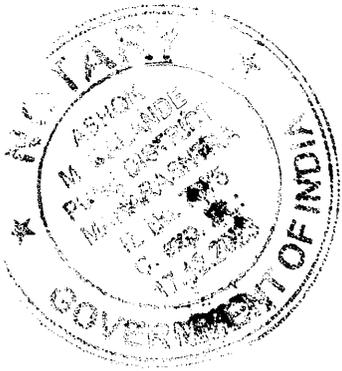
- 3) With reference to Para 4 of the Application, It is submitted that the contents thereof pertain to the various statutory authorities with allegation that the project proponent being resourceful, the authorities turned deaf ears to violations. I am advised not to offer any comments about the same. However, I strongly refute the allegations made against the Respondent No. 13.

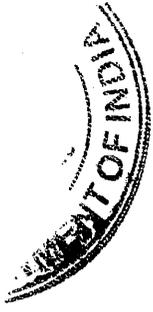
4) With reference to para 5 of the application, I would like to submit that the notice dated 06/08/2019 was issued by the applicants after handing over of the possession of the completed constructions and the buildings to the respective societies a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilege Society Formation Certificate No. (TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively after receipt of Completions Certificates. Therefore, the Notice itself is not issued before handing over of the possessions to the societies and therefore, the Respondent No. 13 is unable to offer any comments about the same. It is therefore incorrect to say that the applicant realized that the Government Machinery are trying to help and facilitate developer to violate laws etc.

5) With reference to para 6 of the application, it is submitted that the application is time bared by the limitation. The application is therefore liable to be rejected/dismissed on the face of the record itself.



- 6) With reference to para 7 of the application, it is submitted as under:
- a) It is submitted that the total area of the plot is 55862.25 Sq. Mtrs. with FSI and Non FSI in respect of Pristine Prism and Pristine Royal at Survey No. 6/2 and 7 respectively. The area of 4973.74 at Survey No. 6/7 CTS No, 2560 (PT), Village Aundh, Pune – 411007. The copies of Architect Certificate dated 25/10/2019 and 17/08/2020 are enclosed and marked as an Annexure I and II respectively.
- b) It is submitted that the development of the project, namely M/s. Padmavati Associates is being an independent project on the land admeasuring the total area of the plot is 55862.25 Sq. Mtrs. with FSI and Non FSI in respect of Pristine Prism and Pristine Royal at Survey No. 6/2 and 7 respectively. The area of 4973.74 at Survey No. 6/7 CTS No, 2560 (PT), Village Aundh, Pune – 411007. The copies of Architect Certificate dated 25/10/2019 and 17/08/2020 are enclosed and marked as an Annexure I and II respectively. Therefore, it is incorrect to say that the PP has mis-led about above projects. In fact, as stated in this reply the





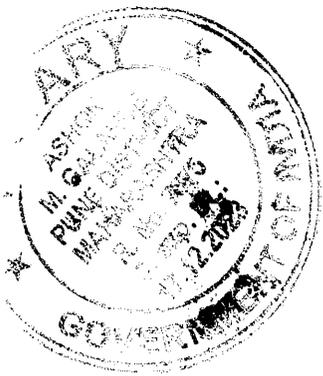
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Pristine Prism and Pristine Royal at Survey No. 6/2 and 7 respectively. The area of 4973.74 at Survey No. 6/7 CTS No, 2560 (PT), Village Aundh, Pune – 411007 i.e. both the plots are on deferent survey numbers and no question of mis-leading arises.

- c) In fact, the committee appointed by Hon'ble National Green Tribunal, P.B. New Delhi has stated in clear-cut terms that the total BUA of M/s. Pristine Privilege for building A-1 and B-1 is having BUA less than 20000 Sq. Mtrs. therefore no EC is required for this project. The Project-proponent is enclosing herewith the report on the "Points to be Examined prepared by it on the basis of its visit and inspection carried out by the committee of above project, which is marked as an **Annexure - "A"** Therefore it is incorrect to say that the Project Proponent has not shown such sub division to get illegal benefits on account of TDR and Blue Line Area.

- d) Since as stated above, M/s. Padmavati Associates is an independent project, it is prerogative of the project proponent to give separate name "M/s. Pristine Privilege, Prism and Pristine Royal". It is submitted that the name of the project





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proponent is Padmavati Associates. However in this project, 3 sociates namely “ (i) M/s. Pristine Privilege, (ii) Prism and (iii) Pristine Royal” have been constituted. The copies of the Registration of these 3 sociates are enclosed herewith and marked as an **Annexure – “B1 to B3”** respectively. It is therefore incorrect to say that the Project Proponent has not shown the names of the sociates in any of permissions obtained from Government Authority. All these sociates are under the name and style of M/s. Padmavati Associates.

- e) It is incorrect to say that the Project Proponent is responsible for all illegal activity during the construction phase as well as for the damage caused to environment and ecology due to this project activity, as the project proponent is the beneficiary from the project and also the profit-making company. The project proponent has already obtained Commencement Certificates and Occupation Certificates from time to time and therefore will rely upon those certificates in subsequent paras.





7) With reference to para 8 of the application, it is submitted that the respondent no. 13 had started the construction of above projects after obtaining necessary Commencement Certificates from time to time, the copies of such Commencement Certificates and Occupation Certificates have been referred to here under as below: -

- a. Commencement Certificate No. 4407/05, dated 18/03/2006 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- b. Revised Commencement Certificate No. 2951/06, dated 15/11/2006 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- c. Revised Commencement Certificate No. 1991/07, dated 04/10/2007 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- d. Revised Commencement Certificate No. 1471/09, dated 04/08/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- e. Revised Commencement Certificate No. 2449/09, dated 04/11/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- f. Revised Commencement Certificate No. 3099/10, dated 13/12/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- g. Commencement Certificate No. 1006/12, dated 25/06/2012 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- h. Revised Commencement Certificate No. 0046/15, dated 08/04/2015 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)



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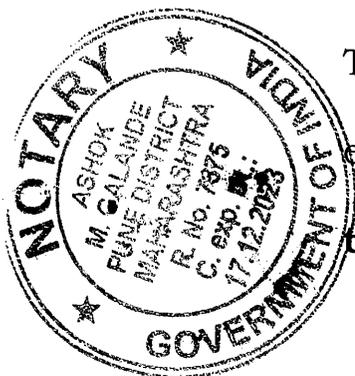


The copies of the said Commencement Certificates are enclosed for Ready Reference and marked as an **Annexure - "C 1 to C 8."**

The Pune Municipal Corporation i.e. the respondent no. 9 after completion of the project complete in all respects with STP, SWM and other Environmental as well as other conditions has granted following commencement certificate as under-

- (a) Completion Certificate for Buildings A1, B1 & B3 No. 380/135 respectively dated 17/12/2009 along with Architect Certificate,
- (b) Completion Certificate for Building A2 No. BPDP/ Zone-1/152 dated 17/12/2009 along with Architect Certificate.
- (c) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate.
- (d) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate &
- (e) Completion Certificate for Building C1 & C2 vide No. OCC/0435/15 dated 13/07/2015 along with Architect Certificate.

The copies of those Completion Certificates are enclosed herewith and marked as an **Annexure - "D1 to D5"** respectively.

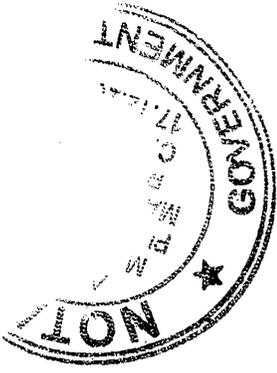




Since the respondent no. 9 had not imposed any condition about obtaining of prior Environment Clearance either at the time of grant of Commencement Certificates or Completion Certificates on account of border line case at the time of issuance of such certificates and at that time FSI and Non FSI were not being taken into consideration after the amendment of 2011. Therefore, this was not intentional omission on the part of respondent no. 9 and respondent no. 13.

- (f) Therefore, it is incorrect to say that the PP has misled about above projects. In fact, as stated in this reply the Pristine Prism and Pristine Royal at Survey No. 6/2 and 7 respectively. The area of 4973.74 at Survey No. 6/7 CTS No, 2560 (PT), Village Aundh, Pune - 411007 i.e. both the plots are on deferent survey numbers and no question of mis-leading arises. In fact the committee appointed by Hon'ble National Green Tribunal, P.B. New Delhi has stated in clear-cut terms that the total BUA of M/s. Pristine Privilege for building A-1 and B-1 is having BUA less than 20000 Sq.Mtrs. therefore no EC is required for this project. The Project-proponent has already enclosed above the





report on the "Points to be Examined prepared by it on the basis of its visit and inspection carried out by the committee of above project, which is marked as an **Annexure "A."**

8) With reference to para 9 of the application, the submissions of the respondent no. 13 are as under –

(a) The respondent no. 13 fairly admit that on account of no specific condition was imposed by the respondent no. 9 in the various Commencement Certificates issued by it and ours was border line case, where in the construction was undertaken as per the Commencement Certificates obtained from time to time, the Environment Clearance was not applied at that time. However, after issuance of the Completion Certificates and after handing over the possessions to the above societies, when the respondent no. 3 & 9 issued notice about non-obtaining of Environment Clearance, the respondent no. 13 immediately applied for Environment Clearance, which is still pending with the respondent no. 3, 4 & 5 respectively.

(b) There are 3 different projects of the respondent no. 13. Out of that, the project in the name of M/s. Pristine



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Prism and Pristine Royal have been granted Commencement Certificates without prior Environment Clearance Condition and therefore without any willful intention, the construction has been completed as per the Commencement Certificates for which, Completion Certificates have also been granted and thereafter the possession along with Deed of Conveyance have been handed over long back to above societies. Even then, the respondent no. 13 has applied for Environment Clearance on 09/09/2019 to the respondent no. 1, which is still pending. The area of 4973.74 at Survey No. 6/7 CTS No, 2560 (PT), Village Aundh, Pune - 411007 i.e. both the plots are on deferent survey numbers and no question of misleading arises. In fact the committee appointed by Hon'ble National Green Tribunal, P.B. New Delhi has stated in clear-cut terms that the total BUA of M/s. Pristine Privilege for building A-1 and B-1 is having BUA less than 20000 Sq.Mtrs. therefore no EC is required for this project. The Project-proponent has already enclosed earlier the report on the "Points to be Examined prepared by it on the basis of its visit and inspection carried out by the committee of above



project, which has been marked as an **Annexure "A"** Therefore, the BUA of 3 projects having different areas and have been constructed at different times at different places, cannot be clubbed together. The Projects M/s. Pristine Prism and M/s. Pristine Royal having 55,862.25 Sq.Mtrs. BUA have been applied for Environment Clearance. But M/s. Pristine Privilege having less than 20000 Sq.Mtrs. area does not require prior Environment Clearance.

- (c) The Project Proponent has already admitted why prior Environment Clearance was not obtained form SEIAA or MoEF and CC, GoI.
- (d) The Project Proponent as already submitted a detailed reply to the directions issued by the Regional Officer, MPCB i.e. the respondent no. 7 as to why it is unable to obtained Consent to Establish and Consent to Operate with reference to the contentions raised in sub clause d, e and i to the para 9 of the application. The copy of the reply given to the directions under section 33A of the Water Act 1974 and Section 31A of the Air Act 1981 is enclosed herewith and marked as an **Annexure –"E"**.





(e) With reference to sub clause f, g and j of the para 9 of the application, it is submitted that as directed in the notice dated 29/08/2019 by the respondent no. 4, the respondent no. 13 applied for prior EC ex- post facto, which is pending on account of no specific provision stated to be available to process the Environment Clearance Violation application after 6 months period prescribed in the Violation Notification dated 14/03/2017.

(f) With reference to the blue line of Mula River and falling of buildings A, B, C1 and C2, it is submitted that the respondent no. 9 has granted Commencement Certificates followed by Completion Certificates because of no specific demarcation of blue line was done at the time of grant of such certificates.

(g) With reference to sub clauses k and l of para 9, it is submitted that the respondent no. 13 has not provided on extracted any quantity of ground water at the time of construction, on the contrary has paid the Pune Municipal Corporation Water Charges for taking water from it from time to time. This was already replied to the directions issued by the MPCB dated 25/08/2020. If at all, the societies whom the possessions have been



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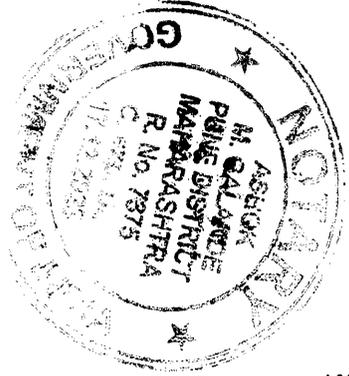
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handed over have taken Borewells and extracting ground water after conveyance, the respondent no. 13 does not know about it and also not responsible for the same.

(h) The Project Proponent has not taken any borewell and used all water from the water supply of the respondent no. 9 and therefore there is no necessity to do any test for ground water contamination or there was no question of any serious ground water contamination.

(i) The Project Proponent has provided necessary solid waste management and during the construction phase total solid waste has been disposed of to the Pune Municipal Corporation Waste Management System. It is therefore in correct to say that waste is generating various greenhouse gases and there was no scientific disposal of solid waste generated from the construction activity.



(j) The Project Proponent has already provided Solar System for Energy Conservation and use of natural energy.

(k) The Project Proponent has also provided Rain Water Harvesting System for ground water recharge system.

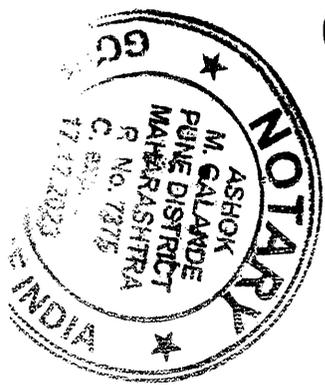


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The documentary evidence about provision of solar system and Rain Water Harvesting System are enclosed and marked as an **Annexure - "F and G"** respectively.

- (l) The Project Proponent is under obligation to provide 10% recreational open space on working land, without which, no completion certificates are issued. Therefore, it is in correct to say that open space is provided on the stilt of the building.
- (m) The Project Proponent has taken all necessary steps as per the commencement certificates and therefore it is in correct to say that it has not provided top layer of fertile soil.
- (n) The Project Proponent has provided adequate tree plantation and necessary green belt as per the requirement. The photographs of the tree plantation and green belt are enclosed an marked as an **Annexure - "H"** collectively.
- (o) The Swimming Tank has been provided as per the permission granted by the Pune Municipal Corporation in the sanctioned plan as per law. A copy of Swimming





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Tank permission dated 06/02/2010 is enclosed and marked as an **Annexure - "I"**

(p) The Diesel Generator Seats are stand by for the purpose of use thereof in case of load shading and they have been provided with the necessary permission for the competent authority. A copy of the said permission dated 17/12/2009 is enclosed and marked as an **Annexure "J"**. The Diesel Generator Seats at the time of manufacturing itself has to ensure that they will not generate any air or noise pollutions beyond permissible standards.

(q) The Project Proponent has already installed necessary Sewage Treatment Plant of the adequate capacity. The Photographs and supporting documents of Sewage Treatment Plant dated 06/11/2009 is enclosed and marked as and **Annexure "K."**

(r) The Project Proponent has provided necessary arrangements to whatever waste generated from there project and therefore complied with all conditions with regard to the same. A copy of the permission obtained from PMC dated 16/10/2009 is enclosed herewith and marked as an **Annexure - "L."**





(s)

The Project Proponent has already stated that though it has not obtained prior Environment Clearance, it has applied for it as soon as Pune Municipal Corporation issued notice. It has also provided necessary waste management as per the commencement certificate and therefore it has been granted necessary completion certificate also. Therefore, it has not caused any Environmental Damage intestinally.

(t) The Project Proponent has complied with all the conditions of commencement certificates and then only completion certificates have been granted. It has applied for Environment Clearance, but without ownership of the sociates on account of conveyance and transfer of the premises, it cannot applied for consents retrospectively.

(u) The Project Proponent has as stated above provided all Environmental Infrastructure as per the commencement certificate and therefore not causing any degradation of environment.

(v) It has not made any illegal tree cutting.

(w) The Project Proponent has already provided Fire and Safety Systems at the site with proper approach road.





Therefore, Fire NOC has been granted and completion certificates are also issued for the suit properties. The copies of Fire NOCs obtained from time to time dated 30/10/2009, 24/12/2009, 10/03/2010 and 03/07/2015 respectively are enclosed and marked as an **Annexure – “M-1 to M4”**

(z) The Project Proponent has provided necessary ramp slope, 15% amenity space and open space also site margin as per the Development Control Rules. Hence, the respondent no. 9 granted all completion certificates.

(aa) The Project Proponent has provided DP Road widening area as required by the Pune Municipal Corporation as well as green belt as per the Commencement Certificate and then only Completion Certificate have been granted.



(bb) The Project Proponent has followed whatever conditions are imposed in the Commencement Certificate and therefore not violated the principles of sustainable developments by providing necessary Pollution Control Devices.



(cc) There are no traffic congestion because the Vehicle Parking and Transportation Area provided as per regular norms and sanction of the plan by the Pune Municipal Corporation.

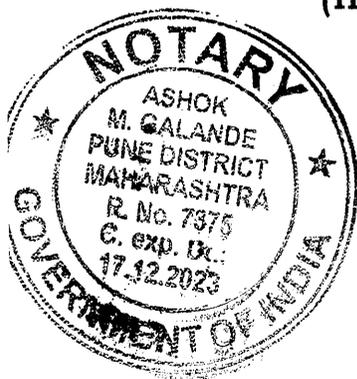
(dd) The Project Proponent has already followed the Environment Management Systems incorporated in the sanctioned plan.

(cc) The Project Proponent has already complied with all the FSI norms in respect of internal road, amenity spaces and open spaces etc. as per sanctioned plan.

(dd) It is incorrect to say that the Project Proponent has caused more than Rs. 3,50,00,00,000/- which is also not the total cost of projects.

(ee) The was never careless and unapologetic and reckless towards environment protection.

(ff) Since, the total project has been completed as per the Commencement Certificates and Completion Certificates have been granted, which sociates have been transferred to the respective sociates, no cause arises for demolition of the project for construction.





The respondent no. 13 submits with due respect that all permissions in respect of Commencements, Completions, have been granted only after verification of the conditions in respect of solid, liquid and other waste managements with Fire NOC, Tree Plantation and Cutting permissions, Solar Systems, Rain Water Harvesting duly inspected and certified by the competent authority. Hence, no question of any violation arises.

- 8) With reference to the facts and circumstances mentioned in para 10 of the application, it is submitted that the respondent no. 13 fairly admitted that on account of no specific condition was imposed by the respondent no. 9 in the Commencement Certificates issued from time to time as well as issuance of Completion Certificates from time to time, there was no intentional violation of Environment Impact Assessment Notification. It was border line case, where subsequently FSI was increased or where non FSI was added by amendment to the Environment Impact Assessment (EIA) Notification. This was also on account of market conditions, further development in the area as well as the division of plot etc. It is also





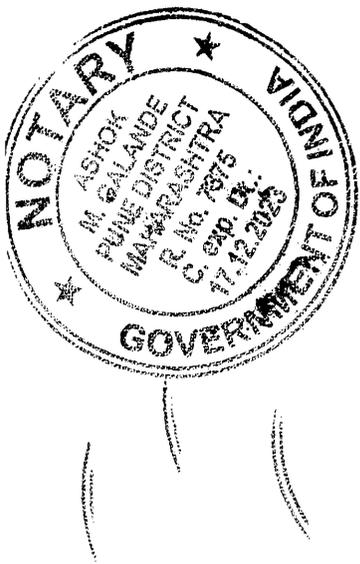
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submitted that the total BUA was in respect of M/s. Pristine Prism and Pristine Royal, which were developed together having their BUA, for which EC was required. However, as stated above the FSI of M/s. Pristine Privilege was less than 20000 Sq. Mtrs., for which no Environment Clearance and Consent was required. The committee appointed by this Hon'ble Tribunal also given specific report in the behalf. Therefore, the total BUA cannot be 65401 Sq. Mtrs.

9) With reference to para 11 of the application, the submissions of the respondent no. 13 are as under.

(a) With regard to sub clauses a, b, c and d of para 11, it is submitted that since the projects of the respondent no. 13 have already been completed and the possessions have been handed over by conveyance to the respective societies, the respondent no. 13 cannot apply retrospectively for consent to establish and consent to operate on account of not having any ownership with it. However, the respondent no. 13 fairly admit that it has not obtained consent to establish and consent to operate under the provisions of the Water and Air Acts at the time of when it established the projects and when it started it



operation and handed over the possession as per conveyance to the societies. It is ready to comply with whatever legally can be complied with.

However, the respondent no. 13 has complied with the solid waste management conditions imposed in the commencement certificates and also provided necessary solid waste management as stated above. Thereafter only completion certificates have been issued by the respondent no. 9.

10) With reference to para 12 of the application the submissions are as under-

- (a) The applicant has referred a number of proposal case nos. recorded as ADH/0357/05 and ADH/0046/11 in the Pune Municipal Corporation against the owners, which are nothing to do with the present completion of projects by the respondent no. 13 being internal compliances. These are various permissions given by the respondent no. 9 from time to time. Now since completion certificates have already been issued by the respondent no. 9 and the possessions of the societies have already been handed over to the respective





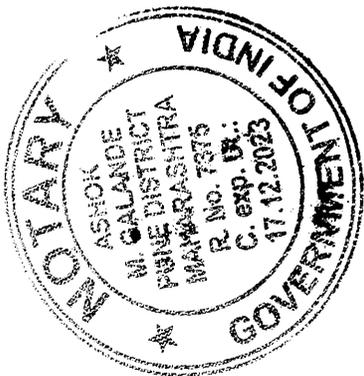
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societies as per conveyance, those references have no meaning at all.

b) With reference to sub clauses the c, d and e of para 12, it is incorrect to say that the tactic adopted by the Project Proponent to over cum the requirement of Environment Clearance and Consents. In fact, as stated above, the above projects are under taken as per availability of funds, market conditions and sanctions obtained from the respondent no. 9 from time to time. Only the projects covered under M/s. Pristine Prism and M/s. Pristine Royal being under taken together were having more than 20000 sq.mtrs. and therefore require to obtain prior Environment Clearance and Consents. The project of M/s. Pristine Privilege was less than 20000 Sq.Mtrs. and does not require to obtain prior Environment Clearance and Consents.

c) With regard to sub clauses e, f and g it is submitted that the ground water was not extracted and whatever effluent was discharged, was done after due treatment and no polluted water was discharged into Sever Line of Pune Municipal Corporation. The DG sets are already manufactured with the compliance norms for emissions and therefore no air pollution caused. In



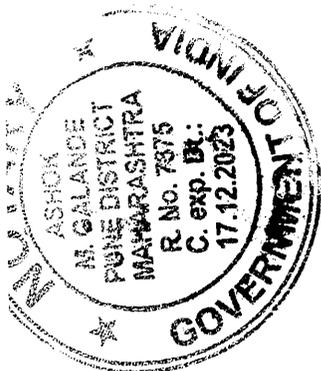


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fact, DG sets are stand by in case of load sheading and therefore no pollution caused. The Project Proponent already tried to comply with Pollution Control Laws.

- d) With refence to sub clauses h, i, j and k of para 12 of the application, it is true that on account of changing market conditions, the development of the said area with DP roads and also the change of circumstances, the respondent no. 13 has to obtain 11 revisions and last revision has been obtained on 02/01/2018. another plot for which, sanction is obtained vide ADH/0046/11. However, it is made clear that though M/s. Pristine Prism and M/s. Pristine Royal being joint projects and it required to obtain prior Environment Clarence having more than 20000 Sq. Mtrs. BUA, but for M/s. Pristine Privilege, which is separate project having less than 20000 Sq.Mtrs. area of BUA, it does not require to obtain prior Environment Clearance and Consents. But nowhere, the respondent no. 9 till completion of the projects and issuance of completion certificates as well as transfer of the premises to various societies have imposed condition about obtaining prior environment clearance. The condition for obtaining Environment Clearance has been



communicated only after transfer of completed projects to the societies.

It is therefore submitted that the above projects have been undertaken as per market conditions, financial conditions and necessary development of DP in that area from time to time.

- 11) With reference to para 13 in respect of contentions regarding scam on account of area statement made by the applicants, the following are the submission –
- (a) The respondent no. 13 will rely upon true and correct position of building C1 and C2 construction and the area statement about the same.
 - (b) The claim regarding permissible FSI of the project proponent is correct and the project proponent will rely upon factual position thereof.
 - (c) It is incorrect to say that the project proponent has not provided mandatory 15% amenity space and 10% open space under the DC Rules of Pune Municipal Corporation.





(d) It is incorrect to say that the project proponent has not provided widening area of 1270 Sq.Mtrs. and not handed over to Pune Municipal Corporation.

(e) Project proponent has provided necessary green belt and then only completion certificates have been issued.

(f) Regarding total BUA on the plot at survey no. 6/2 and 7 as well as 6/3, 6/5 at f, g and BUA shown at h, the respondent no. 13 will rely upon true and correct position thereof.

(g) With reference to the contentions raised in sub clauses i, j and k of para 13, the Committee appointed by this Hon'ble Tribunal has already examined the part of the projects, which required prior Environment Clearance and submitted its report before this Hon'ble Tribunal. The respondent no. 13 will rely upon true and correct position thereof.

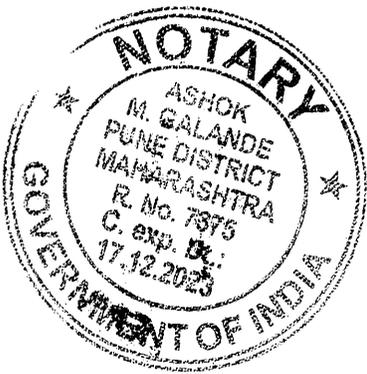
12) With reference to the contentions raised about the ground water extraction, test and permission for basement constructions, it is submitted that the basements are constructed as per sanctioned plans and the project proponent has not so far extracted





ground water. The contentions raised in sub clauses d, e, and f, the respondent no. 13 will rely upon true and correct position.

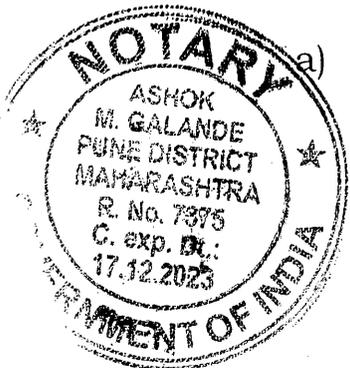
- 13) With reference to para 15 of the application with regard to installation of Rain Water Harvesting System, it is submitted that the Rain Water Harvesting System is already provided. The necessary documentary evidence to that effect already submitted to the Pune Municipal Corporation and also enclosed in this affidavit.
- 14) With regard to the contentions raised about soil preservation and testing in para 16, the respondent no. 13 will rely upon true and correct position thereof.
- 15) With reference to use of huge quantity of fresh water consumption, generation of solid waste and waste water as well as treatment thereof as mentioned in para 17 of the application, the respondent no. 13 would like to rely upon true and correct position thereof.
- 16) With reference to illegal installations and operations of DG sets, in para 18 of the application, the respondent no. 13 will rely upon the correct position thereof.





Necessary permission has been obtained from the competent authority and DG sets conform to the standards prescribed for the same.

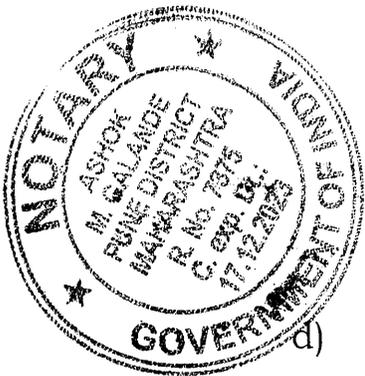
- 17) With reference to para 19, the contentions about energy conservation, solar system it is denied that no energy or solar system have been provided. The respondent no. 13 has already given in earlier paragraph the details of solar systems and energy conservation.
- 18) With reference to para 20 about 10% recreational open space, the respondent no. 13 will rely upon true and correct position thereof.
- 19) With reference to para 21 about damage to Environment and Ecology, the respondent no. 13 will rely upon true and correct position thereof.
- 20) With reference to para 22 of the application, it is submitted as under –



- a) It is denied that the respondent no. 13 has any unholy nexus with the City Engineer of the respondent no. 9, it is also denied that the blatant violations committed by them.

There was confusion about imposition of condition of prior Environment Clearance with various Municipal Corporations including Pune Municipal Corporation. Therefore, subsequently, MPCB has to issue necessary circular to all the Municipal Corporation to impose any such condition in the Commencement Certificates.

- c) The project proponent has fairly admitted that on account of not having any specific condition of prior Environment Clearance, without any intention, the project proponent has undertaken the constructions as per the Commencement Certificates and after completion thereof, completion certificates have been issued on account of compliance of all conditions stipulated in the Commencement Certificates. At that time, no condition of Consent to Establish was imposed with prior Environment Clearance. Hence unintentionally, Consent to Establish was not obtained.



- d) The project proponent has provided necessary marginal space, amenity space, 10% open space and provided information as per site. Hence it incorrect to say that false information was given and no

plantations at site, the development is as per DC Rules only.

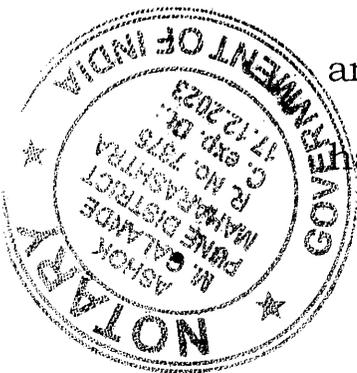
- e) project proponent has already installed STP as stated above and also handed over DP road and then only Completion Certificate has been granted there was no illegally tree cutting or any illegal act except obtaining of Environment Clearance, Consent to Establish and Consent to Operate.

- 21) With reference to para 23 of the application, the respondent no. 13 has already applied for grant of Environment Clearance and ready to do necessary restoration and restitution of Environment and Ecology as may be directed by the respondent no. 1, 3, 4 and 5 respectively. The construction is already completed as per the Commencement Certificates and therefore completion certificates are also issued and then possession of the completed constructions given to the societies. Hence, there is no necessity to demolish any construction or stop it as it is done as per sanctioned plans. The other contents pertain to other Government Department; hence I am advised no to deal with same.





With reference to para 24 of the application, it is submitted that the SEIAA, Maharashtra with reference to the complaint of the applicant dated 06/08/2019, had issued proposed directions dated 29/08/2019 to the respondent no. 13 after completion of the total construction as per the commencement certificates and Completion Certificates issued by the respondent no. 9 and handing over of the possession thereof to the societies, which are now owners of the project, which are not made necessary respondents in this application. The respondent no. 13 has made necessary application for grant of ex-post facto Environment Clearance under the EIA (Violation) Notification, 2017 dated 14/03/2017. The respondent no. 13 already fairly admitted that without any intention to do violation, the construction was undertaken and completed as per the completion certificates, in which no prior condition of Environment Clearance was imposed and after compliance of all conditions, completions certificates are also issued and therefore the societies have been handed over the possessions after conveyance.





Though SEAC-III has consider proposal in the 96th meeting, it is denied that the project proponent remained willfully absent. In fact, the SEAC – III and SEIAA are unable to take the proposal for appraisal of violation, as per information on account of submission thereof after 6 months' time prescribed in the EIA (Violation) Notification, 2017. The respondent no. 13 as already submitted its replies and representations to the proposed directions on 11/11/2019 and 27/10/2020 respectively. The copies of both the replies are enclosed and marked as **an Annexure – “N-1 and N-2”** respectively. Besides that, the respondent no. 13 also approached Secretary, **MoEF, and CC, GoI** **vide letter dated 26/10/2020**. A copy of said representation dated 26/10/2020 is enclosed and marked as an Annexure – “O”

23) With reference to para 25, 26 and 27 of the application, it is submitted that the contents thereof pertain to other respondents. Hence, I am advised not to deal with same.

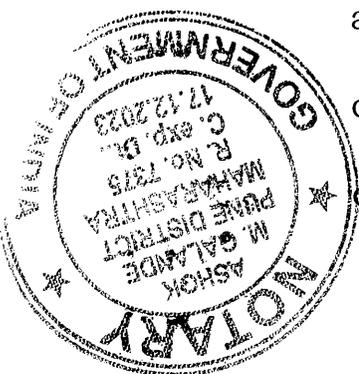
24) With reference to para 28 of the application, it is submitted that the application is bared by limitation on account of it is not filed within 6 months period.



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Further, before grant or refusal of Environment Clearance, the applicant has no locus standing to file present application. It is submitted that while completion of construction, all conditions imposed in the Commencement Certificates have been completed and compliance and therefore completion certificates have been granted. Now the premises are handed over by conveyance to the societies and no more control or ownership of the respondent no. 13 remains on the said constructions. Even then, if SEIAA with the approval of MoEF and CC, GoI, is ready to deposit whatever cost is imposed for not obtaining prior Environment Clearance. Similarly as per as grant of Consent to Establish and Operate, after necessary legal orders as to whether it can be retrospectively obtained, the respondent no. 13 is ready to comply with it. The respondent no. 13 is ready to comply with whatever additional environmental conditions imposed subject to specific permissions of the societies to whom completed premises are handed over or to deposit the amount of expenditure to be incurred on such compliance of conditions with those societies, which can be directed to comply with. The respondent no. 13





will rely upon true and correct possession of locus standi.

25) With reference to para 29 of the application it is submitted that the filing of applications after the limitation period itself makes the application not tenable and therefore liable to be dismissed on face of record. Even then, the respondent no. 13 is duty bound to abide by all legal provisions and direction issued by the this hon'ble tribunal. The respondent no. 13 has already replied to all the points raised by the applicant, which are repetitive in para 29 and 30 of the application. Hence no separate reply is necessary. The respondent no. 13 will rely upon true and correct possession thereof.

26) With reference to para 31 of the application, it is submitted that due to procedure has been laid down under the EIA (Violation) Notification, 2017, which can be very well be followed to decide violation case.

Hence, there is no necessity to again asking for further trial thereof. In fact, the application was filed after expiry of limitation period of 6 Months and therefore liable to be dismissed on the face of record.



27) With reference to para 32 of the application about prior clauses, since the construction has already been completed and completion certificates have been issued, on the basis of which, conveyance deeds executed with the societies and the societies are in possession of the premises as owners. Hence no order for demolition can be passed for the construction done as per Commencement Certificates. The respondent no. 13 fairly admitted that unintentionally on account of no conditions for prior Environment Clearance was imposed, the construction with environmental infrastructure of STP, Solid Waste Management, Solar Systems, Green Belt, etc. have been completed and to the extent possible, environmental compliance done. Even then, as per notice, application for Environment Clearance is made and the respondent no. 13 is ready to follow directions about C to E and C to O provided the societies are ready to apply for the same. The respondent no. 13 is ready to comply with whatever order are issued by SEIAA & therefore the matter may kindly be decided to be assessed by SEIAA as per the prescribed norms. The respondent no. 13 is duty



bound to comply with order passed by this Hon'ble Tribunal.

Dated this 10th Day of November 2020 at Pune.

Identified by

Affiant

Advocate for the Respondent No. 13

Authorized Signatory

VERIFICATION

I, Harishchandra Mariba Suryawanshi, Age - 46 years, Occupation - Service, state that the contents of para 1 to 27 of my affidavit are true and correct to the best of knowledge and documents enclosed there to are Photo Copies of my office record.

Dated this 12th November, 2020 at Pune.

Identified by

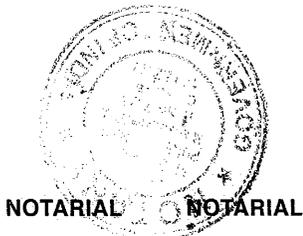
Affiant

Advocate



Authorised Signatory

NOTED AND REGISTERED
AT SR. NO. 1398/2020
DATE: 12 NOV 2020



BEFORE ME

ASHOK MARUTRAG GALANDE
NOTARY
GOVT. OF INDIA

Before The National Green Tribunal
Principal Bench, New Delhi
(Through Video Conferencing)

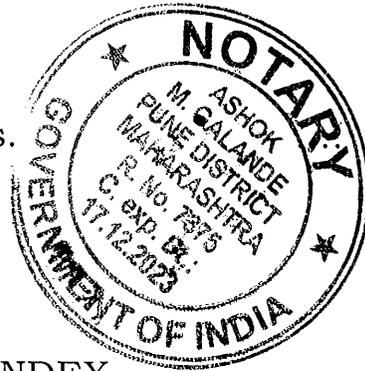
Original Application No. 34/2020 (WZ)

(I. A. No. 40/2020)

Tanaji Balasaheb Gambhire Applicant(s)

Versus

Union of India & Ors.



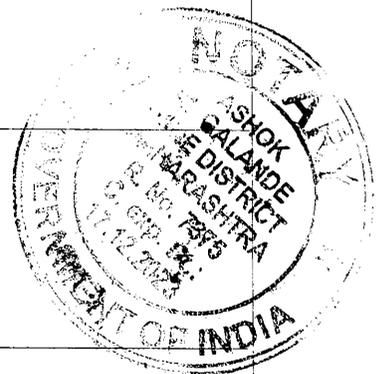
Respondents(s)

INDEX

S.No.	Particulars of Documents	Page Nos.
		From- To
1	Main Affidavit of R. No. 13	1 to
2	Annexure A Joint Committee Report of MPCB and SEIAA dated 20/08/2020	
3	Annexure B – Society Registration Certificates	

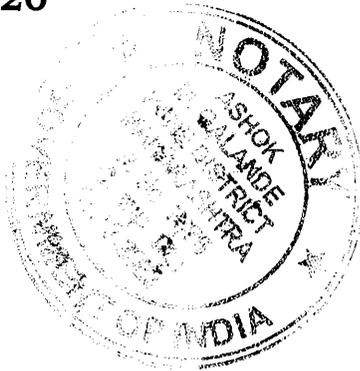
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4	Annexure C- Commencement Certificates	
5	Annexure D- Completion Certificates	
6	Annexure E- Reply to the MPCB Directions dated 25/08/2020	
7	Annexure F- Solar Certificate	
8	Annexure G- Rain Water Harvesting Certificate	
9	Annexure H- Garden NOC	
10	Annexure I- Swimming Tank Permission dated 06/02/2010	
11	Annexure J- DG Permission dated 17/12/2009	
12	Annexure K-STP Documents dated 06/11/2009	



13	Annexure L-OWC NOC dated 06/10/2009	
14	Annexure M- Fire NOCs	
15	Annexure N- Environment Department Replies dated 11/11/2019 and 27/10/2020	
16	Annexure O-MoEF and CC, G o I dated 26/10/2020	

Dated-12/11/2020



ANNEXURE-I

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JAGADISH P. DESHPANDE
architect

TO WHOM SO EVER IT MAY CONCERN

We are working as Architects for the scheme at S. No. 6/5, CTS No. 2560 (Pt.), Village: Aundh, Pune known as "PRISTINE PRIVILEGE". Said scheme is being developed by "PADMAVATI ASSOCIATES" having their office at 100, East Street Gallery, East Street, Camp, Pune - 411 001.

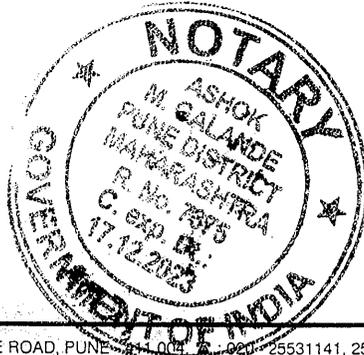
Revised Building plans for the said scheme are approved by Pune Municipal Corporation vide C. C. No. 1005/12, dated 25/06/2012. Occupancy Certificate for the said building is obtained from the Pune Municipal Corporation vide OCC/0193/14, Dated : 15/05/2014.

The details of Plot Area, F.S.I. & NON FSI etc. is as below:

No.	Particulars	Area in Sq.mtrs
1.	Area of Plot	3800.00
2.	Built-up area	2777.96
3.	Non FSI	2195.78
4.	Total FSI & Non FSI	4973.74

That the above information is true and correct to the best of my knowledge.

Date : 25/10/2019
Place : Pune



(Jagadish P. Deshpande)

Annexure-II

JAGADISH P. DESHPANDE
Architect

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TO WHOM SO EVER IT MAY CONCERN

We are working as Architects for the scheme at S. No. 6/2 & S No. 7, Village: Aundh, Pune known as "PRISTINE PRISM & PRISTINE ROYAL". Said scheme is being developed by "PADMAVATI ASSOCIATES" having their office at 100, East Street Gallery, East Street, Camp, Pune - 411 001.

Revised Building plans for the said scheme are approved by Pune Municipal Corporation vide C. C. No. 2554/17, dated 03/01/2018. Occupancy Certificate for the said building is obtained from the Pune Municipal Corporation vide BCO/135 Dated : 17/12/2009 For Building A1, B1, B3, [BDDP/Zone I/152, Dated : 16/01/2010 For Building A2, OCC/0784/10 Dated : 05/01/2011 For Building B2, OCC/0453/15 - Final Dated : 13/07/2015 For Building C1 & C2.

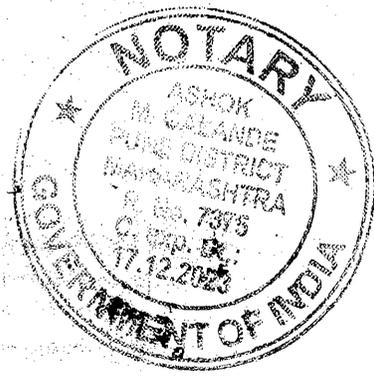
The details of Plot Area, F.S.I. & NON FSI etc. is as below:

No.	Particulars	Area in Sq.mtrs
1.	Area of Plot	24250.00
2.	Built-up area	27341.01
3.	Non FSI	28521.24
4.	Total FSI & Non FSI.	55862.25

That the above information is true and correct to the best of my knowledge.

Date : 17/08/2020
Place : Pune


(Jagadish P. Deshpande)



Annexure - A

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PUNE.

ORIGINAL APPLICATION No. 34/2020

Date of Site visit:	20.08.2020
Address:	Project developed by M/s. Padmavati associates as M/s. Pristine Prism & Pristine Royal, Su. No. 6/2, 7 and M/s. Pristine Privilage S. No. 6/5, CTS. No. 2560(pt), Village Aundh, Pune.

THE REPORT ON THE "POINTS TO BE EXAMINED"

The visit to the site is carried out by Dr. Y. B. Sontakke, Joint Director (WPC) MPCB Sion Mumbai, Dr. Mukund S. Athavale Member of SEIAA Maharashtra, Dr. J. B. Sangewar, Regional Officer, MPC Board, Pune, Mr. Pratap Jagtap Sub regional officer MPC Pune-I, Mr. Sudhir Kadam, Executive Engineer, and Mr. Dattatraya Takle, Sub-Engineer, both from Building Permission Department, Pune Municipal Corporation [PMC], Pune. The Project Proponent [PP] M/s. Padmavati associates has developed two projects as Pristine Prism & Pristine Royal on Survey No. 6/2, 7 and M/s. Pristine Privilage on Survey No. 6/5, CTS. No. 2560(pt), Village Aundh, Pune. The committee has scrutinized various documents made available to it by the PP and observed the buildings and the project premises from the view point of the concerns raised by the appellant. The followings are the important particulars:

1. Projects and their lands

Pristine Royal & Pristine Prism are two different projects by name but are constructed on the same piece of land bearing Survey No. 6/2, 7, of Village Aundh, Pune, whereas Pristine Previlage is a different project developed on Survey No. 6/5, CTS. No. 2560 (pt) of Village Aundh, Pune as per letter by Building Permission Department, PMC, Pune dated 20.08.2020.

As such, Pristine Prism & Pristine Royal toghter and Pristine Privilage are two separate and distinct projects constructed on different lands pieces [they have different 7/12 extracts] situated adjacent to each other.

2. Approvals

2.1: Pristine Prism & Pristine Royal

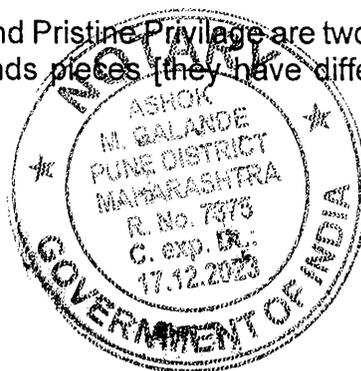
Total Plot area: 24250 Sq.M.

The project is approved by PMC vide commencement certificate No. CC/4407/2005 dated 18/03/2006 (New Sanction), CC/2554/17, dtd.03/01/2018 (last version) and Total Occupancy Certificate No. OCC/0435/15 dated 13/07/2015.

(Ref: letter by Building Construction Department PMC dated. 20/08/2020 & Architect's Certificate dated 17.08.2020)

Pristine Prism [5 buildings] : Building configurations:

- Building No. A1 – Parking+13 Floors
- Building No. A2 – Parking+15 Floors
- Building No. B1 – Parking+12 Floors
- Building No. B2 – Parking+15 Floors
- Building No. B3 – Parking+12 Floors



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Pristine Royal [2 buildings] : Building configurations:
 Building No. C1 – Parking+10 Floors
 Building No. C2 – Parking+10 Floors

Total built-up area [TBA] of both projects: 55862.25 Sq.M.
Environmental Clearance [EC]: No prior EC; PP is seeking the post-facto approval.
Consent to Establish & Consent to Operate are not obtained in the absence of the EC.



2.2: Pristine Privilage

Total Plot area of the said project is 3800 Sq.M.

The project is approved by PMC vide commencement certificate No. CC/1005/2012 dtd. 25/06/2012 (last version) and Total Occupancy Certificate No. OCC/0193/14 dtd. 17/05/2014. (Ref: letter by Building Construction Department PMC dated. 20/08/2020 & Architect's Certificate dated 25.10.2019).

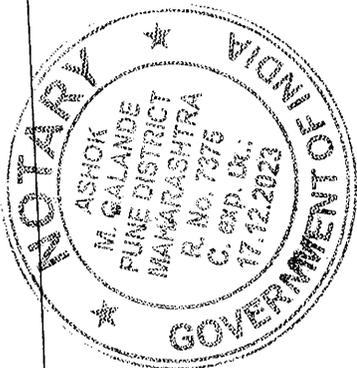
Pristine Privilage [2 buildings]: Building configurations:

Building No. A1 – Parking+05 Floor,
 Building No. B1 – Parking+05 Floor.

Total built-up area [TBA] of this project: 4973.74 Sq.M.
Environmental Clearance [EC]: As the TBA is less than 20000 Sq.M. no EC is required.

3. Point wise observations:-

Sr. No.	Point examined	Observations
1	The project proponent has not complied with environmental norms by non-obtaining of mandatory prior Environmental Clearance, Consent to Establish, Consent to Operate.	<p>As per the aforementioned particular no.2.1, it is clear that the Project Proponent has carried out construction activity for TBA-55862.25 SQM for project Pristine Prism & Pristine Royal without taking prior Environmental Clearance and has also not obtained consent to establish & consent to operate under Water (P & CP) Act 1974 and Air (P & CP) Act, 1981.</p> <p>PP has now applied for prior Environmental Clearance to MoEFCC, New Delhi on 09.09.2019.</p> <p>Environment Department, Gov. of Maharashtra, vide letter dated 29.08.2019 issued proposed directions to M/s. Padmavati Associates u/s 5 of the Environmental (P) Act 1986 r. w. EIA Notification-2006 dated 14.09.2006 and to the Commissioner, Pune Municipal Corporation, Pune, on 16.11.2019. In response to this direction, PMC has issued notice to PP on 13.12.2019.</p>



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		<p>MPC Board has also issued proposed directions u/s. 33 A of Water (P & CP) Act, 1974, 31 A of Air (P & CP) act, 1981 on 03.03.2020.</p> <p>As per the aforementioned particular no.2.2, it is clear that the project Pristine Prism has TBA- 4973.74 Sq.M and is below 20,000 Sq.M. Therefore, it neither attracts prior Environmental Clearance under EIA Notification 2006, nor consent to establish, consent to operate under Water (P & CP) Act 1974 and Air (P & CP) Act, 1981.</p>
2	<p>The part of the project is affected by blue line of Mula River and Buildings A, B, C1 & C2 are following under blue flood line of the Mula River.</p>	<p>Both the buildings of <u>Pristine Royal</u> are within the zone of Blue and Red flood lines. PMC has informed that the practice of showing Flood Zone by Blue & Red lines on the Development plan started in 2017. It appears that Above said project were completed in 2015 when there was no practice of depicting the river flood zone on the building proposal drawings.</p>
3	<p>PP is extracting Huge quantity of ground water from three borewell and not obtained CGWA permission for ground water extraction, not made test of ground water.</p>	<p>No bore wells are observed in premises during the visit.</p>
4	<p>PP has not provided Solid Waste treatment & OWC units and waste is dumped to PMC yard.</p>	<p>PP has installed OWC of capacity 130 KG/D in Pristine Prism and 75 KG/D in Pristine Royal. However, OWC of Pristine Royal is not in operation.</p>
5	<p>PP has not provided any energy conservation system for energy savings.</p>	<p>In both the projects solar heater system is provided to all the buildings.</p>
6	<p>PP has not provided any rainwater harvesting system.</p>	<p>The committee cannot corroborate the claim of the provision of the rain water harvesting system as the said chambers could not be opened.</p>
7	<p>PP has not provided 10 % recreational open on virgin land</p>	<p>It is the opinion of the PMC that the recreation open spaces that are found only on the Podium are as per their circular.</p>
8	<p>Not preserved top layer of fertile soil and no soil test.</p>	<p>All buildings are already constructed; as such the committee is unable to offer any comments on soil preservation.</p>
9	<p>PP has not made tree plantation as per the norms. of required trees.</p>	<p>Many trees are observed in the project premises and as per the certification of the Tree Authority PMC dated 18.03.</p>

		2015, 285 trees are planted. This number appears to be adequate.
10	PP has provided swimming tank giving additional burden on the ground water.	PP has provided two swimming pools in Pristine Prism and in Pristine Royal as per the revised plan that is approved on 03.07.2018.
11	PP has installed 6 DG set at project site causing air pollution.	PP has installed 160 KVA DG set in M/s. Pristine Prism and 125 KVA in Pristine Royal.
12	Huge quantity of sewage water generated, and PP has not provided STP.	PP has installed 160 CMD capacities STP in Pristine Prism; however it is not in operation and untreated domestic waste is drained in PMC sewer line. Pristine Royal has no STP.
13	PP has not provided fire and safety system at site and there is no approach road for fire engine.	PP has obtained final fire NOC from PMC on 13.07.2015 and previously on 17.06.2009. The committee has observed that the fire tender can manoeuvre in the premises so as to carry out the rescue operation.
14	PP has not provided the ramp slope in the ration of 1:10	No ramp for inter floor vehicular movement is observed in the project premises.
15	PP has not provided side margins, 15 % amenity space, as per DC rules, not provided 10 % open space on virgin land, not provided DP road winding area of 1270 sqm meters and not hand over to PMC, not developed green belt area of 3000 sqm as shown in DP plan.	As informed by the PMC, PP has developed project as per the proposal drawings approved by them. All open spaces [front, rear, & side], and the recreation open spaces on the podium are as per the approvals and thereby in conformity with the DC Rules (1987) and their own circular. 15% amenity space is not required as per provisions of DC Rules (1987) No.13.8. The PP has also developed the green area between the river and the D.P. road that passes through the plot.

20th August 2020
Pune

(Dr. Mukund S. Athavale)
Member,
SEIAA, Maharashtra state.

(Dr. Y. B. Sontakke)
Jt. Director (Water)
MPC Board, Mumbai.



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Office Of The City Engineer
Building Permission Department
Pune Municipal Corporation
Outward No. :- zone 6/351
Date :- 20/08/2020

To,
Reginal Officer
MPCB Board, Pune,
Jog Center, 3 rd Floor,
Mumbai-Pune Road, Wakadewadi,
Pune - 411003.

Original Application No. 34/2020 (WZ)
(I.A. NO. 40/2020)
Tanaji Balasaheb Gambhire
Vs.
Union Of India & Ors.

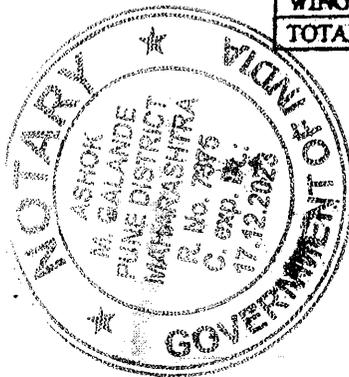
Site visit Was Conducted on 20 Aug. 2020 by Maharashtra Pollution Control Board (MPCB) and Building Permission Department, PMC Officials for projects Pristine Royal and Prism. The observations made during the site inspection are as follows-

1. Pristine Royal and Prism Two different project names but construct in same land.

Prism & Pristine Royal

2. Residential Building project known as Prism & Pristine Royal developed on land bearing S.No. 6/2 and 7, villege Aundh, Pune.
3. Said Project have been constructed vide commencement certificate number CC/4407/2005, dated 18/03/2006 (New Sanction), CC/2554/17, dated 03/01/2018 (Last revision) and Total Occupany certificate No OCC/0435/15, dated 13/07/2015. The details of built up area as per Latest revised building plans are as follows-

FSI & NON FSI STATEMENT				
WINGS	DETAILS	TENEMENT	FSI(SQM)	OBSERVATION AT SITE
WINGS A1	P+13	47	4265.04	P+13 COMPLETED
WINGS A2	P+15	57	5116.89	P+15 COMPLETED
WINGS B1	P+12	45	3049.52	P+12 COMPLETED
WINGS B2	P+15	57	4767.46	P+15 COMPLETED
WINGS B3	P+12	45	3049.52	P+12 COMPLETED
WINGS C1	P+10	29	3609.81	P+10 COMPLETED
WINGS C2	P+10	29	3482.77	P+10 COMPLETED
TOTAL	-	309	27341.01	



TOTAL FSI	27341.01
FREE OF FSI AREA (NON FSI)	15627.36
PARKING AREA	10577.83
TRANSFORMER	344.54
CLUB HOUSE+SWIMMING POOL	525.84
REFUGE AREA	817.58
SECURITY CABIN+TOILET+GARBAGE CHUTE	30.17
OHT+UGT+STP+OWS	597.92
GRAND TOTAL	55862.25

4. Required Open Space Left on Podium as per PMC Circular copy attached here with.
5. High Flood Level/ Blue Line-Red line Shwon on Development Plan in 2017 Above said Project Completed in 2015 so that Blue Line-Red line are not shown on said Project Plans.
6. Green Belt Area in the said project are Developed By landscaping and it is opened.
7. In the said Project STP for only Building A1,A2, B1,B2 & B3.
8. a. 15 %Amenity Space is not required as per provision of D.C. Rule(1987) No. 13.8.
b. Required 10 %open space provided on podium as shown on plan as per earlier regulations.
9. PP has D.P. road handed over to PMC.
10. PP has developed landscape in green belt area.
11. Side margine is provided as per D.C. Rule.

Pristine Previllage

12. Residencial Building project known as Pristine Previllage developed on land bearing S.No. 6/5, CTS No.2560
13. Said Project have been constructed vide commencement certificate number CC/1005/12, dated 25/06/2012 (Last rivision) and Total Occupany certificate No OCC/0193/14, dated 17/05/2014. The details of built up area as per Latest revised building plans are as follows-

F.S.I & Non FSI Statement -Aundh Sr.No. 6/5		
SR.No.	Particulars	Area in Sq. M.
1	Area of Plot	3800.00
2	Built-up Area	2777.00
3	Non FSI	2195.78
4	Total FSI & Non FSI	4973.74



Sd-
Executive Engineer
Pune Municipal Corporation.

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IMG-20200821-WA0033.jpg

भाव नमुना काग

अपेक्षा दिनांक : 25/05/2018

अधिकार अभिलेख पत्रक (महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि सर्वेक्षणा (संचालन व पुनर्निर्माण केवळ) विभाग, १७१ भारतीय विभाग ३, ५, ६ आणि ७)

गाव :- अंधार
तहसिल :- पुणे शहर
जिल्हा :- पुणे
शेवटचा केरकर क्रमांक : 4610 व दिनांक : 16/01/2017

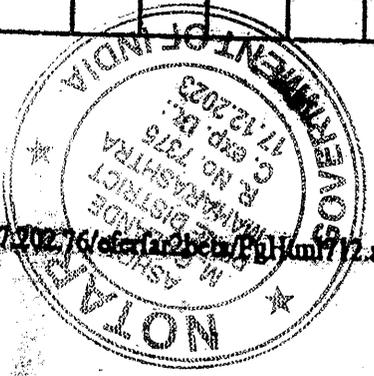
वट क्रमांक व उपविभाग	सुधारण वस्तु	जोडवटव्यापक मात	क्षेत्र प्रकृत क्षेत्र व चौक, चौक	वर्ग क्रमांक
क्षेत्र क्रमांक १, अंधार, खंड २	श्रीमंतपट्टण वगैरे	श्रीमंतपट्टण वगैरे	१.७७३० १६.४४	२, १३७
शिराघाट १.८४.००				
वाक्यापट				
तरी				
बाकस				
इतर				
एकूण क्षेत्र १.८४.००				
पोटखराब (सामान्यतः अयोग्य)				
वर्ग (अ)				
वर्ग (ब)				
एकूण पौ ८.००.००				
अकारणी १७.२५				
जमीन क्षेत्र				
विशेष				
अकारणी				
(1707),(1923),(3685),(4016),(4610)				सीमा आणि भूजापन चिन्हे

भाव नमुना काग

अधिकार अभिलेख पत्रक (महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि सर्वेक्षणा (संचालन व पुनर्निर्माण केवळ) विभाग, १७१ भारतीय विभाग ३, ५, ६ आणि ७)

गाव :- अंधार
तहसिल :- पुणे शहर
जिल्हा :- पुणे
शेवटचा केरकर क्रमांक : 4610 व दिनांक : 16/01/2017

वर्ष	जमीन क्षेत्र	पिकावालीत क्षेत्राचा तपशील						सामान्यतः अयोग्य व वस्तुसंज्ञित जमीन		जमीन क्षेत्र	क्षेत्र
		अन्न विहित	अन्न विहित	अन्न विहित	अन्न विहित	अन्न विहित	अन्न विहित	स्वरूप	क्षेत्र		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
2014-15	अंधार										
2015-16	अंधार										
2016-17	अंधार										



सारी नकल सवार ता. 25/05/2018

अधिकारी
पुणे शहर, पुणे

<https://10.187.202.76/external/beam/PgHome/712.aspx>

5/25/2018



JAGADISH P. DESHPANDE
architects



TO WHOM SO EVER IT MAY CONCERN

We are working as Architects for the scheme at S. No. 6/2 & S No. 7, Village: Aundh, Pune known as "PRISTINE PRISM & PRISTINE ROYAL". Said scheme is being developed by "PADMAVATI ASSOCIATES" having their office at 100, East Street Gallery, East Street, Camp, Pune - 411 001.

Revised Building plans for the said scheme are approved by Pune Municipal Corporation vide C. C. No. 2554/17, dated 03/01/2018. Occupancy Certificate for the said building is obtained from the Pune Municipal Corporation vide BCC/135 Dated : 17/12/2009 For Building A1, B1, B3, BDDP/Zone1/152, Dated : 16/01/2010 For Building A2, OCC/0784/10 Dated : 05/01/2011 For Building B2, OCC/0453/15 - Final Dated : 13/07/2015 For Building C1 & C2.

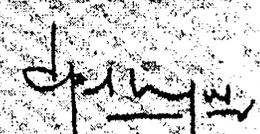
The details of Plot Area, FSI & NON FSI etc. is as below:

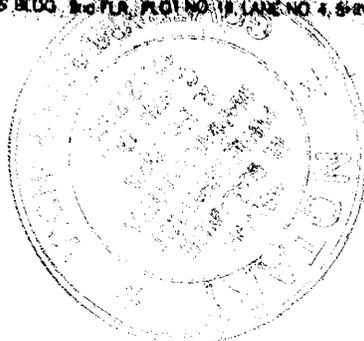
No.	Particulars	Area In Sq.mtrs
1	Area of Plot	24250.00
2	Built-up area	27341.01
3	Non FSI	28521.24
4	Total FSI & Non FSI	55862.25

That the above information is true and correct to the best of my knowledge.

Date : 17/08/2020

Place : Pune


(Jagadish P. Deshpande)



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JAGADISH P. DESHPANDE
architect

TO WHOM SO EVER IT MAY CONCERN

We are working as Architects for the scheme at S. No. 6/5, CTS No. 2560 (Pt.), Village: Aundh, Pune known as "PRISTINE PRIVILEGE". Said scheme is being developed by "PADMAVATI ASSOCIATES" having their office at 100, East Street Gallery, East Street, Camp, Pune - 411 001.

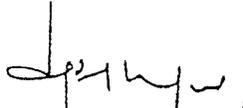
Revised Building plans for the said scheme are approved by Pune Municipal Corporation vide C. C. No. 1005/12, dated 25/06/2012. Occupancy Certificate for the said building is obtained from the Pune Municipal Corporation vide OCC/0193/14, Dated : 15/05/2014.

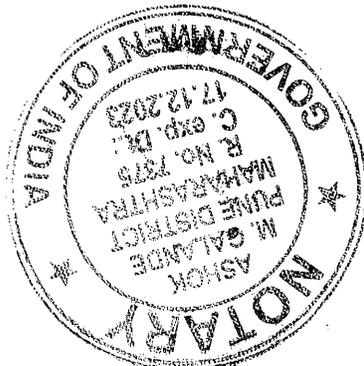
The details of Plot Area, F.S.I. & NON FSI etc. is as below:

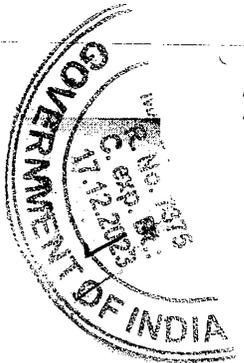
No.	Particulars	Area in Sq.mtrs
1.	Area of Plot	3800.00
2.	Built-up area	2777.96
3.	Non FSI	2195.78
4.	Total FSI & Non FSI	4973.74

That the above information is true and correct to the best of my knowledge.

Date : 25/10/2019
Place : Pune


(Jagadish P. Deshpande)





पुणे महानगरपालिका

(जातीच्या पत्रम्यबाधणत खालील क्रमांक व दिनांक यांचा उल्लेख करताना)
(जातीच्या वा इमारतीच्या कायदेशीर मालकी हक्काचे संदर्भ लक्षात घेता अर्जाबाबत हे संमतीपत्र देण्यात येत आहे.)

बांधकाम चालू करण्याकडिता बायला

(क्रमेणून नोंदविलेले)

वर्तमान बांधकाम चालू करण्याबाबत खालील बांधकामाचे संमतीपत्र महापालिका येथे अर्जाबाबत, दि. 18/3/2006 रोजी प्राप्त झाले. याबाबत 18/3/2006 रोजी पोलीस आणि मुंबई प्रांतिक महापालिका अधिनियम, सन 1948 ची तरतुदी (विशेषतः 18/3/2006 रोजी पोलीस आणि मुंबई प्रांतिक महापालिका अधिनियम, सन 1948 ची तरतुदी) लक्षात घेता अर्जाबाबत देण्यात येत आहे.

प्रकल्प क्रमांक: ADH/0357/05 / NEH
Proposal Type : Residental

बांधकाम नियंत्रण कार्यालय
पुणे महानगरपालिका
शिवाजीनगर, पुणे - 411 004
CC/मन्ड/05
दिनांक: 18/3/2006

श्री/श्रीमती JAYANT H SHAH (FAH)
श्री JAGDISH PRASHAKAR DESHPANDE
व्हड्यासुपी, प्लॉट 5/7 Success Chambers, 232 apda rd. pune 411004

व्हड्यासुपी नगर रचना अधिनियम, सन 1948 ची तरतुदी 18/3/2006 रोजी पोलीस आणि मुंबई प्रांतिक महापालिका अधिनियम, सन 1948 ची तरतुदी (विशेषतः 18/3/2006 रोजी पोलीस आणि मुंबई प्रांतिक महापालिका अधिनियम, सन 1948 ची तरतुदी) लक्षात घेता अर्जाबाबत देण्यात येत आहे.

- 1. जे बांधकाम विकासात पाहण्यात येत आहे, ते प्रथम प्राप्त मग नवीन कामात सुधारत करणार.
2. मालकी हक्काबाबत व इतर कोणत्याही हक्काबाबत व हद्दीबाबत बांधकाम नियंत्रण कार्यालय यास अर्जाबाबत देण्यात येणार.
3. कामगारांच्या सोयीसाठी जाणवत किमान एक सहाय्य व एक सुवादी तात्पुरत्या स्वरूपाची बांधली जाई. पुढे सहाय्य व सोयी असल्यास वापराने संडात, कुतारी बांधण्याची गरज नाही.
4. भांगवदापत्र मागण्यापूर्वी मनपाचे फार भातपाचे बांधला जाणार करणार.

बांधकाम नियंत्रण कार्यालय
18/3/06



CERTIFIED TRUE COPY
ATTESTED
R. V. PISAL
NOTARY GOVT. OF INDIA



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पुणे महानगरपालिका

(यापुढील पत्रव्यवहार खालील क्रमांक व दिनांक यांच्या उल्लेखासह करावा)
(जागेच्या वा इमारतीच्या कायदेशीर मालकी हक्कांचे संदर्भ लक्षात न घेता अर्जदारास हे
संमतीपत्र देण्यात येत आहे.)

बांधकाम विकास विभाग
पुणे महानगरपालिका
शिवाजीनगर,
पुणे-४११ ००५

बांधकाम चालू करण्याकरिता दाखला (संमती नकाशासह) कमेन्समेन्ट सर्टिफिकेट

सदरचा बांधकाम चालू करण्याचा दाखला आणि बांधकामाचे संमतीपत्र महाराष्ट्र नगररचना अधिनियम, १९६६ चे कलम ४४/४५/५८/६९ यांतील आणि महाराष्ट्र म्युनिसिपल कॉर्पोरेशन अॅक्ट १९४९ चे कलम २५३ व २५४ प्रमाणे पुणे महानगरपालिकेच्या सीमेतील तरतुदीप्रमाणे खालील अटीवर देण्यात येत आहे

प्रकरण दिनांक : ADH/0357/05

Proposal Type : Residential

Case Type : Revised

Project Type : Proposed Building

क्रमांक : CC/2554/17

दिनांक : 03/01/2018

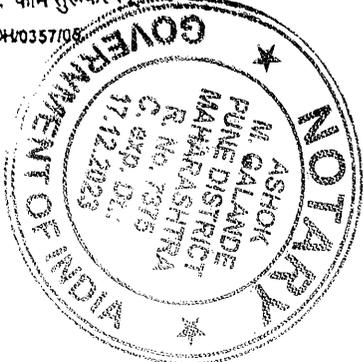


श्री / श्रीमती ISHWARCHAND GOYAL PAH यांचा मुलासून / सौ. श्री SWAPNEEL J. DESHPANDE यांस राहणार पुणे, पेठ महाराष्ट्र नगररचना अधिनियम, १९६६ चे कलम ४४/४५/५८/६९ व सुयई प्रांतिक महानगरपालिका, अधिनियम सन १९४९ चे कलम २५३ व २५४ प्रमाणे पुणे महानगरपालिकेच्या सीमेतील पेठ Aundh घरांक सर्वे न 6/2 + 7 PART सी. सं. न. _____ हिस्ता नं _____ फायनल प्लॉट क्र _____ प्लॉट क्र _____ सोसायटी येथे विकास करण्यासाठी आपण महानगरपालिकेकडे दिनांक 07/10/2017 रोजी प्रस्ताव दाखल केला आहे.

-: अटी :-

- सदर प्रस्तावातील दर्शविण्यात आलेली दर्शनी अंतरे / रस्ता प्रमाणेपा पर्यंतचे क्षेत्र पुणे म.न.पा. च्या सुचनेनुसार भविष्यात, सार्वजनिक रस्त्याचा भाग राहणार आहे.
- कोणत्याही नवीन इमारतीचा अथवा बाढीव/दुरूस्त इमारतीचा वापर अथवा वापरसाठी परवानगी वा ताबा हा कोणत्याही व्यक्तीद्वारे पुणे म.न.पा.च्या भोगवट्यापर प्राप्त झाल्याशिवाय करण्यात येऊ नये.
- सदर संमतीपत्राची/विकास परवानगीची मुदत (काम सुरुझालेले नसल्यास)संमतीपत्राचे दिनांकापासून १ वर्षाची राहिल. (सोबतचा संमती नकाशा ह्या संमतीपत्राचाच अविभाज्य भाग समजणेत येईल.)
- सदर संमतीपत्र हे मुदत संपल्यानंतर प्रत्येक वर्षी नूतनीकरण करणे आवश्यक आहे असे नूतनीकरण सलग तीन वेळा करता येईल. तसे न झाल्यास महाराष्ट्र प्रादेशिक आणि नगररचना अधिनियम, १९६६ चे कलम ४४ अन्वये नवीन अर्ज करून संमती घ्यावी लागेल. एम.आर.टी.पी. कलम ४८ अन्वये संमतीपत्राची वैधता राहिल.
- सदरचे संमतीपत्र हे पुढील अटीचा भंग झाल्यास रद्द करण्यास पात्र राहिल.
(अ) जागेवरील विकसन बांधकाम हे मान्य नकाशाप्रमाणे दर्शविलेल्या/संमत केलेल्या वापरानुसार होत नसल्यास अथवा सदर ठिकाणी अनधिकृत बांधकाम/अनधिकृत वापर चालू असल्यास अटीचा भंग समजण्यात येईल.
(आ) सदर बांधकाम प्रस्तावातील संदर्भातील नमूद केलेल्या अटीचे उल्लंघन होत असल्यास/झाले असल्यास, पुणे म.न.पा.ने घातलेल्या निर्बंधाचे उल्लंघन झाले असल्यास, अटीचा भंग झाला आहे असे समजण्यात येईल.
(इ) अर्जदाराने सदरची परवानगी ही गैरकृत्य करून पुणे म.न.पा.चे दिशाभूल करून प्राप्त केलेली आहे, असे निदर्शनास आल्यास अटीचा भंग झाला आहे असे समजण्यात येईल. विकास नियंत्रण नियमावली नियम क्र. ६.१० महाराष्ट्र म्युनिसिपल कॉर्पोरेशन अॅक्ट कलम २५८ अन्वये सदरची परवानगी दिशाभूल करून घेण्यात आली आहे असे समजण्यात येईल.
(ई) अर्जदार आणि जो इसम हा स्वतः किंवा त्याच्याद्वारे मालकी हक्काचा दावा करून महाराष्ट्र प्रादेशिक आणि नगररचना अधिनियम, १९६६ चे कलम ४२ व ४५ अन्वये असलेल्या तरतुदीचे उल्लंघन करून जमिन विकसन अथवा बांधकाम करत असल्याचे निदर्शनास आल्यास सदरची परवानगी दिशाभूल करून घेण्यात आली आहे असे समजण्यात येईल.
- सदर संमतीपत्रावरील/लागत असलेल्या अटी व सूचना या केवळ अर्जदारास नव्हे तर भविष्यातील अर्जदाराचे सर्व वालीवारस, मुखत्यारधारक, व्यवस्थापक, प्रशासक, चारसदार आणि प्रत्येक इसम जो अर्जदाराच्या द्वारा मालकी हक्क सिद्ध करेल त्या सर्वांस कायमस्वरूपी बंधनकारक राहिल.
- काम सुरुकरणेपुढी ए. ए. ऑर्डर दाखल करणार.

ADH/0357/05



Page 1 of 4

CC/2554/17
03/01/2018

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16/1/2018

पुणे महानगरपालिका अधिनियम, १९४९, कलम २६३ (१) अन्वये

पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

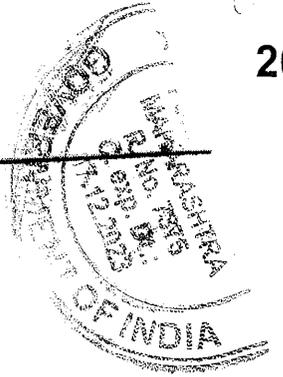


09838

बांधकाम नियंत्रण कार्यालय

क्रमांक : ०००१०४३५/१५

दिनांक : १७/११/२०१५



[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

भोगवटा पत्र

श्री. श्रीमती सुखरत्न देव कि. शो. शिवाजीनगर (A.M.F.) यांच्याकडे देणगी देण्यात येत आहे. (आ. प्रा. क्र.)

गळणार १५/५ मि. शिवाजीनगर इमारतीची जागा, शिवाजीनगर रोड,

४२५-००१, पुणे-४.

यास -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३ / २५४ व एम्. आर. टी. पी. अक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ जोशी परांक — फायनल प्लॉट क्र. /

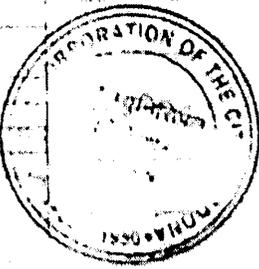
सखे क्र. ६/२ + ७ टी. पी. स्कीम नंबर — यांत रामाबा स्त्री व सोर

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ३०००१९० दिनांक १३/१२/२०१० (मु. नं. १७७/२०१०) अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व /

वस्ती भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक ११/११/२०१५ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

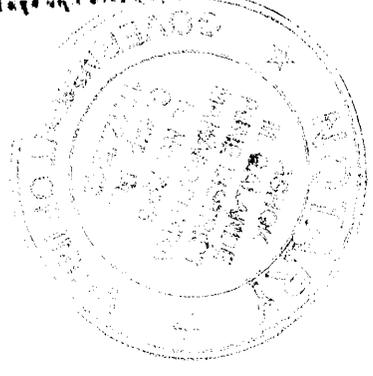
उपयोगात आणावयाच्या बांधकामाचे वर्णन

क्र.सं.	वर्णन	इमारत 'सी १' वर्णन	इमारत 'सी २' वर्णन
(१)	मूळ मकान	१०१,२०२,१०१	१०१,२०२,१०१
(२)	पश्चिम पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१
(३)	दक्षिण पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१
	पश्चिम पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१
	पश्चिम पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१
	पश्चिम पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१
	पश्चिम पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१
	पश्चिम पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१
	पश्चिम पश्चिम मकानांचा क	१०१,२०२,१०१	१०१,२०२,१०१



आ. अधिनियम १९४९ च्या कलम २६३ (१) अन्वये बांधकाम करणेसाठी आवश्यक असलेल्या सर्व कागदांची यादी खालीलप्रमाणे आहे. (१) मूळ मकानांचा मालकी हक्क, (२) मूळ मकानांचा मालकी हक्क, (३) मूळ मकानांचा मालकी हक्क, (४) मूळ मकानांचा मालकी हक्क, (५) मूळ मकानांचा मालकी हक्क, (६) मूळ मकानांचा मालकी हक्क, (७) मूळ मकानांचा मालकी हक्क, (८) मूळ मकानांचा मालकी हक्क, (९) मूळ मकानांचा मालकी हक्क, (१०) मूळ मकानांचा मालकी हक्क.

उप अभियंता
बांधकाम नियंत्रण विभाग क्र. ६
पुणे महानगरपालिका



009652

पुणे महानगरपालिका

(पाण्डुरीत परम्परागत खालील प्रमाणे व दिशेने यांचा अर्थोक्त करवा) (जाणेच्या वा इमारतीच्या कायदेशीर मालकी हक्कांचे संदर्भ हाकात न घेता अर्जापत्र हे संमतीपत्र देण्यात येत आहे.)

बांधकाम चालू करण्याकरिता दाखला (कमेन्समेंट सर्टिफिकेट)

बांधकाम विकास विभाग पुणे महानगरपालिका, शिवाजीनगर, पुणे - ४११००५.

सदरचा बांधकाम चालू करण्याचा दाखला आणि बांधकामाचे संमतीपत्र महाराष्ट्र नगरपालिका अधिनियम, सन १९६६ ची कलमे ४४/४५/५८/९९ यांतील आणि मुंबई प्रांतिक महानगरपालिका अधिनियम, सन १९४९ ची कलमे (सेक्शन १०८) च्या तरतुदीप्रमाणे खालील अटीवर देण्यात येत आहे.)

प्रकरण क्रमांक : ADH/D357/D5 REVISED 8

Proposal Type : Residential Project Type : (Proposed Building)

क्रमांक : CC/M008/12

दिनांक : 25/6/2012

श्री. / श्रीमती. MR. ISHWARCHAND GOYAL स्टार ला. स. श्री. SWAPNEEL J. DESHPANDE यांस राहणार पुणे, पेठ 95/8 PRABHAR ROADERANDAVANA PUNE, 411004 परांक सन्ने नं. महाराष्ट्र नगर रचना अधिनियम, सन 1966 ची कलमे 44/45/58/69 व मुंबई प्रांतिक महानगरपालिका अधिनियम, सन 1949 ची कलमे 259/254 प्रमाणे पुणे महानगरपालिकेच्या सीमेतील. पेठ Aundh परांक सन्ने नं. Survey No: 8/2+7, जयनल प्लॉट क्र. प्लॉट क्र. अर्जित बांधकाम करण्यासाठी महानगरपालिकेच्या तुट्टी नोटिस दिली. ती दिनांक : 18/6/2012 मा दिवशी पोहचली. त्यावरून काम करण्यास खालील लिहिलेल्या सुचना व सर्व अटीवर संमतीपत्र देण्यात येत आहे.

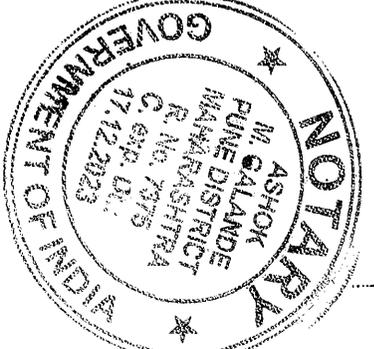


- संबंधी सुधारित विकास योजना आराखडा महाराष्ट्र सरकारने दि. ५/१/१९८७ या दिवशी मान्य केला आहे. त्यास अनुसरून नवीन काही उपसर्ग पोहोचत असल्यास अर्जाबाबतची नवीन अर्जासह अर्जासह कोणत्याही प्रकारची भरपाई मागणार नाही व ती देण्याची जबाबदारी महानगरपालिकेवर नाही.
- सोबतच्या नवीन / दुसऱ्या नकाशात दाखविल्याप्रमाणे काम केले पाहिजे.
- जोड्यापर्यंत काम आल्यावर सेट-बॅक, मालिकेत ओपन स्पेसिफिकेशन, बांधकाम नियंत्रण कार्यालयाकडून तपासून घ्याव्यात, त्याशिवाय जोड्यावरील काम सुरू करू नये.
- मा. सहायक अभियंता (भूमीप्राप्ति) यांच्या कार्यालयापासून रस्त्याची प्रमाणरेषा जागेवर आणून घेणार व माग बांधकाम सुरू करणार या अटीवर हे संमतीपत्र देण्यात येत आहे.
- सोबतच्या नकाशावर मागे लिहिलेल्या / चिन्हांकित अटीवर हे संमतीपत्र देण्यात येत आहे.
- ज्या प्लॉटसवर नवीन इमारत बांधण्यात आली आहे त्या इमारतीचे भोगवट्यापत्र मागण्यापूर्वी प्रत्येक मालकाचे इमारतीसमोरील सीमा भितीच्या आत व बाहेर किमान चार इंचे राखून ती व्यवस्थित वाढविण्याच्या दृष्टीने योग्य ती व्यवस्था व खबरदारी घ्यावी, त्याशिवाय ऑक्झिडन्ट सर्टिफिकेट (भोगवटा पत्र) मिळणार नाही. रस्त्यावरील जागेबाबत जर ते संरक्षण कुंपण अर्जाद्वारे करावयाचे आहे.
- इमारतीचे भोगवट्यापत्र देताना रस्त्यावरील व आतील बाजूस टाकण्यात आलेले इमारतीचे अग्निविह धामान व राबोरोडा उचलून जागा सफा करून घ्याव्यात अर्जाचा विचार केला जाणार नाही. राबोरोडा कोठे टाकता याबाबत संपादक विभागापासून मार्गदर्शन केले जाईल.
- काम सुरू करण्यापूर्वी मा. नगर उपअभियंता (जलोत्सारण) व (पाणीपुरवठा) यांच्याकडे नकाशे दाखल करून संबंधित कामाकरीता पुर्वमान्यता घेतल्याखेरीज जागेवर कोणतेही काम सुरू करू नये.
- नवीन बांधकाम सुरू करताना संबंधित जागेमध्ये झाडे असल्यास ती दृष्टी अर्जावरील पूर्वरवानगी घेतल्याशिवाय तोडू नयेत; अन्यथा कायदेशीर कारवाई करण्यात येते. याची नोंद घ्यावी.
- बांधकाम नियंत्रण खात्याने जरी सेप्टिक टँकसाठी मरवानगी दिली असली तरी ड्रेनेजशिवाय मा. नगर उपअभियंता (जलोत्सारण विभाग) यांच्याकडे नकाशे दाखल करून त्याची मंजुरी घेतल्याखेरीज सेप्टिक टँक अगर ड्रेनेजसंबंधी बांधकाम सुरू करू नये व भोगवट्यापत्र मागण्यापूर्वी ड्रेनेज कामाचा पुर्णत्वाचा दाखला हजर करण्यात यावा.
- जे बांधकाम नकाशात पाहणार म्हणून द्याविले आहे. ते प्रथम पाहून मग नवीन कामास सुरुवात करणार.
- मालकी हक्काबाबत व इतर कोणत्याही हक्काबाबत व हद्दीबाबत वाद निर्माण झाल्यास त्यास अर्जाद्वारे नकाशावर दाखणार.
- कामगारांच्या सोबीसाठी जागेवर किमान एक संडास व एक मुताती ताल्लुत्या स्वरुपाची बांधणी पाहिजे. जुने संडास व मोठी असल्यास याप्रमाणे संडास, मुताती बांधण्याची गरज नाही.
- भोगवट्यापत्र मागण्यापूर्वी मरवानगीचे काम घट्ट्याचे दाखला सादर करणार.

१५) अर्जाद्वारे मागणीपूर्वी सुरुवात होऊ नये वरील संमतीपत्राप्रमाणे काम करताना नगररचना अधिनियम अगर त्यास अनुसरून केलेले नियम व पोटनियम यांचा भंग होता कामा नये. वरील संमतीपत्राविषयी काही शंका येत असेल तर कामास आरंभ करण्यापूर्वी महानगरपालिकेकडे तसे कळवून स्पष्टीकरण करून घ्यावे.

इमारत निर्देशक बांधकाम विकास विभाग म.न.पा., पुणे.

उप अभियंता बांधकाम विकास विभाग पुणे महानगरपालिका



पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

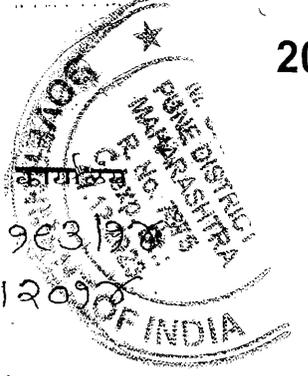


4680

बांधकाम नियंत्रण कायदा

क्रमांक : 0CC/0903/92

दिनांक : 90/15/2092



[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

भोगवटा पत्र

श्री. / श्रीमती ईश्वरचंद के. गोयल % श्री. स्वप्निल देशपांडे (व्हा. आर्कि.)
 राहणार ए/व, सिद्धदेव अपार्टमेंट, प्रभात रोड, पुरंउवणा,
पुणे ४११००४, यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३/२५४ व एम्. आर. टी. पी. अॅक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ ओंध, सिसाने घसंक २५६० फायनल लॉट क्र. / सव्हें क्र. ६/५ टी. पी. स्कीम नंबर — यांत इमारतीची इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक CC/२९९०/९२ दिनांक २५/११/२०११ अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक २/५/२०१४ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

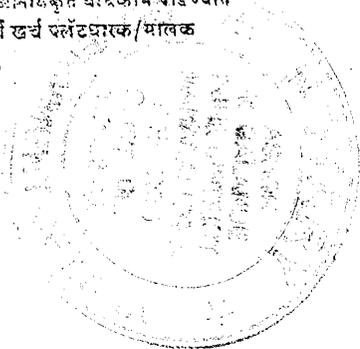
उपयोगात आणावयाच्या बांधकामाचे वर्णन

मजले	Wing 'A'	Wing 'B'
पार्किंग	-	-
र. ले मजले	फ्लॉट क्र. १०१, १०२, १०३, १०४ असे ४ फ्लॉट्स	फ्लॉट क्र. १०१, १०२, १०३, १०४ असे ४ फ्लॉट्स
दुसरा मजला	- ११ - २०१, २०२, २०३, २०४ असे ४ - ११ -	- ११ - २०१, २०२, २०३, २०४ असे ४ - ११ -
तिसरा	- ११ - ३०१, ३०२, ३०३, ३०४ असे ४ - ११ -	- ११ - ३०१, ३०२, ३०३, ३०४ असे ४ - ११ -
चौथ्या	- ११ - ४०१, ४०२, ४०३, ४०४ असे ४ - ११ -	- ११ - ४०१, ४०२, ४०३, ४०४ असे ४ - ११ -
पाचवा	- ११ - ५०१, ५०२, ५०३, ५०४ असे ४ - ११ -	- ११ - ५०१, ५०२, ५०३, ५०४ असे ४ - ११ -
एकूण (२)	२० फ्लॉट्स	२० फ्लॉट्स

(३) - असे एकूण ४० फ्लॉट्स -

अट भविष्यात मान्य नकाशा कार्यालय कोणतेही बांधकाम (उदा. सर्व मॉडर्नल अंतरात व हेरिटेजरील फ्लॉट, पार्किंग वॉल फॉरन अगार ग्रील लावून पार्किंग अंतिम करणे इ.) केव्हास, कोणतेही पूर्ण सुचना न देता सदरची संतुर्ण अभिलेखित बांधकामे पाडण्यात येतील व त्याप्रतिबंध देणारा संतुर्ण खर्च प्लॅटफॉरक/यातक यांचेकडून वसूल करण्यात येईल.

उप अधियंता
 बांधकाम नियंत्रण विभाग
 पुणे महानगरपालिका



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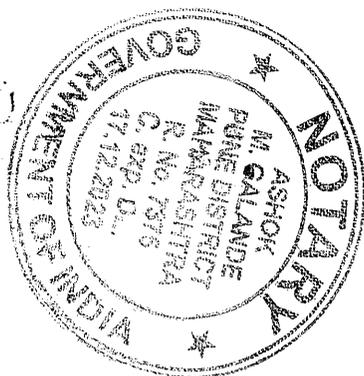
Acknowledgment Slip for EC application

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This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent seeking additional information, if any, within 20 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. Proposal No. : SIA/MH/MIS/117270/2019
2. Category of the Proposal : Infrastructure and Miscellaneous Projects + CRZ
3. Name of the proposal :
4. Date of Receipt of Proposal : 09 Sep 2019
5. Name of the Project proponent along with contact details
 - a) Name of the proponent : PADMAVATI ASSOCIATES
 - b) State : Maharashtra
 - c) District : Pune
 - d) Pincode : 411007



GOVERNMENT OF MAHARASHTRA

No.Comp-2019/CRZ/SEIAA
Environment Department,
217(Annex), Mantralaya,
Mumbai-400 032.
Date: 27/08/2019

To,

M/s. Padmavati Associates
Pristine Properties, Office No. 501/502,
Fortune House, 5th floor, Plot No.-117A,
Prabhat Road, Apex Colony,
Deccan Gymkhana, Pune-411004

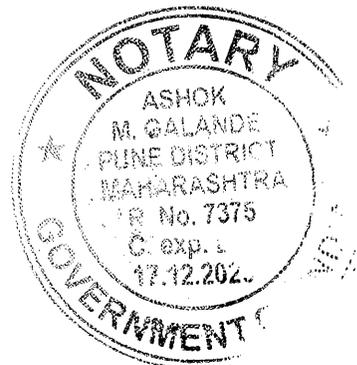
Subject: - Proposed Directions u/s 5 of the Environmental (P) Act, 1986 r.w. EIA Notification-2006 dated 14.9.2006

Reference: - Complaint / Notice of Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 05.08.2019 and Email from Complainant Dated-07.08.2019.

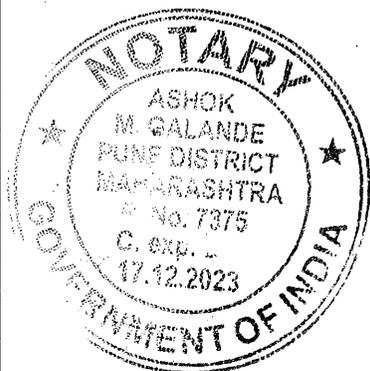
WHEREAS, it was obligatory on your part to obtain prior Environment Clearance from the Competent Authority, as per the EIA Notification dated 14.9.2006, before starting any building construction activity.

AND WHEREAS, we are in receipt of above referred, wherein following issues are raised by the complainants in respect of your building construction project "*Pristine Royale*" situated at Survey No. 6/2, 6/3 & 7 of Village-Aundh, Taluka-Haveli, District-Pune.

- a) PP has mislead on account of two different projects comprising of 9 buildings, 405 flats and total BUA of 65401 Sq. Mtrs..
- b) BUA of project was more than 65401 Sq. Mtrs. but PP did not applied for Environment clearance from SEIAA and also not applied for consents from MPCB
- c) BUA of project was more than 20000 Sq. Mtrs. but PP did not applied for Environment clearance and consents.
- d) PP has not obtained any prior Environment Clearance from SEIAA or MoEF
- e) PP has not obtained any prior Consent to Establish from MPCB.
- f) That the part of the project is affected by blue line of Mula River and buildings A, B, C1 & C2 are following under blue flood line of the Mula River.
- g) That the PP has completed part project in mid of 2012 & 2018, but did not applied for consent to operate and put the project under enjoyment without Consent to Operate.
- h) PP carried out construction activity without Environment Impact Assessment.
- i) PP is extracted huge quantity of ground water from three bore wells for construction of project as well as domestic use of occupied project.
- j) PP is illegally extracting Ground water without any permission from competitive authority for operational purpose.
- k) PP has not made any test for ground water contamination and quality of water and there is serious ground water contamination.



- l) PP has not provided any solid waste management system and waste generated is dumped to PMC waste yard creating burden on public systems and solid waste is generating various greenhouse gases and there is no scientific disposal of the solid waste generated from project.
- m) PP has not provided any energy conservation system for energy saving like solar system
- n) PP has not provided any rain water harvesting system for ground water recharge.
- o) PP has not provided 10% recreational open space on virgin land and open space is provided on the stilt of the building which is totally illegal in respect of the environmental measures.
- p) PP has not preserved top layer of fertile soil and there is no soil test for contamination.
- q) PP has not made tree plantation as per the norms.
- r) PP has provided swimming tank giving additional burden on the ground water.
- s) PP has installed 6 DG sets at project site and operation of DG set is causing air pollution.
- t) Huge quantity of sewage water is generated and there is no scientific treatment of sewage water as PP has not installed.
- u) PP is creating huge burden on the environment due to day to day waste generation by consumption of natural resources and it is causing huge burden on the public facilities and services on account of environment damage.
- v) That the PP has committed the illegal activities and given rise to the violation of environmental protection enactments and further caused degradation of environment & ecology intentionally.
- w) PP has not complied the conditions of commencement certificate mandating prior environment clearance and consents from the MPCB.
- x) PP has not complied the conditions of commencement certificate related with the installation of environment infrastructure to avoid the degradation.
- y) PP has made illegal tree cutting.
- z) There is no approach road for fire engine.
- aa) PP has not provided the ramp slope in the ratio of 1:10
- bb) PP has not provided site margin as per the DC Rules
- cc) That the PP has not provided mandatory 15% amenity space under DC Rules of PMC. Also PP has not provided 10% Open space on virgin land.
- dd) PP has not provided DP Road winding area of 1270 Sq. Mtrs. and also not handed over to the PMC.
- ee) That the PP has not developed the Green Belt area of 3000 Sq. Mtrs. as shown in the Development Plan of PMC.
- ff) PP has not provided fire and safety system at site.
- gg) PP in connivance with PMC officer has violated the provisions of Environment enactment and PMC officers are also equally responsible.
- hh) PP has violated the principle of sustainable development by not installing pollution control devices.
- ii) PP has caused traffic congestion in the area due to this project and cause to air pollution on account of emission from the vehicles.
- jj) PP has not made any environment management plan



- 284 6?
- kk) PP has caused substantial damage to environment and ecology more than Rs. 350 Crores which shall be recovered from PP.
- ll) PP is unapologetic and PP has adopted careless and reckless attitude towards the environment protection.
- mm) Thus it is mandatory to stop the project construction permanently till the compliance / rectification of the above illegal act and removal of the defects from the construction.

AND WHEREAS, as per the Complaint / Notice above referred, you have not obtained mandatory prior Environment Clearance, Consent to Establish and Consent to Operate in proposed Residential Building Construction Project at Survey No. No. 6/2, 6/3 & 7 of Village-Aundh, Taluka-Haveli, District-Pune. This amounts to violation of the EIA Notification-2006 r/w Environment (Protection) Act-1986 along with Water (Prevention and Pollution Control) Act-1971 and Air (Prevention and Pollution Control) Act-1984.

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to show cause as under: -

- a) Why your building construction activity shall not be stopped forthwith for the violation of Environment Impact Assessment Notification dated 14.09.2006, issued by the ministry of Environment & Forest, Government of India, for not obtaining prior Environmental Clearance from the Competent Authority / Government of Maharashtra?
- b) Why further legal action shall not be initiated against you under the provisions of the Environment (Protection) Act, 1986 and Rules made there under?

Take notice that, you are hereby directed to submit your reply within a period of 15 days from the receipt of this Proposed Directions, after receipt of your reply, you may call for personal hearing so as to take appropriate decision in the matter, failing which, this office has no option than to initiated legal action against you including stoppage of your construction activity, which pleased be noted.

(Anil Diggikar)

Principal Secretary,

Environment Department &

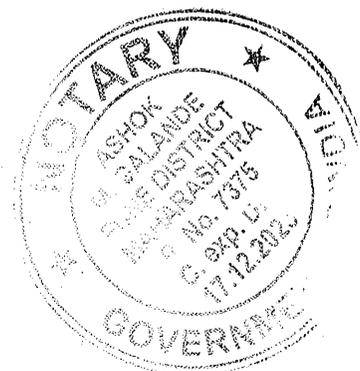
Member Secretary- SEIAA Maharashtra

Copy to:

Commissioner, Pune Municipal Corporation, Shivajinagar, Pune-411 005

You are the sanctioning authority of the aforesaid project therefore you are hereby requested to take appropriate actions against project proponent and also to submit the documents related to Project.

Enclosed: Copy of Complaint / Notice of Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 05.08.2019 is attached herewith



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Government of Maharashtra

No. Comp-2019/CR- 20/SEIAA
Environment Department
217 (Annex), Mantralaya,
Mumbai- 400 032.
November 18, 2019.

To,

To,
The Commissioner,
Municipal Commissioner Office,
Pune.

Subject: Proposed Directions dated 29.08.2019 issued under Section 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006.

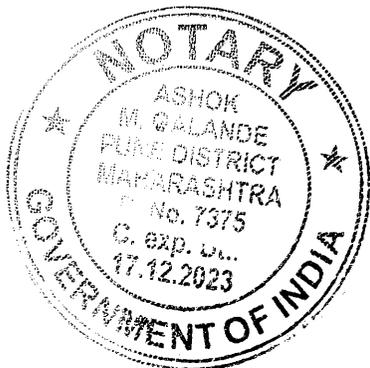
Ref. :

- 1) Complaint Notice of Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 06.08.2019.
- 2) Directions u/s 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006 issued to you vide letter dated 29.8.2019.
- 3) Representation submitted by M/s Padmavati Associates vide letter dated 11.11.2019
- 4) Personal hearing conducted in the chamber of the Secretary, Environment Department on 11.11.2019.

We refer to the Show Cause notice/proposed directions at reference (2) dated 11.11.2019 issued to the project proponent – M/s Padmavati Associates under section 5 of the Environment (P) Act 1986 r.w. EIA Notification dtd. 14.09.2006 whereby and where under the project proponent was asked to show cause as to why its building construction activity in respect its project "Pristine Royale" situated at Survey no. 6/2, 6/3, & 7 of Village Aundh, Tah. Haveli, Dist. Pune should not be stopped forthwith for the violation of EIA Notification dated 14.09.2006, and why further legal action should not be initiated against the project proponent under the provisions of Environment (P) Act 1986 and Rules made thereunder.

We also refer to the representation made by M/s Padmavati Associates under reference (3) above and also the personal hearing conducted in the chamber of the Secretary, Environment Department on 11.11.2019 in connection with our said show cause notice dated 29.8.2019.

After going through the contents of complaint raised by Adv. Nitin Lonkar, on behalf of his client, Mr. Tanaji Balasaheb Gambhire, under Notice / Complaint dated 6/8/2019, for the subject project identified as "Pristine Royale", situated at City Survey no. 6/2, 6/3, & 7 of



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village Aundh, Taluka- Haveli, District Pune this office has issued a Proposed direction notice to project proponent / promoter, Padmavati Associates and sought the clarification on various issues related to subject project. Accordingly the project proponent submitted its Reply/Written submissions on 11/11/2019, along with papers of evidence. The project proponent/promoter in his reply has denied the contentions raised by the complainant and requested to withdraw the show cause notice and to dismiss the complaint.

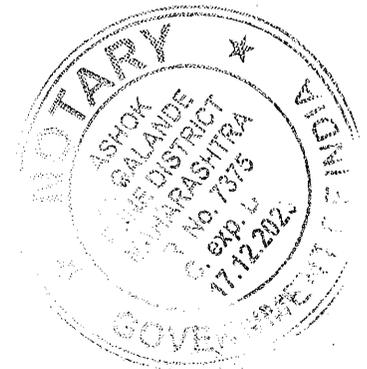
After going through the objections raised by the complainant, the reply of the project proponent and the papers on record before me, it reveals that, the total sanctioned BUA is ~~48893.67~~ sq. mtrs. and the actual total construction BUA is 55923.67 (IN REPLY TO NOTICE)sq. mtrs. The project proponent failed to submit the application within the time period as per the Notification 804(A) issued vide Gazette of India dtd. 14/3/2017. They have constructed and completed the project/buildings without obtaining Environmental Clearance. Hence, it's clear cut violation of EP Act and DC Rules of PMC. Therefore, legal action shall be taken against the project proponent.

You are hereby directed to take strict legal action against the project proponent- Padmavati Associates as per provisions of the Environment (P) Act, 1986 r.w. EIA Notification and submit report of the same action taken within a period of 15 days.


(Anil Diggikar)
Principal Secretary
Environment Department

CC to: 1) Member Secretary, Maharashtra Pollution Control Board, Mumbai is hereby directed to take legal action as per section 5 of the EP Act r/w EIA Notification dtd.14.9.2006.

2) M/s Padmavati Associates,
Pristine Properties, Office No.501/502,
Fortune House, 5th Floor, Plot No.117A,
Prabhat Road, Apex Colony,
Deccan Gymkhana, Pune-411004.



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शहर अभियंता कार्यालय
बांधकाम विकास विभाग, क्र. ६
पुणे महानगरपालिका
जावक क्र. : झोन ६/४२७०
दिनांक : १३/१२/२०१९

प्रति,

मे. पद्मावती असोसिएटस्
(श्री. ईश्वरचंद्र किशोरीलाल गोयल
व सचिन इश्यरचंद गोयल)
५ वा मजला, प्लॉट नं. ११७अ,
प्रभात रोड, अपेक्स कॉलनी,
डेक्कन जिमखाना, पुणे-४११००४

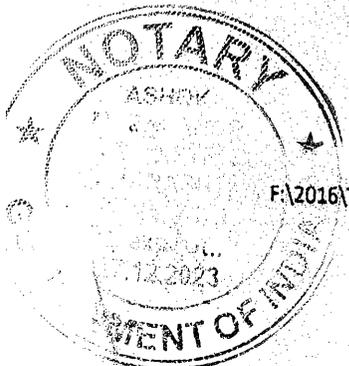
यांस.....

विषय - Intentional Violation of D.C Rule, of Pune Municipal corporation,
Maharashtra regional & town planning Act 1966 EIA Notification
2006, Environmental protection M/s Padmavati Associates in their
Residential construction project at Sr.No.6/2,6/3& 7, Village-Aundh
Pune.

- संदर्भ - १) अॅड. श्री. निलेश लोणकर यांची दि. ६/८/२०१९ ची नोटीस
२) खात्याचे पत्र जा.क्र. झोन ६/२९४९, दि. ३०/८/२०१९
३) मा. प्रिन्सीपल सेक्रेटरी एनव्हायरनमेंट डिपार्टमेंट अॅण्ड मॅबर सेक्रेटरी SEIAA
महाराष्ट्र यांचे दि. २९/८/२०१९ चे पत्र आ.क्र. ४५२७, दि. २९/९/२०१९
४) खात्याचे पत्र जा.क्र. झोन ६/३४१०, दि. २३/९/२०१९
५) अॅड. श्री. निलेश लोणकर यांची MPCB बोर्डस दि. १३/८/२०१९ ची नोटीस
६) महाराष्ट्र पोल्युशन कंट्रोल बोर्ड यांचे पत्र आ.क्र. ५५३५, दि. ४/११/२०१९
७) खात्याचे पत्र जा.क्र. झोन ६/४३२४, दि. १६/११/२०१९
८) मे. पद्मावती असोसिएटस् यांचा खुलासा आ.क्र. ४६७८, दि. ८/११/२०१९
९) मा. प्रिन्सीपल सेक्रेटरी एनव्हायरनमेंट डिपार्टमेंट अॅण्ड मॅबर सेक्रेटरी SEIAA
महाराष्ट्र यांचे दि. १६/११/२०१९ चे आदेश

विषयांकित बाबत संदर्भ क्र. १ अन्वये अॅड. श्री. निलेश लोणकर यांनी नोटीस पाठवलेली आहे. सदर नोटीशीच्या अनुषंगाने आपणांस खुलासा करणेबाबत संदर्भ क्र. २ अन्वये कळविण्यात आले आहे. मा. प्रिन्सीपल सेक्रेटरी एनव्हायरनमेंट डिपार्टमेंट अॅण्ड मॅबर सेक्रेटरी SEIAA महाराष्ट्र यांनी संदर्भ क्र. ३ अन्वये अॅड. श्री. निलेश लोणकर यांचे नोटीशीच्या अनुषंगाने मे. पद्मावती असोसिएटस् यांना खुलासा करणेबाबत कळविले आहे त्याची प्रत पुणे मनपास पाठविण्यात आली आहे. सदर पत्राच्या अनुषंगाने आपणांस संदर्भ क्र. ४ अन्वये नोटीसीमधील

F:\2016\Takale Sir - Aundh\Owner Letter .Docx

o/c
S.P. Chavhan

मुद्दयांचा खुलासा करणेबाबत कळविण्यात आले आहे. संदर्भ क्र. ५ अन्वये महाराष्ट्र पोल्युशन कंट्रोल बोर्ड यांनी कळविले आहे. सदर पत्राच्या अनुषंगे संदर्भ क्र. ७ अन्वये आपणांस खुलासाबाबत कळविण्यात आले आहे. त्यानुसार मे. पद्मावती असोसिएट्स यांनी संदर्भ क्र. ८ अन्वये खुलासा सादर केलेला आहे.

विषयांकित मिळकतीचे विकसन करणेकरीता डीपीओ/७१४९/४/२९९, दि. ७/१२/२००५ अन्वये लेआऊट मान्य करून वेळोवेळी लेआऊट दुरुस्त व बांधकाम परवानगी घेऊन प्रोजेक्ट पूर्ण करणेत आला आहे. तसेच सदर बांधकामास वेळोवेळी भोगवटापत्र देण्यात आले असून अंतिम भोगवटापत्र ओसीसी/०४३५/१५, दि. १३/७/२०१५ अन्वये देण्यात आले आहे.

विषयांकित बाबत मे. पद्मावती असोसिएट्स यांनी मा. प्रिन्सीपल सेक्रेटरी एनव्हायरोनमेंट डिपार्टमेंट यांचेकडे दि. ११/११/२०१९ रोजी प्रस्ताव सादर केला त्यानुसार मा. प्रिन्सीपल सेक्रेटरी एनव्हायरोनमेंट डिपार्टमेंट यांचेकडे मे. पद्मावती असोसिएट्स यांची सुनावणी घेण्यात आली होती. सदर सुनावणीमध्ये विकसक यांनी एनव्हारोमेंट सर्टीफिकेट मिळवणेसाठी वेळेत अर्ज दाखल न करता प्रोजेक्टचे काम पूर्ण करण्यात आले असल्याने विकसक मे. पद्मावती असोसिएट्स यांचेवर कायदेशीर कारवाई करून रिपोर्ट सादर करणेबाबत संदर्भ क्र. ९ अन्वये आदेश दिले आहेत.

तरी एनव्हारोनमेंट सर्टीफिकेट दाखल करणे आवश्यक असताना आपण पुणे मनपाची दिशाभूल करून भोगवटापत्र घेतल्याचे निदर्शनास आले आहे. तरी आपण पुणे मनपाची एम.एम.सी. अॅक्ट १९४९चे कलम २५८ अन्वये दिशाभूल केली असल्याने आपणावर नियमानुसार कार्यवाही करण्यात येत आहे.

कळावे,

Slide

कार्यकारी अभियंता
बां. वि. वि. झोन क्र. ६,
पुणे महानगरपालिका

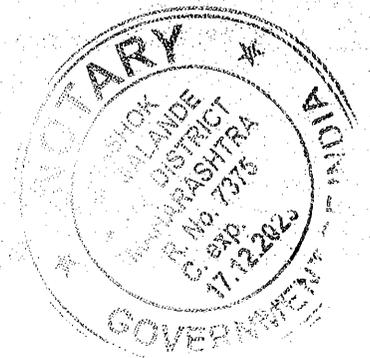
सोबत:-संदर्भांकित पत्राची प्रत

प्रत- ला. आर्कि. श्री. जगदीश देशपांडे

रा. ओ-१ सक्सेस चेंबर,

१२३२, आपटे रोड, डेक्कन जिमखाना,

पुणे-४११००७



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**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE – PUNE**

Phone No. (020) 2581 1694
(020) 2581 1627
Fax No. (020) 2581 1029



Jog Center, 3rd Floor,
Wakdewadi,
Old Pune-Mumbai Road,
Pune -411 003

Visit us at <http://mpcb.mah.nic.in>

Ref. No. ROP/MPCB/PD/2003030003

Date:- 03/03/2020

To
M/s. Padmavati Associate Pristine Royale
S. No. 6/2, 6/3 & 7, Aundh,
Tal- Haveli, Dist-Pune

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008.

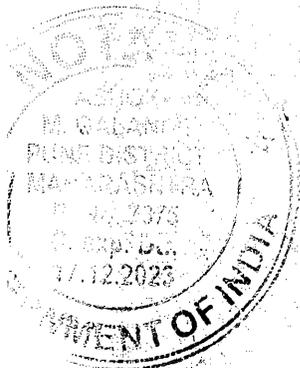
Ref : 1) Board Warning Notice issued vide no. 19112013 FTS 0061.
2) Visit of Board Officials dtd. 23/10/2019
3) Proposal submitted by SRO P-I vide no. MPCB-LEGAL_ACTIONS-161219030 on.17.12.2019

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water Act 1974, under the Air Act 1981 and Hazardous Waste (Management and handling) Rules, 1989 followed by further amendments made therein from time to time.

AND WHEREAS, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (MH & TM) Rules, 2016. And, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, the officer of the Board has visited your industry on 23.10.2019 and reported that:

- 1) You have constructed and completed construction of residential project without obtaining consent to establish & operate from MPCB Board.
- 2) You have not yet obtained NOC from Central Ground Water Department..
- 3) You have not provided full-fledged sewage treatment plant to treat domestic, Operation and maintenance of STP is poor
- 4) You are not recycling treated effluent and it was being discharged to PMC sewer line.
- 5) During visit Operation and maintenance of OWC is very poor
- 6) You have not produced MPCB legal documents during visit.



..2..

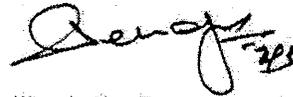
AND WHEREAS, from the record of this office and observations made during the visit, I came to the conclusion that you are not complying with the consent condition and the provision of Water (Prevention & Control of Pollution) Act, 1974 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, Dr.J.B.Sangewar, Regional Officer of the Board, at Pune hereby issue directions as under-

1. Whys your unit shall not be directed to close down the manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your unit?

You are directed to remain present for personal hearing on 20.03.2020 at 3:50 pm in the office of Regional Officer, M. P. C. Board, Jog centre, 3rd floor, wakadewadi, Pune-03 along with action plan towards the compliance of above related points, else this office will rather be compelled to initiate further action as deemed fit in your case as per the provisions of various Environmental enactments, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board



(Dr. J. B. Sangewar)
Regional Officer, Pune

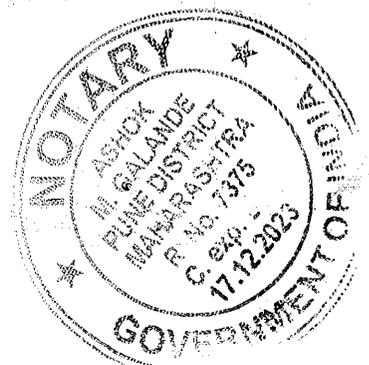
Copy Submitted for information to

1. The Member Secretary, MPC Board, Mumbai.
2. The Sr. Law Officer, MPC Board, Mumbai
3. The Joint Director, (PAMS),

Copy to-

The Sub-Regional Officer, M.P.C.Board,Pune-I/II/PC.

- You are directed to keep the follow up and report the compliance from time to time.



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पुणे महानगरपालिका
उद्यान कार्यालय
वृक्ष प्राधिकरण विभाग
जा.क्र.वृ.प्रा.जा / १३१७
दिनांक १८/०३/२०१५

प्रति,

मा. उप अभियंता (बांधकाम विकास विभाग)

पुणे महानगरपालिका

यांजकडेस.....

विषय :- स.नं.६/२+७, औंध, पुणे येथील बांधकामास पूर्णत्वाचा दाखला देणेबाबत.

संदर्भ :- १) मे.पद्मावती असो. तर्फे श्री.सचिन ईश्वरचंद गोयल यांचे दिनांक २३/२/२०१५ रोजीचे पत्र.

२) महापालिका आयुक्त यांचे कार्यालयीन परिपत्रक जा.क्र.न.अ.जा./ज/२३३,

दि.२६/११/२००७.

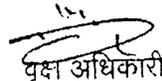
३) मिळकतीचे एकूण क्षेत्रफळ १९९८०.०० चौ.मी.

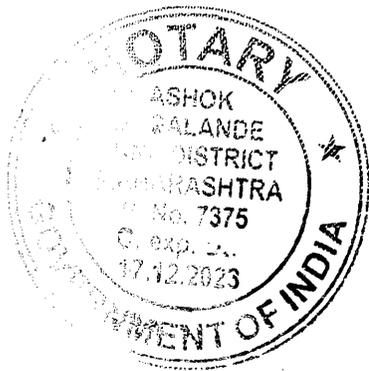
४) मान्य बांधकाम परवाना क्र.सी.सी/१००६/१२, दि.२५/६/२०१२.

संदर्भाकित क्र. १ च्या पत्रानुसार विषयाकित ठिकाणी असलेल्या जागेची समक्ष पाहणी करण्यात आली. सदर जागेचे क्षेत्रफळ १९९८०.०० चौ.मी. असून सदर ठिकाणी एकूण २८५ वृक्षांचे यशस्वीरित्या संवर्धन केले आहे.

सबब विषयाकित ठिकाणच्या बांधकामास पूर्णत्वाचा दाखला देण्यास खात्याची शिफारस आहे.

मा.स.कळावे.


वृक्ष अधिकारी
पुणे महानगरपालिका



महाराष्ट्र शासन

जा क्र / विवि / 39 / 6442 / 09-10

विद्युत निरीक्षक यांचे कार्यालय,
उ ऊ न कामगार विभाग,
पो एम टो कर्मशियल इमारत, ४ था मजला
शंकरशंठ रोड, स्वारंगट, पुणे-४११ ०४२
दुरध्वनो क्रं २४४७८३७९
दिनांक-

प्रति,

M/s Padmavti Associates Pune,
PRISM, At S No 6, (Part)+7.
Nr Spicer College, Aundh, Pune-07

विषय- विद्युत संच मांडणी नकाशा मंजूरीबाबत
1 No x 160 KVA D.G. Set Drawing approval

संदर्भ- मे डी एस एन्टरप्राइजेस पुणे यांचे पत्र दिनांक-१२/१०/२००९

आपण या कार्यालयास सादर केलेले विद्युत संच उभारणीचे नकाशे भा वि कायदा २००३ च्या कलम ६८ अन्वये खालील अटीवर मंजूर करण्यात येत आहेत नकाशास मंजूरी म्हणजे विद्युत भार मंजूरी नाही यांची नोंद घ्यावी

अटी:- पुढील प्रमाणे-----

- १) विद्युत संच मांडणीचे संपूर्ण काम परवानाधारक विद्युत ठेकेदाराकडून मंजूर नकाशा प्रमाणे करून घ्यावे. तसेच त्या ठेकेदाराला त्याने काम चालू करण्यापूर्वी हे काम करत असल्याबद्दल अगाऊ लखी सूचना या कार्यालयाला कळविणेसाठी जाणव करून घ्यावी
- २) इतर सर्व खात्याची आवश्यक ती प्रमाणपत्रे मिळविण्याची जबाबदारी आपल्यावर राहिल
- ३) विद्युत संच सर्व काम हे भा. वि. कायदा. २००३ तसेच भारतीय वीज नियमावली १९५६ (सुधारित नियमांसह) व आय .एस. प्रमाणके यात अंतर्भूत नियमाप्रमाणे करावयाचे आहे
- ४) सर्व काम मंजूर नकाशाप्रमाणेच करावयाचे असून त्यात जर कोणताही फेरबदल करावयाचा असेल तर या कार्यालयाचा तशी पूर्व परवानगी घेणे आवश्यक आहे.
- ५) सर्व काम पूर्ण झाल्यानंतर कार्यालयास निरीक्षणकरिता लंछी कळवावे निरीक्षणाचे वेळी खालील सर्व बाबींचे व इतर आढळलेल्या त्रुटींची पुर्तता करणे आवश्यक आहे.
 - १ परवानाधारक विद्युत ठेकेदाराचे काम पूर्ण केल्याचे चाचणी प्रमाणपत्र.
 - २ रोहित्र/जनित्र/सर्कीटब्रेकर इत्यादीच्या निर्मात्यांची मूळ चाचणी प्रमाणपत्रांच्या सत्य प्रती
 - ३ रोहित्र/जनित्र/सर्कीटब्रेकर मधील तेलाच्या चाचणीचे प्रमाणपत्र.
 - ४ शासनाकडून अथवा महाराष्ट्र राज्य विद्युत मंडळ यांचे कडून आलेल्या विद्युत भार मंजूरीच्या आदेशाची सत्यप्रत
 - ५ भूसंवर्धन (अर्थिंग) व्यवस्थीचे चाचणी प्रमाणपत्र ६ अवरोध चाचणी अहवाल (मेगरींग) ७ जरूर ती आवश्यक कामदपत्रे

- | | |
|---|-------------------------------|
| अ) रोहित्र/जनित्र/चलीत्र | २ स्वतंत्र अर्थिंग (बॉडो) |
| ब) रोहित्र/जनित्र/चलीत्र | २ स्वतंत्र अर्थिंग (न्युट्रल) |
| क) लायटींग अरेस्टर | १ स्वतंत्र अर्थिंग |
| ड) लोखंडी खांब व त्याच्यावरील इतर सर्व लोखंडी भाग | २ स्वतंत्र अर्थिंग |
| ई) सर्व विद्युत प्रवाही यंत्रे व उपकरणे यांची प्रवाही आवरणे | अखंड अर्थिंग |

६ सुरक्षिततेसाठी आवश्यक ते आपरेटींग रॉड रबरी हातमोजे रबरी मॅटींग, अग्नीशामक वाळूचो वादलो, प्रथमोपचार पॅटी. विजेच्या धक्यावर उपचाराचा तक्ता इत्यादी बाबी बसविल्याबाबत प्रमाणपत्र.

७ विद्युतसंच व उपकरणे यांची क्षमतेसह यादी व त्याचा चाचणी अहवाल.

८ ही मंजूरी वर दिलेल्या तारखेपासून १ वर्षासाठी ग्राहव राहिल पुढील प्रती निरीक्षणाच्या वेळी सादर कराव्यात

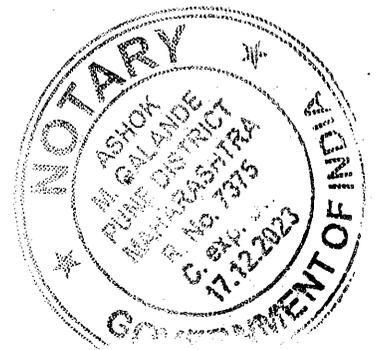
- १) मीटर तपासणी अहवाल २) अ प्रपत्र

टिप- वरील संचमांडणी असलेल्या जागेस महानगरपालिकेची परवानगी असल्याखेरीज संचमांडणीचे काम हाता वेळू नये

सोबत-मंजूर नकाशाच्या प्रती

पावती क्र.०१५९२३७ दि.१४/१०/२००९ रुपये ५०/-

A. Ashok

विद्युत निरीक्षक
विद्युत निरीक्षण विभाग पुणे

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Item No. 03 (Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 34/2020 (WZ)
(I.A. No. 40/2020)

Tanaji Balasaheb Gambhire

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 09.07.2020

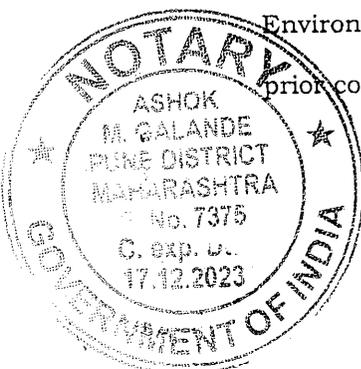
**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant (s) : Mr. Nitin N. Lonkar alongwith Ms. Sonali R.
Suryawanshi, Advocates

For Respondent (s) : Pune Municipal Corporation

ORDER

- The present application has been filed against the project proponent for the reasons that project proponent has not complied with environmental norms by non-obtaining of mandatory prior Environmental Clearance, consent to establish, consent to operate, CGWA permission for ground water extraction, non-installation of pollution control devices, non-plantation of trees, non-installation of STP, non-installation of solid waste treatment and OWCS unit and illegal ground water extraction, illegal operation of DG sets at site, 10% recreation space is not developed as per norms, no soil preservation, no soil and ground water test, illegal construction of basements, no use of eco-friendly building material for construction, some portion of the construction completed without Environmental Clearance from SEIAA or MoEF&CC, not obtained prior consent to establish for the State PCB, not complied the show



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cause notice issued by the Competent Authority, construction activity without environmental impact assessment and without implementation of the remedial measures and raised a substantial question of environment.

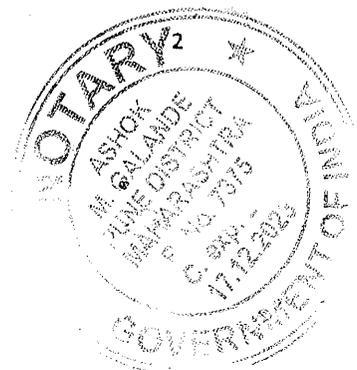
2. We deem it just and proper to constitute a Committee consisting (i) State Environment Impact Assessment Authority (SEIAA), (ii) Maharashtra State Pollution Control Board and (iii) Municipal Commissioner, Chinchwad/Pune and to direct them to submit a joint report with regard to all allegations made in the application specifically with the area of construction and area for which the Environmental Clearance has been applied.
3. Let a joint report in the matter be filed by joint Committee within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
4. The applicant is directed to provide copy of the application and all relevant documents to the Committee within three days by post and also by available e-mail.
5. List it on 25.08.2020.

Sheo Kumar Singh, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

July 09, 2020
Original Application No. 34/2020 (WZ)
R



Annexure - B-1

73 295



सत्यमेव जयते

पीएनए/ पीएनए(२)/एचएसजी
(टीसी) / १२०३८ / २०१२-२०१३

दिनांक २८/१२/२०१२

महाराष्ट्र शासन
सहकार व वस्त्रोद्योग विभाग

नोंदणी प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

प्रिझम सहकारी गृहरचना संस्था मर्यादित

स.नं.६(पार्ट),७, सि.टी.एस. नं. २५५९ आणि २५६०, औंध, पुणे ४११ ००७

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

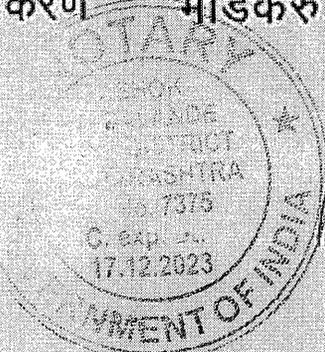
उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे

वर्गीकरण गृहनिर्माण संस्था असून

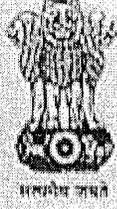
उपवर्गीकरण भाडेकरु सहभागिदारी गृहनिर्माण संस्था आहे.

पुणे

दिनांक २८/१२/२०१२



~~२ मिश्राणी -~~
(३१२० छी कुलकर्णी)
उपनिबंधक, सहकारी संस्था
पुणे शहर (२) पुणे



पीएनए/पीएनए(२)/एचएसजी/
(टिसी)/१७६४५/२०१६-१७
दिनांक : ०८ / ११ / २०१६

महाराष्ट्र शासन

सहकार, पणन व वस्त्रोद्योग विभाग

नोंदणी प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

प्रिस्टीन प्रिव्हिलेज सहकारी गृहरचना संस्था मर्या.

स.नं. ६, हि.नं.५, सिटीएस नं.२५६० (पार्ट), औंध, पुणे ७

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे

वर्गीकरण	गृहनिर्माण संस्था	असून
उपवर्गीकरण	भाडेकरु सहभागीदारी गृहनिर्माण संस्था	आहे.

स्थळ : पुणे

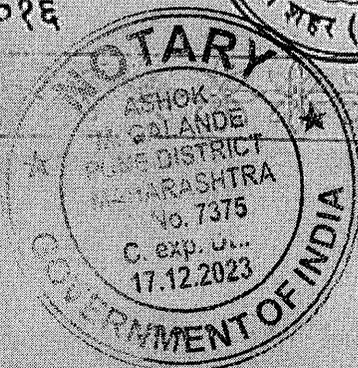
दिनांक : ०८.११.२०१६



(Signature)

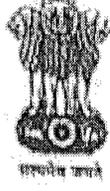
(एफ बी मुलाणी)

उपनिबंधक सहकारी संस्था,
पुणे शहर (२), पुणे



Received original
(Signature)

Annexure-B-3



पीएनए/पीएनए(२)/एचएसजी/
(टिसी)/१८९४८/२०१८-१९
दिनांक : १४ / ०६ / २०१८

महाराष्ट्र शासन

सहकार, पणन व वस्त्रोद्योग विभाग

नोंदणी प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

प्रिस्टीन रोयाल सहकारी गृहसचना संस्था मर्या.

स.नं.६/२,७, सिटीएस नं.२५५९, स्यायसर कॉलेजजवळ, औंध, पुणे ७

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे

वर्गीकरण

गृहनिर्माण संस्था

असून

उपवर्गीकरण

भाडेकरु सहभागीदारी गृहनिर्माण संस्था

आहे.

स्थळ : पुणे

दिनांक : १४.०६.२०१८



D. K. Mulla
(एफ बी मुलाणी)

उपनिबंधक सहकारी संस्था,
पुणे शहर (२), पुणे

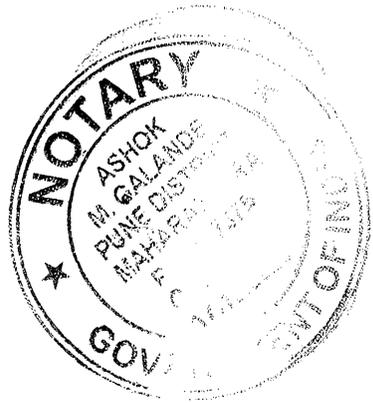


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१. मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ मधील कलम २६३ (अ) व २६४ (अ) व २६५ (अ) व २६६ (अ) व २६७ (अ) व २६८ (अ) व २६९ (अ) व २७० (अ) व २७१ (अ) व २७२ (अ) व २७३ (अ) व २७४ (अ) व २७५ (अ) व २७६ (अ) व २७७ (अ) व २७८ (अ) व २७९ (अ) व २८० (अ) व २८१ (अ) व २८२ (अ) व २८३ (अ) व २८४ (अ) व २८५ (अ) व २८६ (अ) व २८७ (अ) व २८८ (अ) व २८९ (अ) व २९० (अ) व २९१ (अ) व २९२ (अ) व २९३ (अ) व २९४ (अ) व २९५ (अ) व २९६ (अ) व २९७ (अ) व २९८ (अ) व २९९ (अ) व ३०० (अ) व ३०१ (अ) व ३०२ (अ) व ३०३ (अ) व ३०४ (अ) व ३०५ (अ) व ३०६ (अ) व ३०७ (अ) व ३०८ (अ) व ३०९ (अ) व ३१० (अ) व ३११ (अ) व ३१२ (अ) व ३१३ (अ) व ३१४ (अ) व ३१५ (अ) व ३१६ (अ) व ३१७ (अ) व ३१८ (अ) व ३१९ (अ) व ३२० (अ) व ३२१ (अ) व ३२२ (अ) व ३२३ (अ) व ३२४ (अ) व ३२५ (अ) व ३२६ (अ) व ३२७ (अ) व ३२८ (अ) व ३२९ (अ) व ३३० (अ) व ३३१ (अ) व ३३२ (अ) व ३३३ (अ) व ३३४ (अ) व ३३५ (अ) व ३३६ (अ) व ३३७ (अ) व ३३८ (अ) व ३३९ (अ) व ३४० (अ) व ३४१ (अ) व ३४२ (अ) व ३४३ (अ) व ३४४ (अ) व ३४५ (अ) व ३४६ (अ) व ३४७ (अ) व ३४८ (अ) व ३४९ (अ) व ३५० (अ) व ३५१ (अ) व ३५२ (अ) व ३५३ (अ) व ३५४ (अ) व ३५५ (अ) व ३५६ (अ) व ३५७ (अ) 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प्लॉटमधून जाणाऱ्या पाण्याच्या (विशेषतः पावसाच्या पाण्याच्या) नैसर्गिक प्रवाहाचा मार्ग कोणत्याही परिस्थितीत बंद वा कमी करण्याची संमती देण्यात आल्याने दिलेली नाही. उंचीप्रमाणे इमारतीस टाक्यापर्यंत पाणी उचलविण्यासाठी योग्य अशा पाणी व हौदाची सोय आवश्यक आहे.

५. घराबांधणीकरिता लागणारे फाळ अथवा पहाड महानगरपालिकेला फी देऊन संमती घेतल्याविना महानगरपालिकेच्या हद्दीत ठेवू नये. संमतीवाचून अशा पहाड ठेवल्यास तो अपराध होतो.
६. ज्या स्थळाप्रित्यर्थ सरकारास शेतसारा द्यावा लागतो अशा स्थळाचा उपयोग घर बांधण्याकडे करणे झाल्यास मा. जिल्हाधिकारी, जिल्हा पुणे यांची मान्यता घेऊन नंतरच काम करावे. प्रस्तुतप्रमाणे मान्यता घेतल्याविना अशा ठिकाणी बांधकाम करू नये.
७. सार्वजनिक मोकळे स्थळ अनाधिकाराने समाविष्ट केले आहे असे महानगरपालिकेच्या निदर्शनास आल्यास बांधकाम पाडून स्थळ मोकळे करून घ्यावेत येईल. तसे करण्यास या संमतीपत्राने बाध येत नाही आणि अशा वेळी काही हानी झाल्यास महानगरपालिका त्यास जबाबदार राहणार नाही.
८. शेजारच्या लोकांना अथवा इतरांना तुमच्या कामापासून उपसर्ग किंवा दुसऱ्या कोणत्याही प्रकारचा त्रास अगर हानी पोहोचू नये; त्याविषयीची जबाबदारी तुमच्यावर आहे. या संमतीपत्राने दुसऱ्या कोणाच्या अधिकारास बाध येत नाही आणि तुम्ही आपल्या अधिकाराबाहेर कोणतेही बांधकाम केल्यास त्याची जबाबदारी तुमच्यावर राहिल.
९. हा दाखला महानगरपालिकेच्या सेवकांनी अथवा संरक्षकाने (पोलिसाने) पाहण्यास लागितला असता दाखविला पाहिजे. तसा तो न दाखविलास संमतिपत्रविना काम चालू आहे, असे समजले जाईल.
१०. हा दाखला एक वर्षांपर्यंत अस्तित्वात राहिल. पुढे तो आपोआप रद्द झाला असे समजण्यात येईल. सदर संमतीप्रमाणे काम एक वर्षानंतर करणे असल्यास नवी सुपरव्हिजन मेमोसह पुन्हा अर्ज करून संमतीपत्राची मुदत वाढवून घेतली पाहिजे व असे संमतीपत्र मिळाल्यानंतरच बांधकाम सुरु करावे.
११. विशेष प्रसंगी महानगरपालिकेने लेखी आज्ञा दिली तर ती तुम्ही मान्य केली पाहिजे. त्यास या संमतीवरून बाध येत नाही.
१२. बांधकाम चालू करण्यापूर्वी स्थापत्य खात्याकडून नळास पाण्याचा मीटर बसवून घेतला पाहिजे.
१३. पाण्याचा दावाविषयी महानगरपालिका जबाबदार नाही. महानगरपालिकेच्या नळाच्या पाण्याचे प्रेशर कमी असल्यामुळे इमारतीच्या वरील मजल्यावर पाणी चढू शकणार नसल्यास संबंध इमारतीस योग्य व पुरेशा प्रमाणात पाणीपुरवठा होण्याच्या दृष्टीने पाण्याचा साठा करण्यासाठी इमारतीभोवतालच्या मोकळ्या जागेत घरमालकांस मा. नगर अभियंता हे सांगतील त्या माफ्या, डिझाईनचा व इन्जिनियरिंगच्या पाण्याकरिता हौद बांधावा लागेल व त्या हौदात म्युनिसिपल मेन वॉटर-लाईनपासून पाणी आणून ते हौदात सोडावे लागेल. त्याचप्रमाणे सदर हौदातील पाणी इलेक्ट्रिक पंप बसवून सदर पाण्यास सहाय्याने इमारतीच्या सर्वात वरील मजल्यावर पुरेशा मापाची टाकी बसवून त्यात सोडावे लागेल व नंतर तेथून डाऊनटेक पाइपच्या सहाय्याने इमारतीच्या प्रत्येक मजल्यावर पुरेशा पाणीपुरवठा होईल अशी जबर ती तजवीज घरमालकांस करावी लागेल. सदरच्या टाकीच्या आकार गा. नगर अभियंता हे ठरवितो त्याप्रमाणे असला पाहिजे. विजेचा पुरवठा घरमालकां तो घेण्यास तयार असतानाही वीज कंपनीकडून मिळत नसल्यास डिप्लोमा इंजिनियरच्या अगर पेट्रोललच्या सहाय्याने चालणारे इंजिन बसवून पाणी वरच्या मजल्यावर पंप करण्याची व्यवस्था घर मालकांस करावी लागेल. या शर्तीप्रमाणे पंप बसवून पाणीपुरवठ्याची तजवीज घरमालकाने केल्याशिवाय बांधकामास भोगवटा पत्र (ऑक्युपन्सी सर्टिफिकेट) दिले जाणार नाही व इमारतीचा वापर घरमालकास स्वतःसाठी करता येणार नाही अगर दुसऱ्यास वापर करू देता येणार नाही.
१४. घरातील नळ फिटिंगचे काम नकाशे मंजूर करून घेऊन लायसेन्स प्लंबरनार्फतच केले पाहिजे.
१५. प्लॅशिंग पायखाना करणे असल्यास आत पुलचेन सिस्टिम व त्यावर पुरेशा पाण्याची बंद टाकी केली पाहिजे.
१६. महानगरपालिकेच्या लेखी संमतीपत्राशिवाय नवीन विहिरी, तलाव किंवा डबके, हौद अगर कारंजे खांदण्याचे अगर बांधण्याचे काम करू नये. गली टूप्स व उघडी गटारे यांना मच्छर प्रतिबंधक व्यवस्था केली पाहिजे. हौदात केरकरांचा न जाईल अशा झाकणे व्यवस्थितपणे बसवावीत. त्यास सुलभपणे काढता येईल असे मजबूत कुलूप व किल्ली जोडावी. तसेच ओव्हरफ्लो (वर्किंग) वाईपला पाण्यापासून वायरांझचे संरक्षण असावे. हद्दीवरील भितीवर फुटक्या वाटल्यांचे तुकडे बसवू नयेत. प्लॅशिंग संडासचे अगर इतर संडासचे जोडे नळीच्या रस्त्याच्या मध्यबिंदूपासून अगर मालकाच्या इमारतीभोवतालच्या जागेपासून दोन फूट उंचीचे असावे.
१७. संबंधित प्लॉटबांधकामाच्या रस्ता, वीज, पाणी, ड्रेनेज, इत्यादी डेव्हलपमेंट्स म्युनिसिपल संमतीपत्राने मान्यता प्राप्त झाल्यानेच तयार केल्या पाहिजेत; अथवा सदर डेव्हलपमेंट्सबाबतच्या तक्रारी ऐकल्या जाणार नाहीत व रस्ते तसल्यात घेतले जाणार नाहीत.



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पुणे महानगरपालिका

(पाण्डुरीस, प्रख्यवहारात खालील क्रमांक व दिनांक यांचा उल्लेख करावा)
(जागेच्या वा इमारतीच्या कायदेशीर मालकी हक्कांचे संदर्भ लक्षात न घेता अर्जदारास हे संमतीपत्र देण्यात येत आहे.)

बांधकाम चालू करण्याकरिता दाखला

(कमेन्समेन्ट सर्टिफिकेट)

बांधकाम विकास विभाग
पुणे महानगरपालिका,
शिवाजीनगर, पुणे - ४११००५.

सदरचा बांधकाम चालू करण्याचा दाखला आणि बांधकामाचे संमतीपत्र महाराष्ट्र नगरपालिका अधिनियम, सन १९६६ ची कलमे ४४/४५/५८/६९ यांतील आणि मुंबई प्रांतिक महानगरपालिका अधिनियम, सन १९४९ ची कलमे (सेक्शन ४१) यातील तरतुदीप्रमाणे खालील अटीवर देण्यात येत आहे.)

प्रकरण क्रमांक : ADH/0357/05 REVISED B

Proposal Type : Residential
Project Type : (Proposed Building)

क्रमांक : CC/1006/12

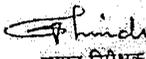
दिनांक : 25/08/2012

श्री. / श्रीमती. MR. ISHWARCHAND GOYAL व्दारा ला. स. श्री. SWAPNEEL J. DESHPANDE यांस राहणार पुणे, पेठ 05/5 PRABHAR ROADERANDAVANA PUNE, 411004 परांक सर्व्हे नं. महाराष्ट्र नगर रचना अधिनियम, सन 1966 ची कलमे 44/45/58/69 व सर्व्हे नं. प्रांतिक महानगरपालिका अधिनियम, सन 1949 ची कलमे 253/254 प्रमाणे पुणे महानगरपालिकेच्या सोमतील. पेठ Aundh परांक सर्व्हे नं. Survey No: 8/2+7, फयनल प्लॉट क्र. प्लॉट क्र. मधील बांधकाम करण्यासाठी महानगरपालिकेला तुरुही नोटीस दिली. ही दिनांक 8/8/2012 या दिवशी पोहचली. त्यावरून काम करण्यास खाली लिहिलेल्या सूचना व सर्व अटीवर संमतीपत्र देण्यात येत आहे.

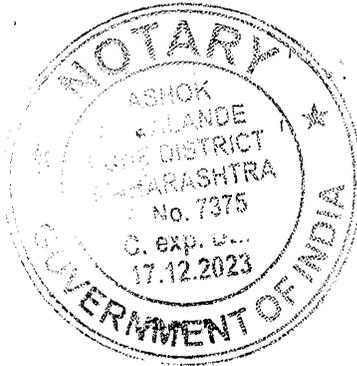
- संबंधी सुधारित विकास योजना आराखडा महाराष्ट्र सरकारने दि. ५/१/१९८७ या दिवशी मान्य केला आहे. त्यास अनुसरून नवीन काही उपसर्ग पोहोचत असल्यास अथवा हानी होत असल्यास त्याप्रित्यर्थ कोणत्याही प्रकारची भरपाई मागणार नाही व ती देण्याची जबाबदारी महानगरपालिकेवर नाही.
- सोबतच्या नवीन / दुरुस्त नकाशात दाखविल्याप्रमाणे काम केले पाहिजे.
- जोत्यापर्यंत काम आल्यावर सेट-बॅक, मॉर्गिजल ओपन स्पेसिंस इ. बाबी बांधकाम नियंत्रण कार्यालयाकडून तपासून घ्याव्यात, त्याशिवाय जोत्यावरील काम सुरु करू नये.
- मा. सहायक अभियंता (भूमीप्रापण) यांच्या कार्यालयामार्फत रस्त्याची प्रमाणरेषा जागेवर आखून घेणार व मगच बांधकाम सुरु करणार या अटीवरच हे संमतीपत्र देण्यात येत आहे.
- सोबतच्या नकाशावर मागे लिहिलेल्या / चिह्नकवलेल्या अटीवर हे संमतीपत्र देण्यात येत आहे.
- ज्या प्लॉटसवर नवीन इमारत बांधण्यात आली आहे त्या इमारतीचे भोगवटापत्र मागण्यापूर्वी प्रत्येक मालकाने इमारतीसमोर्द सीमा भितीच्या आत व बाहेर विमान चार झाडे लावून ती व्यवस्थित वाढविण्याच्या दृष्टीने योग्य ती व्यवस्था व खबरदारी घ्यावी. त्याशिवाय ऑक्सुपन्सी सर्टिफिकेट (भोगवटा पत्र) मिळणार नाही. रस्त्यावरील झाडांना जरूर ते संरक्षण कुंपण अर्जदाराने करावयाचे आहे.
- इमारतीचे भोगवटापत्र देताना रस्त्यावरील व आतील बाजूस टाकण्यात आलेले इमारतीचे अवशिष्ट सामान व राडारोडा उचलून जागा साफ केल्याशिवाय अर्जाचा विचार केला जाणार नाही. राडारोडा कोठे टाकावे याबाबत घरपाडी विभागामार्फत मार्गदर्शन केले जाईल.
- काम सुरु करण्यापूर्वी मा. नगर उपअभियंता (जलोत्सारण) व (पाणीपुरवठा) यांच्याकडे नकाशे दाखल करून संबंधित कामाकरीता पुर्वमान्यता घेतल्याखेरीज जागेवर कोणतेही काम सुरु करू नये.
- नवीन बांधकाम सुरु करताना संबंधित जागेमध्ये झाडे असल्यास ती दृ. अर्थोशिटीची पुर्वपरवानगी घेतल्याशिवाय तोडू नयेत; अन्यथा कायदेशीर कारवाई करण्यात येते. याची नोंद घ्यावी.
- बांधकाम नियंत्रण खात्याने जरी सेप्टिक टॅन्कसाठी परवानगी दिली असली तरी ड्रेनेजशिवाय मा. नगर उपअभियंता (जलोत्सारण विभाग) यांच्याकडे नकाशे दाखल करून त्याची मंजुरी घेतल्याखेरीज सेप्टिक टॅन्क अगर ड्रेनेजसंबंधी बांधकाम सुरु करू नये व भोगवटा पत्र मागण्यापूर्वी ड्रेनेज कामाचा पुर्णत्वाचा दाखला हजर करण्यात यावा.
- जे बांधकाम नकाशात पाडणार म्हणून दर्शविले आहे. ते प्रथम पाडून मग नवीन कामास सुरुवात करणार.
- मालकी हक्काबाबत व इतर कोणत्याही हक्काबाबत व हद्दीबाबत वाद निर्माण झाल्यास त्यास अर्जदार जबाबदार राहणार.
- कामगारांच्या सोयीसाठी जागेवर किमान एक संडास व एक मुतारी तातुर्त्या स्वस्वपाची बांधली पाहिजे. जुने संडास व मोरी असल्यास याप्रमाणे संडास, मुतारी बांधण्याची गरज नाही.
- भोगवटापत्र मागण्यापूर्वी मनपाचे कर भरल्याचे दाखला सादर करणार.

१५) भोगवटापत्र मागणेपूर्वी कुकल लेआऊट मान्य करून घेणार.

वरील संमतीपत्राप्रमाणे काम करताना नगररचना अधिनियम अगर त्यास अनुसरून केलेले नियम व पोटनियम यांचा भंग होता कामा नये. वरील संमतीपत्रविषयी काही शंका येत असेल तर कामास आरंभ करण्यापूर्वी महानगरपालिकेकडे तसे कळवून स्पष्टीकरण करून घ्यावे.


इमारत निरीक्षक
बांधकाम विकास विभाग
म.न.पा., पुणे.


उप अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका



आपणांस

मुमादामु. १३७९ (५०२३ पानी १५० पुस्तके) ३-०७

बांधकाम नियंत्रण

पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००४.



बांधकाम नियंत्रण कार्यालय

क्रमांक : BCO/१३५

दिनांक : १०/१२/२०१६

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

पार भोगवटा पत्र क्र. १

श्री. / श्रीमती जयंत राहा (PAH) / श्री. जगदिश देशपांडे (मि. माल्टी)

राहणार ब्री. ७, सफ्लेशन चेंबर, १२३२, आपटे रोड, पुणे ४११००४.

यांच -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३/२५४ व एम्. आर. टी. पी. अॅक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ आंध घरांक फायनल प्लॅट क्र. १ सर्व्हे क्र. ६/२ व ७ टी. पी. स्कीम नंबर वांत इमारतीचे

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ४४०७/०५ दिनांक १५/३/२००६ द.स.प.क्र. २९५१/०६ द.स.प.क्र. १०८/३१०६ द.स.प.क्र. १०६९/०७ दि. १/१०/०७ अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेट प्रमाणे सर्व काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास येती

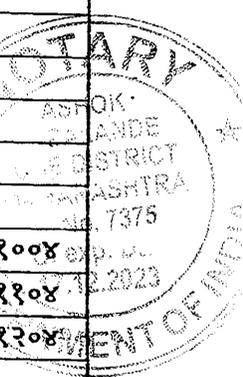
मिळण्याबाबत दिनांक ३/१२/२००९ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यांत येते की, खालील नमूद केल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणावयाच्या बांधकामाचे वर्णन

मान्य नकाशांनुसार विंग A1, B1 व B3 संपूर्ण

मजला	Wing A1	Wing B1	Wing B3
पहिला	पार्किंग+फ्लॅट क्र.१०३ व १०४	पार्किंग+फ्लॅट क्र.१०१ व १०२	पार्किंग+फ्लॅट क्र.१०१ व १०२
दुसरा	फ्लॅट क्र.२०१,२०२,२०३ व २०४	फ्लॅट क्र.२०१,२०२,२०३ व २०४	फ्लॅट क्र.२०१,२०२,२०३ व २०४
तिसरा	फ्लॅट क्र.३०१,३०२,३०३ व ३०४	फ्लॅट क्र.३०१, ३०२,३०३ व ३०४	फ्लॅट क्र.३०१,३०२,३०३ व ३०४
चौथा	फ्लॅट क्र.४०१,४०२,४०३ व ४०४	फ्लॅट क्र.४०१,४०२,४०३ व ४०४	फ्लॅट क्र.४०१,४०२,४०३ व ४०४
पाचवा	फ्लॅट क्र.५०१,५०२,५०३ व ५०४	फ्लॅट क्र.५०१, ५०२, ५०३ व ५०४	फ्लॅट क्र.५०१,५०२,५०३ व ५०४
सहावा	फ्लॅट क्र.६०१,६०२,६०३ व ६०४	फ्लॅट क्र.६०१, ६०२, ६०३ व ६०४	फ्लॅट क्र.६०१,६०२,६०३ व ६०४
सातवा	फ्लॅट क्र.७०१,७०२,७०३ व ७०४	फ्लॅट क्र.७०१, ७०२,७०३ व ७०४	फ्लॅट क्र.७०१,७०२,७०३ व ७०४
आठवा	फ्लॅट क्र.८०१,८०२ व ८०४	फ्लॅट क्र.८०१,८०३ व ८०४	फ्लॅट क्र.८०१,८०३ व ८०४
नववा	फ्लॅट क्र.९०१,९०२,९०३ व ९०४	फ्लॅट क्र.९०१,९०२,९०३ व ९०४	फ्लॅट क्र.९०१,९०२,९०३ व ९०४
दहावा	फ्लॅट क्र.१००१,१००२,१००३ व १००४	फ्लॅट क्र.१००१,१००२,१००३ व १००४	फ्लॅट क्र.१००१,१००२,१००३ व १००४
आकरावा	फ्लॅट क्र.११०१,११०२,११०३ व ११०४	फ्लॅट क्र.११०१,११०२,११०३ व ११०४	फ्लॅट क्र.११०१,११०२,११०३ व ११०४
बारावा	फ्लॅट क्र.१२०१,१२०२,१२०३ व १२०४	फ्लॅट क्र.१२०१,१२०२,१२०३ व १२०४	फ्लॅट क्र.१२०१,१२०२,१२०३ व १२०४
तेरावा	फ्लॅट क्र.१३०१ व १३०४
	असे एकूण ४७ फ्लॅट्स	असे एकूण ४५ फ्लॅट्स	असे एकूण ४५ फ्लॅट्स
	असे सर्व मिळून एकूण १३७ फ्लॅट्स		

सहायक अभियंता,
बांधकाम नियंत्रण क्र.
पुणे महानगरपालिका.



304

Annexure D-5

83

पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.



09838

बांधकाम नियंत्रण कार्यालय

क्रमांक : ०८८/०४३५/१५

दिनांक : १३/०१/२०१५

[मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये]

संपूर्ण भोगवटा पत्र

श्री. / श्रीमती इश्वरचंद किशोरीलाल गोयल (PAN) / श्री. स्वजीत देशपांडे
राहणार ९५/ब, सिद्धदेव अपार्टमेंट, प्रभात रोड,
पुणे ४. (सा.सा.दि.)

चांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३/२५४ व एम्. आर. टी. पी. व्हॅक्ट
कलमे ४५/६९ प्रमाणे पुणे, पेठ आंधी घरांक — फ्लायव्हल प्लॅट क्र. /
सर्व्हे क्र. ६/२ + ७ टी. पी. ब्लॉक नंबर — चांस इमारत सी १ व सी २

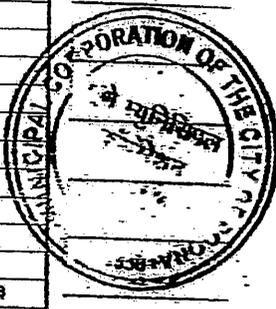
इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ३०९९/१०, दिनांक १३/१२/२०१० (पुणे.)
दस्तावेज स.प.क्र. ८८/१००६/१२-२५/१९९२ प्रमाणे ४.१६६ ८८/१००६/१५ दि. ०१/०८/२०१५
अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेट प्रमाणे सर्व /

ब्रह्मी भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणण्यास संमती
मिळण्याबाबत दिनांक ११/०१/२०१५ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका
अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या सर्व्हेवर पुढील वर्कच्या
इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

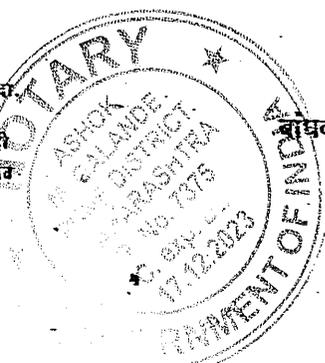
उपयोगात आणण्याच्या बांधकामाचे वर्णन

मजले	इमारत 'सी १'	इमारत 'सी २'
तळ मजला	संपूर्ण पार्किंग	संपूर्ण पार्किंग
पहिला मजला सदनिका क्र.	१०१,१०२,१०३	१०१,१०२,१०२
दुसरा मजला सदनिका क्र.	२०१,२०२,२०३	२०१,२०२,२०३
तिसरा मजला सदनिका क्र.	३०१,३०२,३०३	३०१,३०२,३०३
चौथ्या मजला सदनिका क्र.	४०१,४०२,४०३	४०१,४०२,४०३
पाचवा मजला सदनिका क्र.	५०१,५०२,५०३	५०१,५०२,५०३
सहावा मजला सदनिका क्र.	६०१,५०२,६०३	६०१,६०२,६०३
सातवा मजला सदनिका क्र.	७०१,७०२,७०३	७०१,७०२,७०३
आठवा मजला सदनिका क्र.	८०१,८०२	८०२,८०३
नववा मजला सदनिका क्र.	९०१,९०२,९०३	९०१,९०२,९०३
दहावा मजला सदनिका क्र.	१००१,१०२,१०३	१००१,१००२,१००३

इमारत 'सी १' - सदनिका २९, इमारत 'सी २' - सदनिका २९ एकूण ५८ सदनिका व कॅम्पज्जत पार्किंग



अट भविष्यात मान्य नकाशा व्यक्तिरिक्त कोणतेही बांधकाम (उदा.
सर्व मॉडर्न अंतरात व टेरसवरील फ्लॅट, पार्टिशन चाँस काम
अगर ग्रील लावून पार्किंग बंदिसक कारण इ.) केल्यास, कोणतेही
पूर्व सूचना न देता सदरची संपूर्ण अनधिकृत बांधकामे पाहण्यात
येतील व त्याप्रित्यर्थ येणारा संपूर्ण खर्च फ्लॅटधारक/घातक
बांधकाम वस्तु करण्यात येईल.

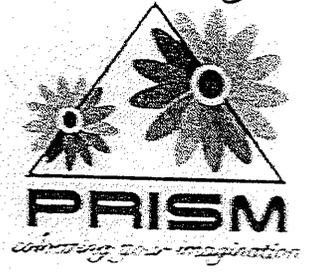


सप अभियंता
बांधकाम विभाग, विमान डीन क्र. ६
वा.प.क.म. नि.व.व. विभाग
पुणे महानगरपालिका
पुणे महानगरपालिका

Annexure - E

305

89



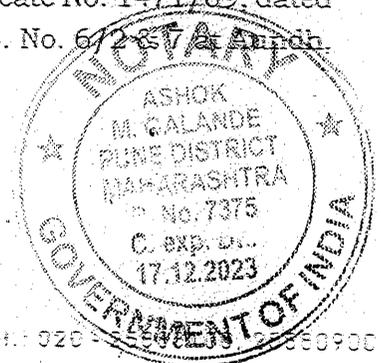
To
The Regional Officer,
Regional Office,
Maharashtra Pollution Control Board,
Jog Centre, 3rd Floor,
Old-Pune Mumbai Road,
Pune - 411003.

Subject - Reply to the Directions u/s. 33(A) of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 to stop Construction Activities.

- Reference - 1. Directions to stop Construction Activities till obtaining of Consent to Establish & Consent to Operate, dated 25/08/2020.
2. Commencement Certificate No. 4407/05, dated 18/03/2006 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 3. Correction of Area in the S. No. 6/2 & 7 7 at Aundh, Pune - 411007.
 4. Revised Commencement Certificate No. 2951/06, dated 15/11/2006 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 5. Revised Commencement Certificate No. 1991/07, dated 04/10/2007 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 6. Revised Commencement Certificate No. 1471/09, dated 04/08/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)

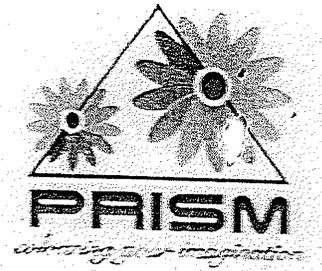
Received on Dt. 04/09/20

Clark
R. O. M. P. C. B. Pune



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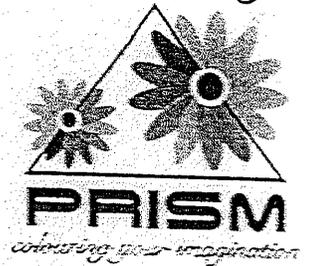


7. Revised Commencement Certificate No. 2449/09, dated 04/11/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
8. Revised Commencement Certificate No. 3099/10, dated 13/12/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
9. Completion Certificate for Buildings A1, B1 & B3 No. 380/135 respectively dated 17/12/2009 along with Architect Certificate.
10. Completion Certificate for Building A2 No. BPDP/ Zone-1/152 dated 17/12/2009 along with Architect Certificate.
11. Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate.
12. Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate.
13. Commencement Certificate No. 1006/12, dated 25/06/2012 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
14. Revised Commencement Certificate No. 0046/15, dated 08/04/2015 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
15. Completion Certificate for Building C1 & C2 vide No. OCC/0435/15 dated 13/07/2015 along with Architect Certificate.



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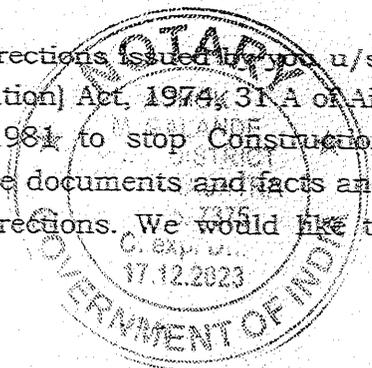
86

16. Proposed Directions issued by the Environment Department, Government of Maharashtra dated 29/08/2019 u/s. 5 of Environment (P) Act, 1986.
17. Notices issued by the Pune Municipal Corporation dated 23/09/2019 and 13/12/2019 respectively.
18. Application made from grant of Environment Clearance dated 09 September, 2019 as per PMC Notice dated 23/09/2019 and 13/12/2019 respectively.
19. Handed over the position of completed constructions and buildings to the respective Societies a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilege Society Formation Certificate No. (TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively after receipt of Completions Certificates.
20. Report of the SEIAA, Maharashtra & MPC Board, Mumbai, dated 20th August, 2020.



Respected Sir,

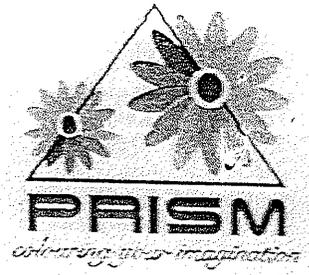
We have carefully gone through the directions issued by you u/s. 33(A) of Water (Prevention & Control of Pollution) Act, 1974, 31A of Air (Prevention & Control of Pollution) Act, 1981 to stop Construction Activities. We have also perused the available documents and facts and circumstances with regard to the above directions. We would like to submit our reply there to as under.



PADMAVATI
ASSOCIATES

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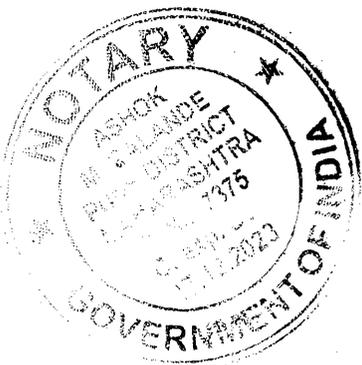
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1. At the outset, we would like to submit most respectfully that we have already completed our construction project in parts as mentioned below and obtained completion certificates as mentioned in the references above from time to time. Thereafter, the Societies i.e. a) Pristine Prism & Pristine Royal & b) Pristine Privilege have been formed and possessions of all the Buildings duly completed, for which PMC has issued Occupation Certificates as mentioned above, have been already handed over to the above Societies i.e. a) Prism Society Formation Certificate No.(TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilege Society Formation Certificate No.(TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively after receipt of Completions Certificates. Therefore, we submit that in view of handing over of the above possessions to the above-mentioned societies, we are unable to stop the constructions, which are already completed and possessions of which are already handed over after obtaining Occupation Certificates. The copies of those Completion Certificates are enclosed herewith and marked as an Annexure - 'A-1' to 'A-5' & 'A-15' respectively at Sr. No. 9 to 12 under our references.

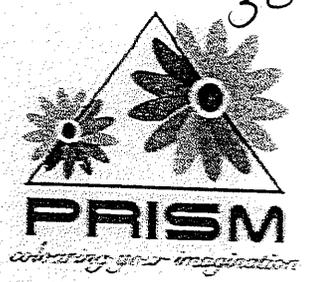
2. We have been granted Commencement Certificates with Revision there of by the PMC from time to time as referred in the Sr.No. 2 to 8, 13 & 14 respectively mentioned in the references under subject matter in this reply. The copies thereof are enclosed herewith and marked as an Annexure - B-1 to B-9 respectively.

3. We further submit that the above societies have been formed and duly registered after completion of the above constructions as per the conditions imposed in the Commencement Certificates and therefore Completion Certificates have also been issued by the PMC. The copies of the formation of above Societies vide a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilege Society Formation Certificate No.



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(TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively are enclosed herewith and marked as an Annexure - 'C-1' to 'C-3' respectively.

4. We would like to submit that as mentioned in the para 1 of this reply, we have already completed the construction of above projects as per the Commencement Certificates and submitted our proposal for obtaining Completion Certificates as mentioned in the para 2 of this reply. Pune Municipal Corporation after verification of the compliance in respect of the conditions imposed in the Commencement Certificates, has already issued Completion Certificates (Occupation Certificates) as mentioned in the para 3 of this reply. We have already handed over the possession of above premises to the a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilege Society Formation Certificate No. (TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively.



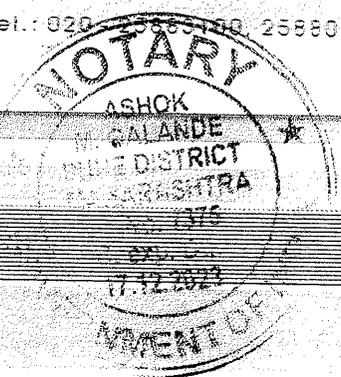
Thereafter, the Environment Department, Government of Maharashtra by its proposed directions dated 29/08/2019 issued directions u/s. 5 of the Environment (Protection) Act, 1986 directing as to why our construction should not be stopped and why further action shall not be initiated against us. Thereafter only, Pune Municipal Corporation had issued notices dated 23/09/2019 and 13/12/2019 respectively, asking us why EC was not obtained. The copies of above proposed directions and notices are enclosed herewith and marked as an Annexure 'D-1' to 'D-3' respectively.

5. In view of above notices, we have applied for grant of prior Environment Clearance, even though, earlier no prior condition for obtaining EC was imposed by the Pune Municipal Corporation in the Commencement Certificates issued from time to time and on the



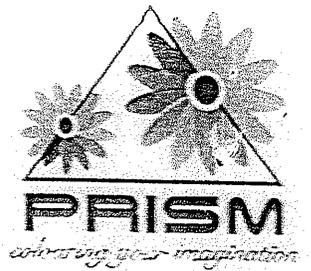
PADMAVATI ASSOCIATES

Survey No.6(Pari)+7, Near Spicer College, Aundh, Pune - 411 007, Tel.: 020-25885100, 25880900



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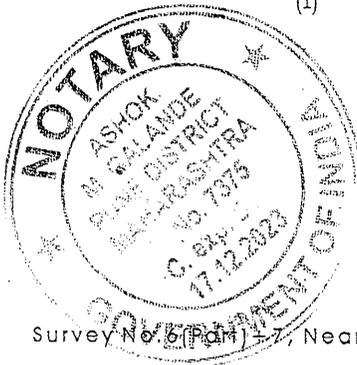


other hand also issued Completion Certificates from time to time without any condition for obtaining EC. We have applied for EC on 09/09/2019. A copy of said application dated 09/09/2019 is enclosed and marked as an Annexure - E.

In spite of making application subsequent to the Completion of Constructions of above societies, obtaining of Completion Certificates of the total construction on the basis of compliance of various conditions in respect of Commencement Certificates and Environmental Conditions, the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA), Maharashtra, till date no appraisal has been done after expiry of limitation period given in the Environment Impact Assessment Notification (EIA), 2006. The reason orally stated that as per Violation Notification, 2017, the time given for making application in Violation Cases, has been expired long back and therefore, they have no authority to apprise our proposal of Violation till approval granted by the Ministry of Environment, Forest and Climate Change, Government of India (MoEF&CC, GoI.).

Therefore, in view of no condition imposed by the Pune Municipal Corporation in various Commencement Certificates issued from time to time and also Completion of our constructions as per Commencement Certificates, Occupation Certificates issued from time to time by the PMC and handing over of the possession of completed premises to various societies after providing necessary Waste Managements in the form of STPs, Solid Waste Management, Solar Systems etc., we have not caused any deliberate violations. In fact, our case, may not kindly be treated as violation on account of following reasons: -

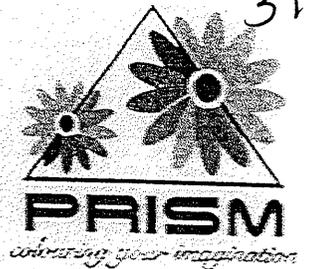
- (i) The project could not applied for grant of prior EC on account of no prior condition of EC has been imposed by the Pune Municipal Corporation in all Commencement Certificates, on the other hand, after verification of our compliance in respect



PADMAVATI
ASSOCIATES

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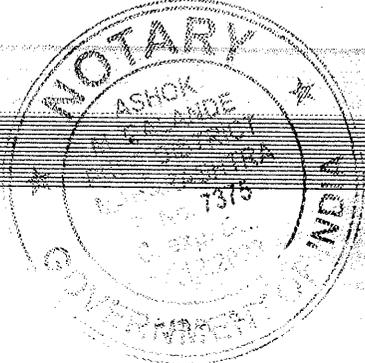
of various conditions imposed in the Commencement Certificates, Occupation Certificates have been issued on (a) Completion Certificate for Buildings A1, B1 & B3 No. 380/135 respectively dated 17/12/2009 along with Architect Certificate, (b) Completion Certificate for Building A2 No. BPDP/ Zone-1/152 dated 17/12/2009 along with Architect Certificate. (c) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate. (d) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate & (e) Completion Certificate for Building C1 & C2 vide No. OCC/0435/15 dated 13/07/2015 along with Architect Certificate.

After time line prescribed for the making of applications for violation of not obtaining prior EC, a number of projects for which, no condition for obtaining prior EC have been imposed in the Commencement Certificates, and they have been granted Completion Certificates, could not able to make application under EIA Violation Notification dated 14/03/2017. Our case falls under this category and therefore, as pointed out by the Environment Department, GoM. And PMC, we have immediately applied for grant of EC subsequent to Completion of our project. But since, no provision for appraisal is prescribed in cases for which EC application is made after 6 Months, our proposal is not been appraised till date.

- (ii) The Project has been granted Commencement Certificates with Revision by the Pune Municipal Corporation at Sr. No. there of by the PMC from time to time as referred in the Sr.No. 2 to 8, 13 & 14 respectively mentioned in the references under subject matter in this reply without any prior condition with regard to obtaining of prior EC because our case was border line case at the time of obtaining Commencement Certificates

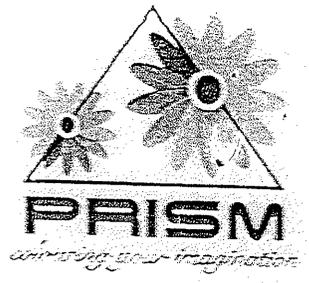


Survey No.6(Part)+7, Near Spicer College, Aundh, Pune - 411 007, Tel.: 020 - 25883100, 25880900



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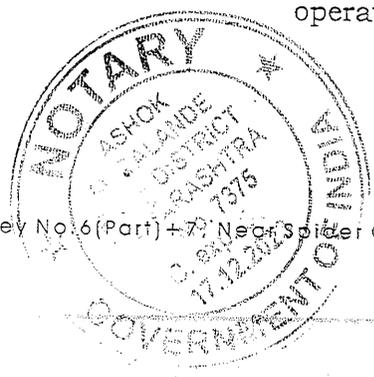


and therefore we could not apply for grant of EC. Similarly at that time, the Consent to Establish and Operate were required to be obtained by only those construction projects, which were required to obtain prior EC.

Now, not only Commencement Certificates were granted, but also as per the Commencement Certificates, we have complied with all the conditions stipulated there in and after Completion of construction of all the premises as per the Commencement Certificates and Sanctioned Plans. We have been granted Occupation Certificates and also handed over the possession to the respective co-operative sociates and no ownership so far remained of the Padmavati Associates and therefore unable to obtain retrospective Consent to Establish and Consent to Operate. We are ready to comply with whatever guidance and directions MPCB gives in this behalf.

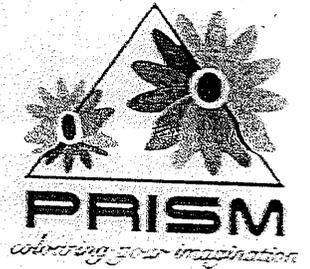
(iii) With Reference to Installation OWC at Pristine Royal Project, it is submitted that the possession of all the completed portion as stated in para 4 mentioned as already handed over the possession of above premises to the a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilege Society Formation Certificate No. (TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively. Therefore, it is now the responsibility of the societies, whom, M/s. Padmavati Associates have already handed over the possession of the premises along with OWC. No more control or ownership of M/s. Padmavati Associates remain on the above societies and OWC.

(iv) We have already installed 160 CMD Capacity STP in the premises of M/s. Pristine Prism Project and after making it operational, handed over it along with the premises to the



Survey No. 6 (Part) + 7, Near Soider College, Aundh, Pune - 411 007, Tel.: 020 - 25883100, 25880900

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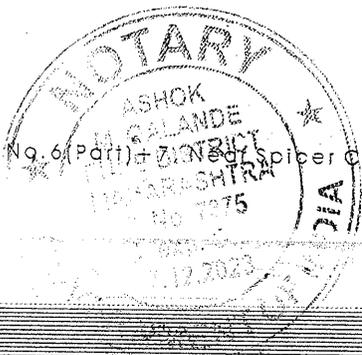
societies with ownership. Therefore here also no more control or ownership of M/s. Padmavati Associates remain on the above societies and STP. The said societies are now responsible to operate and maintain it. In fact, long back, the possessions of the societies with the Pollution Control Devices have been handed over with ownership.

- (v) We are not now in possession and ownership of any of the premises of above societies and therefore we are not discharging any untreated domestic effluent in to PMC Sewer line.
- (vi) We have already provided STP of the capacity of 160 CMD for M/s. Pristine Prism & for M/s. Pristine Royal Projects we had connected the Sewage Line to the Corporation Drainage Systems as per permission. Therefore, it is humbly stated that it is not correct to say that we have not provided STP to treat the domestic effluent. We have provided separate OWC for M/s. Pristine Royal and M/s. Pristine Prism Projects. The Photographs of joint STP and Separate OWCs of both the societies are enclosed herewith and marked as an Annexure - 'F-1' to 'F-3' respectively.
- (vii) We have already applied for prior EC to the SEIAA. However, on account of no clarity about the process of application for Violation of EC received after the period prescribed in the EIA Violation Notification dated 14/03/2017, the SEIAA has not yet processed our EC application till date.
6. We could not submit reply to the proposed directions dated 03/03/2020 on account of non-receipt thereof. We have received the directions dated 25/08/2020 by hand after going to MPCB office at Pune and therefore, we are replying to the said directions dated 25/08/2020 in this letter. Hence we request your good self to grant us an opportunity of hearing to present our case.



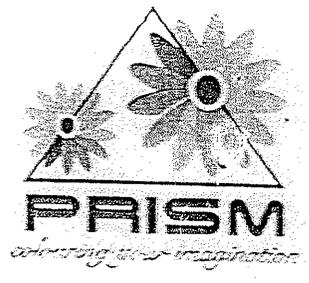
PADMAVATI
ASSOCIATES

Survey No. 6 (Part) - 212311, Spicer College, Aundh, Pune - 411 007, Tel.: 020 - 25883100, 25880900



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7. We have been given to understand that as directed by Hon'ble Natation Green Tribunal, Principal Bench, New Delhi in Original Application no. 34/2020(WZ) (I.A. 40/2020), the Committee constituted by it has already caused site visit and submitted a detailed report in respect of points raised in the said application by the applicant. We crave leave to refer to and rely upon the said report when ever necessary.

We therefore request to kindly review directions to stop our constriction activities, which have already been completed and after obtaining Completion Certificates from the Pune Municipal Corporation, the societies have been formed and possession of all the premises have been handed over long back to the societies. Hence, we are unable to apply for Consent to Establish and Consent to Operate, not having possession and ownership of the above premises. However, without prejudice to the order passed or being passed by Hon'ble National Green Tribunal, New Delhi, we are ready to apply for such consents if so, directed by the MPCB. We request not to disconnect Water and Electricity Supply to the above societies as the Pune Municipal Corporation has already granted Occupation Certificates and the Members of the Societies are regularly paying the Taxes of Water, Electricity and Municipal Corporation.

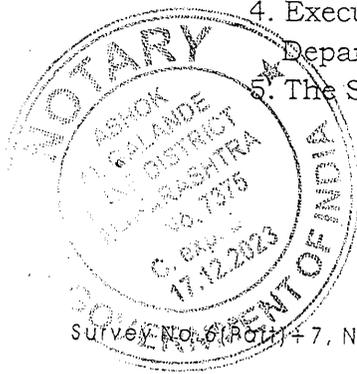
Dated this 03/09/2020 at Pune.

For and on behalf of M/s. Padmavati Associates.


For Partner

Copy Submitted to:-

1. Hon'ble Member Secretary, M.P.C.B. Board, Mumbai,
2. Joint Director (WPC), M.P.C. Board. Mumbai.
3. Law Officer (Policy & Law Di.), M.P.C. Board Mumbai.
4. Executive Engineer, Office of the City Engineer, Building permission Department, Pune Municipal Corporation, Pune.
5. The Sub-Regional Officer, M.P.C.B. Board, Pune - I



Survey No. 6 (Part) + 7, Near Spicer College, Aundh, Pune - 411 007, Tel.: 020 - 25883100, 25880900

Annexure-F



Solar Water Heaters
Solar Flat Plate Collectors

New Sr. No. 48/14-A/2, Plot B, Manji Nagar,
Nr. Sinhgad College of Arts & Commerce,
Narhe, Pune-411041. M: 9730013801
E: savemax1@gmail.com www.savemaxsolar.com



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INSTALLATION & COMMISSIONING CERTIFICATE

SSSPL/M/ICC/14-15

Date: - 22/01/2016

To,
Padmavati Associates
Site-Pristine Royale,
Building C-1& C-2
S.No.7, Aundh
Pune.

Site: Pristine Royale C-1 & C-2

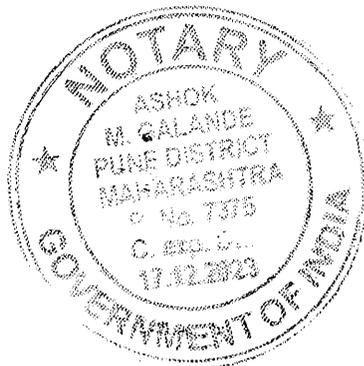
Dear Sir / Madam,

We are happy to inform you that, we have successfully installed and commissioned the Savemax make Solar Water Heating System as per the details given below;

System Capacity	500Litres per day x 6 no.s=3000LPD
Type of solar collectors	Solar Glass Tube Type
Method of working	Thermosyphon

For Savemax Solar Systems Pvt. Ltd.

Authorized Signatory



FLAT PLATE & GLASS TUBE COLLECTOR MANUFACTURER | ISO 9001: 2008 COMPANY

1 2 3 4 5 6 7 8 9 10 11 12

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Annexure - G

316

ECO-FRIENDLY Solutions

Certified By

- ♦ Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- ♦ Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- ♦ Centre For Science & Environment, New Delhi, 2010
- ♦ Indian Water Works Association Mumbai Centre, 2011



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10/04/2015

प्रति,

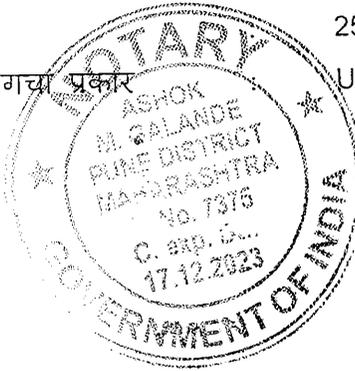
M/s. Ishwarchand Goyal
Site- Pristine Royal, Building C1 & C2.
S. No. 6, Aundh.
Pune

विषय- Aundh येथील सर्व्हे No- 6/2+7 मधील इमारतीत रेन वॉटर हारवेस्टिंग करणे बाबत.

महोदय,

उपरोक्त विषयांस अनुसरून कळविण्यात येत आहे की, सदर इमारतीचे रेन वॉटर हारवेस्टिंगचे काम शासनाच्या / महानगरपालिकेच्या मानांकानुसार पूर्ण करण्यात आलेले आहे. त्याची माहिती पुढील प्रमाणे.....

- | | | |
|--|---|------------------------------|
| १) छताचा प्रकार | : | RCC SLAB |
| २) छताचे क्षेत्र | : | 12000 Sq. ft. |
| ३) हारवेस्टिंगसाठी घेतलेले छताचे क्षेत्र | : | 12000 Sq. ft. |
| ४) पाईप्सची संख्या | : | 12 no. |
| ५) पाईप्सचा प्रकार | : | पी.व्ही.सी. फिन्कोलक्स 4kgf. |
| ६) पाईप्सचा व्यास | : | 160 mm. |
| ७) एका वर्षात पाऊस | : | 1000 mm. |
| ८) फिल्टर साईज | : | 250mm – 3 no. |
| ९) रेन वॉटर हारवेस्टिंगचा प्रकार | : | Underground Recharge. |



ECO-FRIENDLY Solutions



Certified By

- Govt. College Of Engn., Aurangabad 2005 (RWH & Watershed Development)
- Govt. College Of Engn., Aurangabad 2007 (RTRWH)
- Centre For Science & Environment, New Delhi, 2010
- Indian Water Works Association Mumbai Centre, 2011

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१०) बोअर वेल साईज	:	160 mm- 3 Nos.
११) बोअरवेलची खोली	:	200 ft.
१२) रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी	:	8.92.193 lit.
१३) टँक कॅपेसिटी	:	---lit
१४) बोअरवेल चेंबर साईज	:	2' x 2' - 3 no.
१५) फिल्टर चेंबर साईज	:	6' x 2' - 3 no.

छतावरील पावसाचे पाणी कृत्रिम पुनर्भरण - बोअरमध्ये संघटन केले आहे. ते पाणी टाकीमध्ये साठवून निर्जंतूक असल्याची खात्री करून वापरणे.

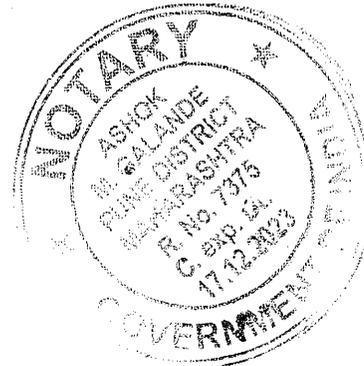
प्रमाणित करण्यात येते की, विषयांकित इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वर पडणारे पाणीच येईल अशा पध्दतीने जोडले आहे. खाजगी टेरेस / बाल्कनी. सांडापाणी पाईप्स या सिस्टीमला जोडलेले नाही.

वेळोवेळी देखभाल दुरुस्ती करणे तसेच पावसाचे पाणी पिण्यासाठी स्वयंपाकासाठी वापरणे याकामी निर्जंतुकीकरणाची जबाबदारी तेथील रहिवाश्याची / विकसकाची राहिल.

आपला विश्वासू

For ECO FRIENDLY SOLUTION

Proprietor



Annexure-H

318



पुणे महानगरपालिका
उद्यान कार्यालय
वृक्ष प्राधिकरण विभाग
जा.क्र.वृ.प्रा.जा / ९३९७
दिनांक १८/०३/२०१५

१७

प्रति,

मा उप अभियंता (बांधकाम विकास विभाग)

पुणे महानगरपालिका

यांजकडेस.....

विषय :- स.नं.६/२+७, औंध, पुणे येथील बांधकामास पूर्णत्वाचा दाखला देण्याबाबत.

संदर्भ :- १) मे.पद्मावती असो. तर्फे श्री.सचिन ईश्वरचंद गोयल यांचे दिनांक २३/२/२०१५ रोजीचे पत्र.

२) महापालिका आयुक्त यांचे कार्यालयीन परिपत्रक जा.क्र.न.अ.जा./ज/२३३.

दि.२६/११/२००७.

३) मिळकतीचे एकूण क्षेत्रफळ १९९८०.०० चौ.मी.

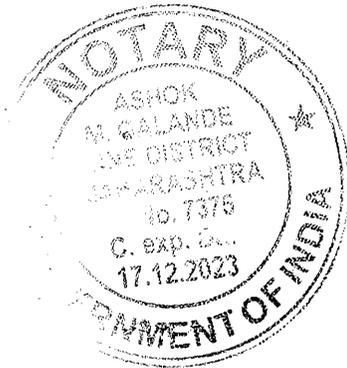
४) मान्य बांधकाम परवाना क्र.सी.सी/१००६/१२, दि.२५/६/२०१२.

संदर्भाकित क्र. १ च्या पत्रानुसार विषयाकित ठिकाणी असलेल्या जागेची समक्ष पाहणी करण्यात आली. सदर जागेचे क्षेत्रफळ १९९८०.०० चौ.मी. असून सदर ठिकाणी एकूण २८५ वृक्षांचे यशस्वीरित्या संवर्धन केले आहे.

सबब विषयाकित ठिकाणच्या बांधकामास पूर्णत्वाचा दाखला देण्यास खात्याची शिफारस आहे.

मा.स.कळावे.


वृक्ष अधिकारी
पुणे महानगरपालिका



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उद्यान कार्यालय
पुणे महानगरपालिका
जावक क्र. उकाजा / ३९५३
दिनांक ११/११/२००९

मा. सहायक अभियंता (बांधकाम परवाना विभाग)
पुणे महानगरपालिका

याजकडेस -

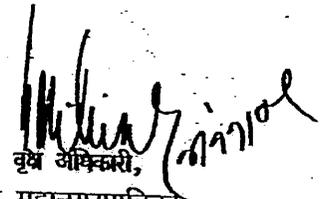
विषय :- स.मं. ६/२५७, सिरीसुमन-२५५९ (पार्ट) व २५६० (पार्ट) इमारत क्र. ३१,
पुणे येथील बांधकामास पूर्णत्वाचा दाखला देणेबाबत. अ.२, बी १, बी २, बी ३ साठी फक्त, औद्योगिक, पुणे.

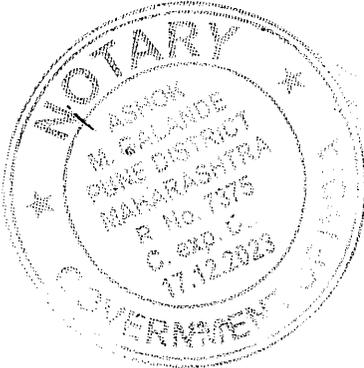
- संदर्भ :- (१) श्री. जगदीश देशपांडे यांचे दि. २६.११.२००९ चे पत्र.
(२) महापालिका आयुक्त यांचे कार्यालयीन परिपत्रक जा. क्र. न.अ.जा.।ज।२३३, दि. २६-११-२००७.
(३) मिळकतीचे एकूण क्षेत्रफळ १९९८०.०० चौ. मी.
(४) मान्य बांधकाम परवाना क्र. १४७१/०९ व दिनांक १४/११/२००९

संदर्भाकित क्र. १ च्या पत्रानुसार विषयांकित ठिकाणी असलेल्या जागेची समक्ष पाहणी करण्यात आली. सदर जागेचे क्षेत्रफळ १९९८०.०० चौ. मी. असून सदर ठिकाणी ३०५ वृक्षांचे यशस्वीरित्या संवर्धन केले आहे.

सबब विषयांकित ठिकाणच्या बांधकामास पूर्णत्वाचा दाखला देण्यास खात्याची शिफारस आहे.

मा. स. कळावे.


वृक्ष अधिकारी,
पुणे महानगरपालिका.



321

टीप :-

100

- (१) फांदा तोडण्यापूर्वीचे तसेच तोडल्यानंतरचे फोटोग्राफ्स कार्यालयात सादर करण्याच्या अटीवर परवानगी देण्यात येत आहे.
- (२) सदर परवानगी पत्रापेक्षा जास्त काम केल्यास कायदेशीर कार्यवाही करण्यात येईल.
- (३) प्रस्तुत परवानगीची मुदत जावक दिनांकापासून ३ महिने पर्यंत राहिल.
- (४) सदरहू वृक्षांचा विस्तार परवानगीपत्राप्रमाणे खान्नीने होण्यासाठी हॉर्टिकल्चर मिस्त्री यांच्या नियंत्रणाखाली करण्यात यावा त्यासाठी त्यांचा संपर्क भ्रमणध्वनी क्र. : 8308841524
- (५) वृक्षावर असलेली पक्ष्यांची घरटी योग्य ठिकाणी स्थलांतर करणेचे बंधन आपणावर राहिल. पक्ष्यांच्या घरट्यांच्या स्थलांतराबाबत अडचण निर्माण झाल्यास मा. उपवन संरक्षण, पुणे विभाग, दूरध्वनी क्र. ०२०-२५६६०५९३ किंवा २५६७७९१८ वर संपर्क साधावा.



Annexure-I

101 322

औद्य क्षेत्रिय कार्यालय
पुणे महानगरपालिका
जावक क्र. :- ६३९०
दिनांक :- १२/१२/२०२०

मा. सहाय्यक अभियंता
बांधकाम नियंत्रण विभाग
पुणे महानगरपालिका

यांजकडेस

विषय :- जलतरण तलावासाठी आरोग्यदृष्ट्या ना हरकत पत्राबाबत .

संदर्भ :- प्रिझम , पद्मावती असोसिएट यांचा आ.क्र. ८८९५ दिनांक
०४/०२/२०१० चा अर्ज .

वरिल संदर्भावरून कळविण्यात येते की स.नं. ६(पार्ट) +७ , स्पायसर कॉलेजजवळ,
औंध , पुणे ४११००७ येथील जागेची आम्ही समक्ष पहाणी केली.

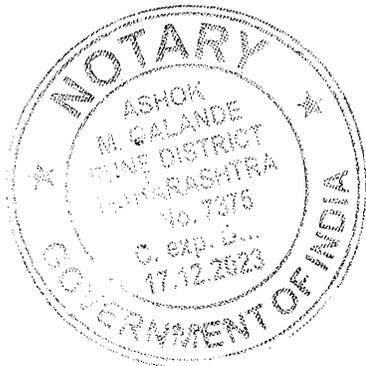
सदर ठिकाणी पोहण्याच्या तलावास क्लब हाऊस असून सदर ठिकाणी फिल्डेशन
प्लॅटला १.५ H.P. ची विद्युत मोटार बसविण्यात आल्याचे आढळून आले आहे. तसेच या ठिकाणी स्त्री
व पुरुषांसाठी स्वतंत्र टॉयलेटची व्यवस्था , चेंजींग रूम केलेली आहे. तसेच पाणी वाहून जाण्यासाठी
ड्रेनेजची व्यवस्था केलेली आहे.

तरी सदर ठिकाणी पोहण्याच्या तलावासाठी महानगरपालिकेचे पाण्याचा वापर करणार
या अटीवर पोहण्याच्या तलावास आरोग्यदृष्ट्या परवानगी देणेस आमची हरकत नाही.

मा.स.कळावे

क्षेत्रिय वैद्यकीय अधिकारी

औंध क्षेत्रिय कार्यालय
पुणे महानगरपालिका



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Handwritten scribbles at the top of the page.



जा.क्रं.विनिपुणे/पुश/ 1780/2009.90.

Annexure -5

विद्युत निरीक्षक यांचे कार्यालय
पी.एम.टी. कर्मशाखा इमारत
3 रा मजला, स्वारगेट, पुणे-40.
ई-मेल :- akranwar@yaboo.co.in
दिनांक :- 17/12/2023

प्रति,

M/s Padmavti Associates
"PRISM" S No 6, (Part)+7,
Nr Spicer College, Aundh . Pune-07

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- विषय :- जनित्रसंच कार्यान्वित करण्यासाठी परवानगी 960 केव्होए व एलटी केबल.
संदर्भ :- 1) नकाशा मंजूरी क्रमांक 39/6882/ दिनांक 28/10/2009
2) मे अमनेय जनरेटर्स पुणे यांचे पत्र क्र - दि 26/12/2009.
3) वीज ग्राहक क्र.

आपल्या वरिल विद्युत जनित्र संचाचे दिनांक 10/12/2009 रोजी श्री. अ. ह. रणवरे विद्युत निरीक्षक पुणे यांनी भारतीय वीज नियम 1956 च्या नियम 89-अ नुसार निरीक्षण केले. जनित्र संबंधित विद्युत संच उभारणी व इतर बाबी भारतीय वीज नियम 1956 च्या तरतुदीनुसार आढळल्यामुळे कायमस्वरूपी कार्यान्वित करण्यासाठी खालील अटीवर मान्यता देण्यात येत आहे.

मंजूरी :

- 1) अ) जनित्र धारकाचे नांव व पत्ता M/s Padmavti Associates
"PRISM" S No 6, (Part)+7.
Nr Spicer College, Aundh . Pune-07

ब) जनित्र उभारणी ठिकाणचा पत्ता :- -----वरीलप्रमाणे-----

क) जनित्र प्रकार, वापर उद्देश :- स्टॅन्ड बाय रिशीडायंगल (फक्त स्वतःचे वापरासाठी)

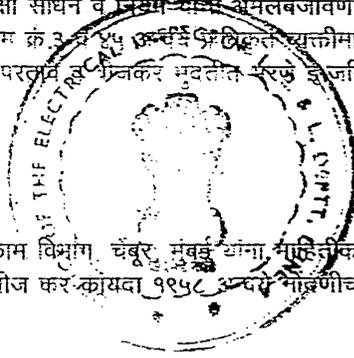
2) जनित्र माहिती :-

इंजिन	बनावट	अ.क्र.	क्षमता(हॉ.पॉ.)	इंधन	
	Kirloskar	0900246	198 BHP	Diesel.	
अल्टरनेटर	बनावट	अ.क्र.	क्षमता(के.व्ही.ए.)	दाब	
	Kirloskar	ES3 SI 09 J 88583	160 KVA	415 Volt	
गोष्ठीकरण	बनावट	अ.क्र.	सीटीरेशो	गुणक	प्र.रिडींग
	HPL Soco	1K 129178	250/5	50	0004

अटी :

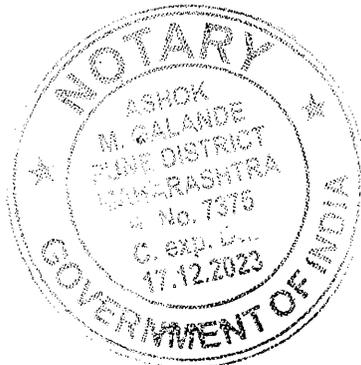
- 1) ग्राहक/उपभोक्त्याने जनित्र संचाची नोंदणी करून घेणे मुंबई वीज कर कायदा 1956 अन्वये बंधनकारक आहे. व त्यासाठी विद्युत निरीक्षक पुणे व मुख्य अभियंता विद्युत सा.बां.विभाग, मुंबई यांचेशी संपर्क साधावा.
2) मान्यता प्राप्त कंपनीकडून एनर्जी मीटर तपासून अचूक मीटर बसवून दाखला प्रत सादर करावी व वीज उत्पादनाची नोंद वही ठेवावी.
3) भारतीय वीज नियम 1956 अन्वये सर्व सुरक्षा साधने व नियम यांची अंमलबजावणी करावी.
4) संचमांडणी देखभाल, दुरुस्ती व बदल नियम क्र.3 व 4 अन्वये विद्युत यंत्रांमार्फत करण्यात यावी.
5) जनित्रवरील उत्पादन नोंद ठेवणे, नियमित परतवून देणे व मीटर मुदतीत परतून देणे जनित्र धारकास व उपभोक्त्यास अर्जित आहे.

ति.पावती क्र.0096888 दि. 10/12/2009.
रुपये 9000/-



Akranwar
विद्युत निरीक्षक,
विद्युत निरीक्षण विभाग, पुणे

प्रत :- मुख्य अभियंता विद्युत सार्वजनिक बांधकाम विभाग, मुंबई यांना माहितीकरिता संविनय सादर.
प्रत :- विद्युत कर निरीक्षक, पुणे यांना मुंबई वीज कर कायदा 1956 अन्वये नोंदणीच्या कार्यवाहीसाठी रवाना



324

103

Electrical Inspection Dept.

J. E. & L. Department

Commercial Bldg. 1,
8rd Floor, Shankarshet Road,
Swargate, Pune-411042

E. F. Pune

0718484

सा. वां. वि. ५८५-म.

P. W. D. 585 m.

[मूळ प्रत]

IR/PD

सोसनाकडे भरणा केलेल्या रकमांची पावती

(म. सा. वां. लेखा संहितेतील परि. ६. ३. ३ मध्ये निर्दिष्ट)

ठिकाण Pune दिनांक 17/12/2009

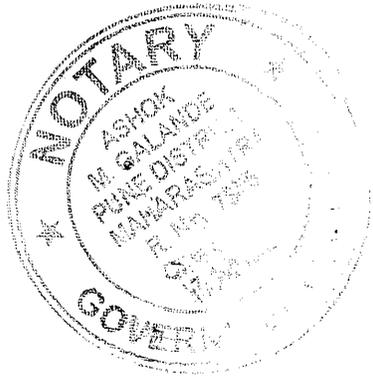
विभाग m/s Padmavati Associates, Amudh Pune उप विभाग

यांच्याकडून मिळाले Rs. 1800/- (रुपये One Thousand Eight

बद्दल 160 KVA Desol. Hundred only.)

रोखपाल किंवा प्रमुख लिपिक. Ch. permission


रक्कम स्विकारण्याची अधिकार्याची
सही व पदनाम
Electrical Inspector, Pune



KIRLOSKAR OIL ENGINES LTD

Laxman Rao Kirloskar Road, Khadki, Pune - 411 003.



ROUTINE TEST CERTIFICATE FOR BRUSHLESS AC GENERATOR / ALTERNATOR			
MACHINE NO.	F.S3.S1.09.J.88583	FRAME	KG 254 S1
REPORT NO.	88583	RATED VOLTS	415
RATED KVA	160	RATED AMPS	222.6
RATED KW	128	PHASE	3
POWER FACTOR	0.8	DIRECTION	CW
FREQUENCY	50 Hz	RPM	1500
CONNECTION	STAR	DUTY	S1
ENCLOSURE	IP 23	EXCITATION	SELF
INSLN. CLASS	H	AMB. TEMP	40°C
BEARING	DE	INSLN. CLASS	H
IS : 4722 - 2001	ALTD. : 1000mm	PH. SEQ. : UVW	BEARING : DE
			NDE 6312ZZ

WINDING

	RESISTANCE IN OHMS @ 25 °C	INSLN. RESISTANCE IN MEG OHMS	HV TEST	REMARKS
STATOR	0.060 (L-L)	>300	Withstood 2kV for 1 Minute	-
ROTOR	0.706	>300	Withstood 1.5kV for 1 Minute	-
EX-STATOR	11.71	>300	Withstood 1.5kV for 1 Minute	-
EX-ROTOR	0.104 (L-L)	>300	Withstood 1.5kV for 1 Minute	-

TEST RESULT

KVA	KW	VOLTS	AMPS	PF	FREQ.	EXC. VOLT	EXC. AMP	% LOAD
160	128	414	222.6	0.8	50 Hz	39	3.15	100
		415			50 Hz	9	0.72	NL

REGULATION @ FULL LOAD 0.8 PF: 0.24 %

SAE - 1

AVR TYPE / NO: TAVR20/2009101865

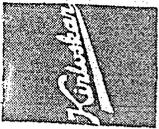
TESTED BY: *[Signature]*

DATE: 16.10.2009

For KIRLOSKAR OIL ENGINES LTD

[Signature]

TPGCG/OADEF/1000311



KIRLOSKAR OIL ENGINES LTD

Laxman Rao Kirloskar Road, Khadki, Pune - 411 003.



TEST CERTIFICATE

FOR

Salient Pole, Self - Excited & Self-Regulated Brush type / Brushless AC Generator

Frame..... KG 254 S1 160 kVA..... Power factor..... 0.8 Phase..... 3

Line Volts..... 415 Line amps..... 222.6 Hz..... 50 rpm..... 1500

Rating..... Continuous Insulation class..... H Enclosure..... IP 23

Machine No. : F.S3.S1.09.J.88583

Certified that the machine has been tested and found to be electrically and mechanically sound and in good working order on all particulars. It has passed all appropriate high Voltage tests and generally complies with the requirement of ISI Specification No.IS : 4722 / 2001

The band of regulated voltage is..... +/- 1%..... of rated voltage. Type test

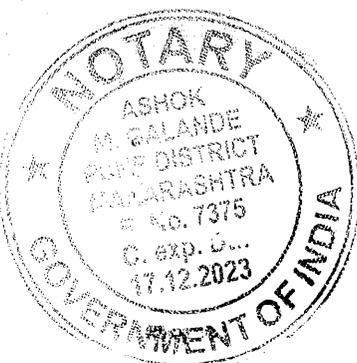
has been carried out on a machine built to the same specification.

For Kirloskar Oil Engines Ltd.,

Date: 16.10.2009

[Signature]

325
104



326

105

जा क्र / विवि / 39 / 6442 / 09-१०

महाराष्ट्र शासन

विद्युत निरीक्षक यांचे कार्यालय,
उ क न कामगार विभाग,
पो एम टो कर्मशिवल इमारत, ४ धा मजला
शंकरशेठ रोड, स्वारंगट, पुणे-४११ ०४२
दुरध्वनी क्रं २४४७८३७९
दिनांक-

प्रति,

M/s Padmavti Associates Pune,
PRISM, At S No 6, (Part)+7,
Nr Spicer College, Aundh, Pune-07

विषय- विद्युत संच मांडणी नकाशा मंजूरीबाबत
1 No x 160 KVA D.G .Set Drawing approval

संदर्भ- मे डी एस एन्टरप्राईजेन्ट पुणे यांचे पत्र दिनांक-१२/१०/२००९

आपण या कार्यालयास सादर केलेले विद्युत संच उभारणीचे नकाशे भा वि कायदा२००३ च्या कलम ६८ अन्वये खालील अटीवर मंजूर करण्यात येत आहेत नकाशास मंजूरी म्हणजे विद्युत भार मंजूरी नाही यांची नोंद घ्यावी

अटी:-पुढील प्रमाणे-----

- १) विद्युत संच मांडणीचे संपूर्ण काम परवानाधारक विद्युत ठेकेदाराकडून मंजूर नकाशा प्रमाणे करून घ्यावे, तसेच त्या ठेकेदाराला त्यानं काम चालू करण्यापूर्वी हे काम करत असल्याबद्दल अगाऊ लखी सूचना वा कार्यालयाला कळविणेसाठी जाणव करून घ्यावी
- २) इतर सर्व खात्याची आवश्यक ती प्रमाणपत्रे मिळविण्याची जबाबदारी आपल्यावर राहिल
- ३) विद्युत संच सर्व काम हे भा. वि. कायदा. २००३ तसेच भारतीय वाज नियमावली १९५६(सुधारीत नियमांसह) व आय .एल. प्रमाणके यात अंतर्भूत नियमाप्रमाणे करावयाचे आहे
- ४) सर्व काम मंजूर नकाशाप्रमाणेच करावयाचे असून त्यात जर कोणताही फेरबदल करावयाचा असेल तर या कार्यालयाची तशी पूर्व परवानगी घेणे आवश्यक आहे.
- ५) सर्व काम पूर्ण झाल्यानंतर कार्यालयास निरीक्षणकरिता लेंखी कळवावे निरीक्षणाचे वेळी खालील सर्व बाबींचे व इतर आढळलेल्या त्रुटींची पुर्तता करणे आवश्यक आहे.
 - १ परवानाधारक विद्युत ठेकेदाराचे काम पूर्ण केल्याचे चाचणी प्रमाणपत्र.
 - २ रोहित्र/जनित्र/सर्कीटब्रेकर इत्यादीच्या निर्मात्यांची मूळ चाचणी प्रमाणपत्राच्या सत्य प्रती
 - ३ रोहित्र/जनित्र/सर्कीटब्रेकर मधील तेलाच्या चाचणीचे प्रमाणपत्र.
 - ४ शासनाकडून अथवा महाराष्ट्र राज्य विद्युत मंडळ यांचे कडून आलेल्या विद्युत भार मंजूरीच्या आदेशाची सत्यप्रत
 - ५ भूसंवर्धन (अर्थिंग) व्यवस्थीचे चाचणी प्रमाणपत्र ६ अवरोध चाचणी अहवाल (मेगरोम) ७ जरूर ती आवश्यक कागदपत्रे कृपया खालील प्रमाणे भूसंवर्धन (अर्थिंग) व्यवस्था करणे आवश्यक आहे यांची नोंद घ्यावी .

अ) रोहित्र/जनित्र/चलीत्र	२ स्वतंत्र अर्थिंग (वांडो)
ब) रोहित्र/जनित्र/चलीत्र	२ स्वतंत्र अर्थिंग (न्युट्रल)
क) लायटिंग अरेस्टर	१ स्वतंत्र अर्थिंग
ड) लोखंडी खांब व त्याच्यावरील इतर सर्व लोखंडी भाग	२ स्वतंत्र अर्थिंग
ई) सर्व विद्युत प्रवाही यंत्रे व उपकरणे यांची प्रवाही आवरणे	अखंड अर्थिंग
 - ६ सुरक्षिततेसाठी आवश्यक ते आपरेटिंग रॉड रवरी हातमोजे रवरी मॅटिंग, अग्नीशामक वाळूची वादलो,प्रथमापचार पेटो. विजेच्या धक्यावर उपचाराचा तक्ता इत्यादी बाबी बसविल्याबाबत प्रमाणपत्र.
 - ७ विद्युतसंच व उपकरणे यांची क्षमतेसह यादी व त्याचा चाचणी अहवाल.
 - ८ ही मंजूरी वर दिलेल्या तारखेपासून १ वर्षासाठी ग्राहक राहिल पुढील प्रती निरीक्षणाच्या वेळी सादर कराव्यात
 - १) मीटर तपासणी अहवाल २) अ प्रपत्र

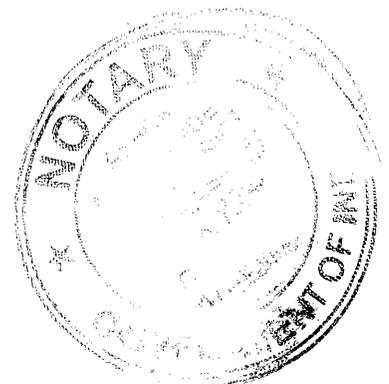
टिप- वरील संचमांडणी असलेल्या जागेस महानगरपालिकेची परवानगी असल्याखेरीज संचमांडणीचे काम हाता घेऊ नये

सोबत-मंजूर नकाशाच्या प्रती

पावती क्र.०१५९२३७ दि.१४/१०/२००९ रुपये ५०/-



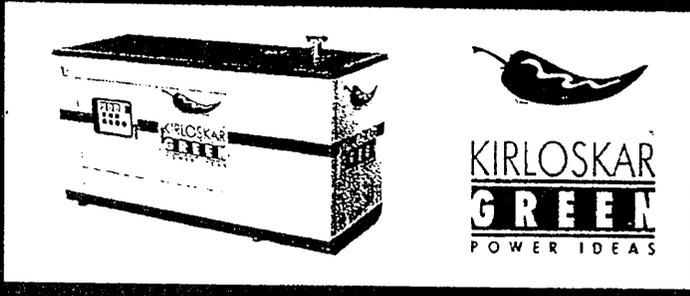
विद्युत निरीक्षक
विद्युत निरीक्षण विभाग पुणे



106

327

Thank you for choosing a Kirloskar Green Genset and extending your support in caring for the environment.



CERTIFICATE



This is to certify that Kirloskar Engine Model 6.5L 3088 TG Pg. 3208

Serial No 0900246 complies to Central Pollution Control Board Norms

Notification GSR No. 371 (E) F. No. 8-15022/2/2001- CPA dated 17.05.2002

issued by Ministry of Environment & Forests, Government of India, has been

tested as per ISO 3046 standard. The full load B.H.P. at N.T.P.

condition is 198 at 1500 RPM.

Date : 2017109

Borole
J. B. BOROLE
 Q.A. (Medium Engines)

Power rating is gross and ICXN/IFN/HD/LD/ISO3046/BS5514/IS10000/DIN6271 or equivalent.

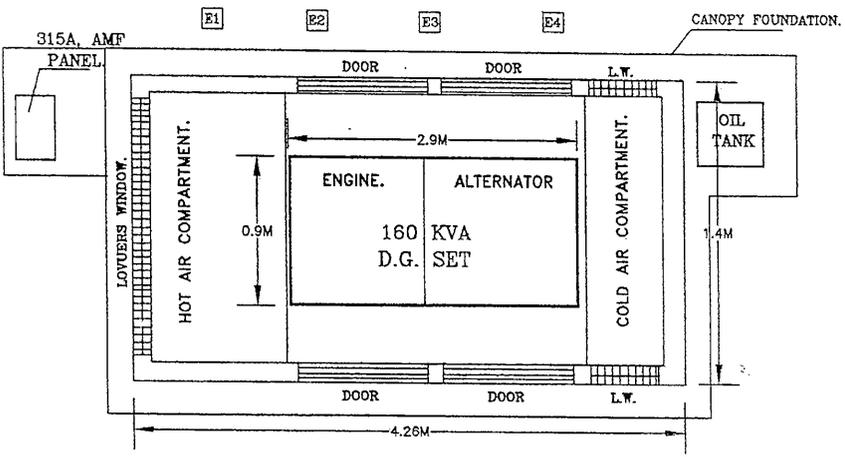
KIRLOSKAR OIL ENGINES LTD. Khadki, Pune - 411 003.
An ISO 9000 & ISO 14001 Company

QAP / F / 49 / 00



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CANOPY TYPE GENERATOR
PLAN
HEIGHT OF CANOPY - 2.5M

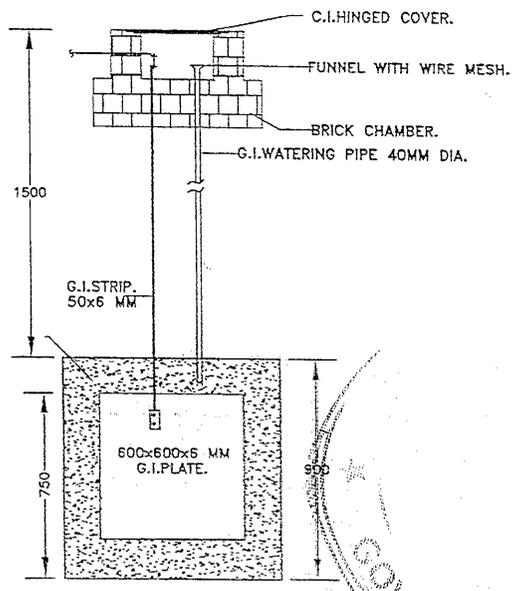
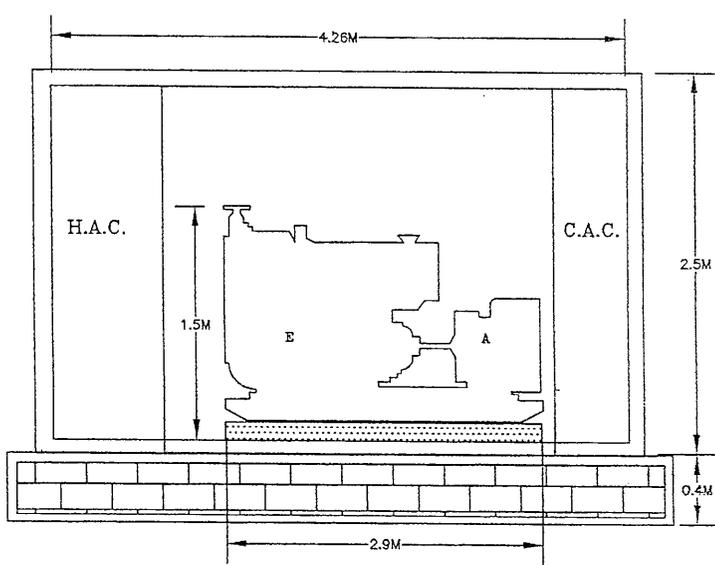
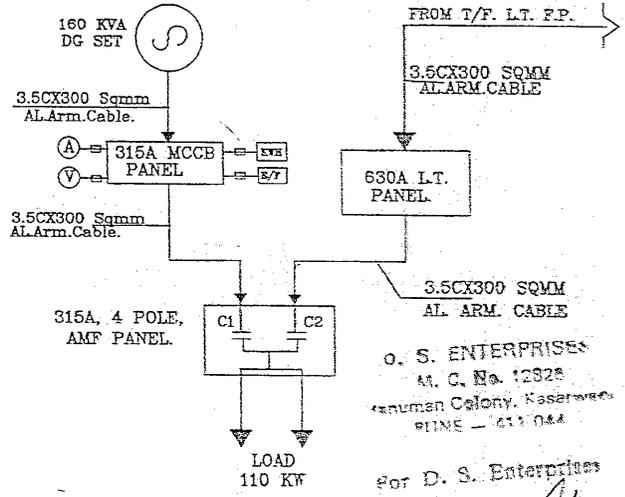


PLATE TYPE EARTH PIT.

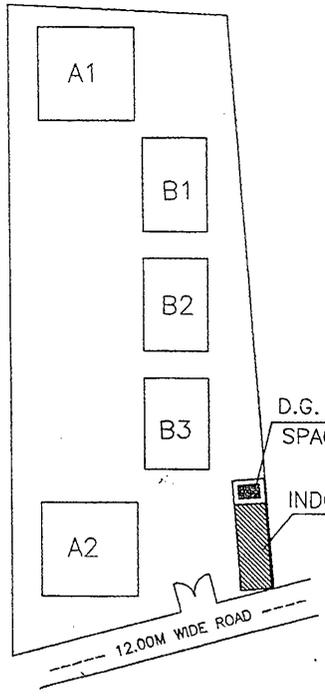


FRONT ELEVATION.



SINGLE LINE DIAGRAM

O. S. ENTERPRISES
At. C. No. 12828
Kharman Colony, Kasarwad
PHONE - 411 044
For D. S. Enterprises
Proprietor



SITE LAYOUT PLAN

EARTHING DETAILS :- AS PER IS 3043.
1.E1 & E2 - BODY EARTHING & PANEL.
2.E3 & E4 - NEUTRAL EARTHING & CANOPY.

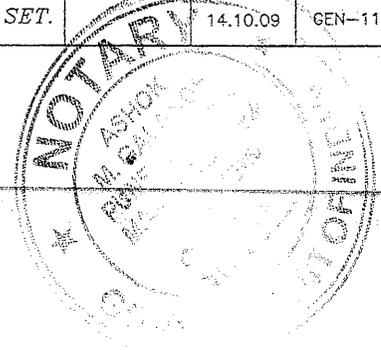
NOTE :-
1. E1 - EARTH PITS.
2. L.W. - LOUVERS WINDOW SIZE-2'X2'
3. DOOR - SIZE-2'6"X3'6"
ONE METER DIST. TO BE MAINTAINED ON ALL SIDES OF THE D.G. SET.

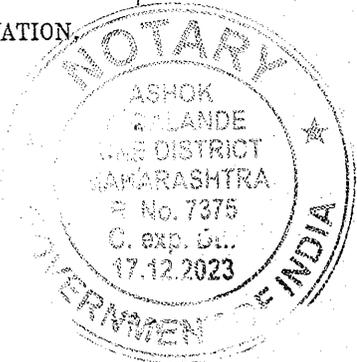
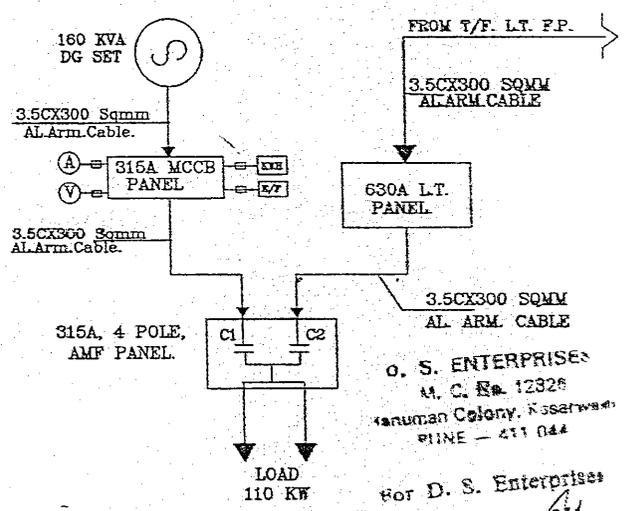
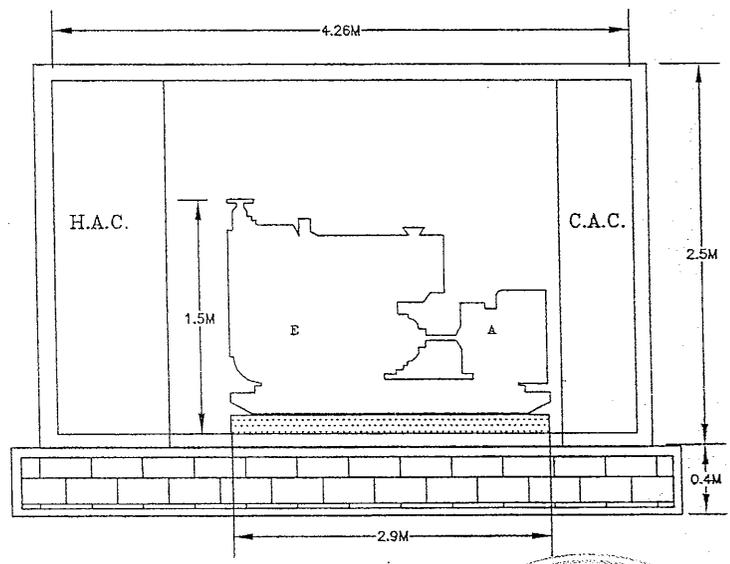
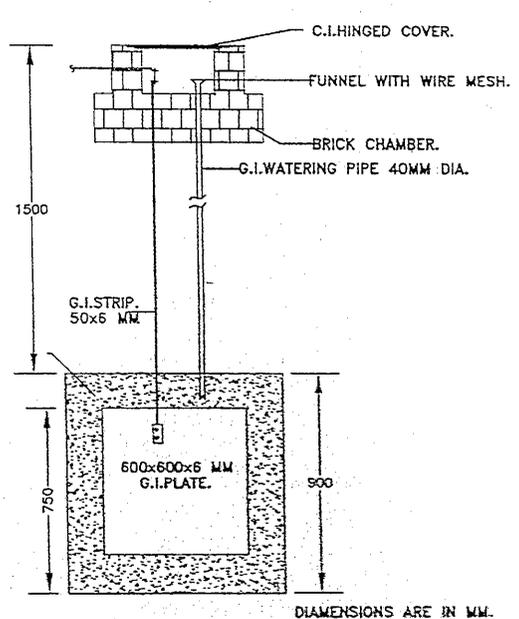
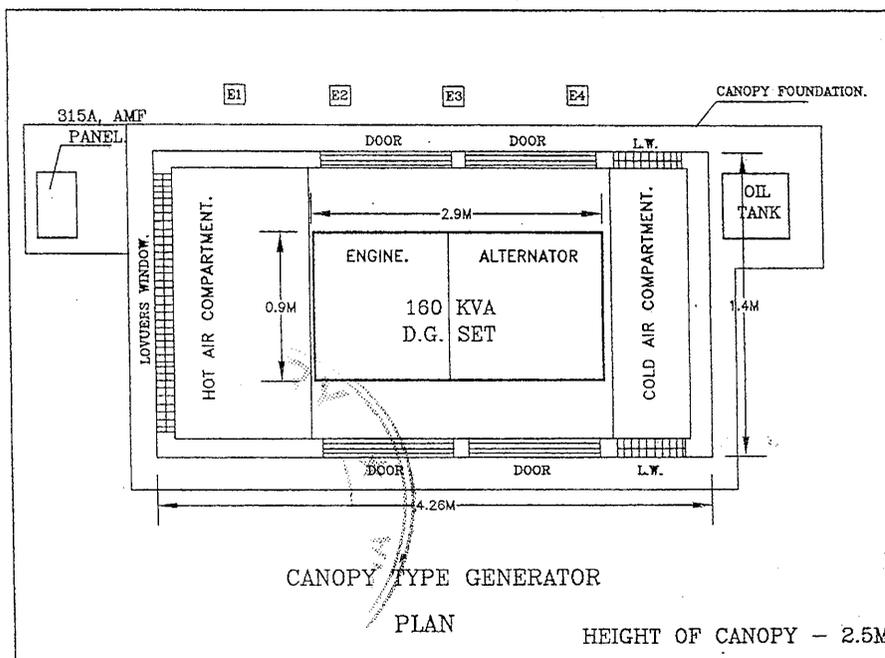
APPROVED VIDE THIS OFFICE No. 39 Date 14/10/09

ELECTRICAL WORKS
ELEC. ENGINEER'S DIVISION
I. B. S. DEPT. ENG.

INSTALLATION OF 160 KVA D.G. LAYOUT PLAN.

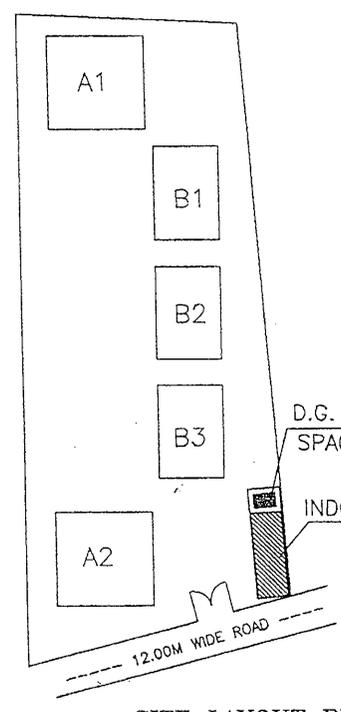
Site Address :- "PRISM", At S.No.6(part)+7, Near Spicer College, Auradh, Pune- 411 007.	Client : M/s. Padmavati Associates, Pune.
TITLE : INSTALLATION OF 160KVA D.G. SET.	DEN. BY : DATE : 14.10.09 DRAWING NO. : GEN-11/10 SHEET NO. : 1





EARTHING DETAILS :- AS PER IS 3043.
1.E1 & E2 - BODY EARTHING & PANEL.
2.E3 & E4 - NEUTRAL EARTHING & CANOPY.

NOTE :-
1. [E1, E2] - EARTH PITS.
2. L.W. - LOUVERS WINDOW SIZE-2'X2'
3. DOOR - SIZE-2'6"X3'6"
ONE METER DIST. TO BE MAINTAINED ON ALL SIDES OF THE D.G. SET.



D.G. SET.- 160KVA
SPACE-5M X 3M
INDOOR SUBSTATION

APPROVED VEDS OFFICE
No. 39 Date 14/10/2009

ELECTRICAL INSPECTOR
ELEC. DIVISION
L.P. & L. DEPT. BUREAU

INSTALLATION OF 160 KVA D.G. LAYOUT PLAN.

Site Address :- "PRISM", At S.No.6(part)+7, Near Spicer College, Avadh, Pune- 411 007.	Client : M/s. Padmavati Associates, Pune.
TITLE : INSTALLATION OF 160KVA D.G. SET.	DEN. BY : DATE : 14.10.09 DRAWING NO:- GEN-11/10 SHEET NO. 1

NOT
LEGAL
PLANNED
C. 89
GIVE TIME

Annexure - K

33



DECCAN ENVIRONMENTAL CONSULTANTS PVT. LTD.

5, Prasad Apartment, 43/14, Erandwaha, Behind Suvama Sahakari Bank, Near Stop Chowk, Pune - 411 004.
Tel. : (020) 3253 7941, 32537661, Fax : 2545 3174, E-mail : deccanenviro@gmail.com, deccanenviro@dataone.in

DEC/SBS/PRISM-160STP/2009-10
November 6, 2009

Ward Officer,
Ward Office (Aundh)
Drainage Department,
Pune Municipal Corporation
Aundh, Pune

Subject: Sewage Treatment Plant at Prism, Aundh, Pune

Dear Sir,

We have supplied the Sewage Treatment Plant of capacity 160 m³/d and the same is erected and completed at site. We are enclosing herewith the following information about Sewage Treatment Plant

1. Capacity of Plant: 160 m³/day
2. No. of Flats: 251 and 5 Person per flat
3. Sewage Quantity: supply 135 lit/day/person x 0.8 = 108 lit/day/person
4. The Design Basis: Inlet and Outlet parameters considered.
5. The System Philosophy: Describes the exact process of sewage treatment plant.
6. The P & I cum Hydraulic Flow Diagram of Sewage Treatment Plant, shows working of plant diagrammatically.

The plant is ready for commissioning and suitable to achieve the treated wastewater quality, within the disposal norms as specified by Maharashtra Pollution Control Board.

This is for your information and necessary action.

Trust this will be inline and for any further details required please let us know.

Thanking you in anticipation.

Yours faithfully,
For Deccan Environmental Consultants Pvt. Ltd.

Sadanand K. Maratkar
Director-Projects

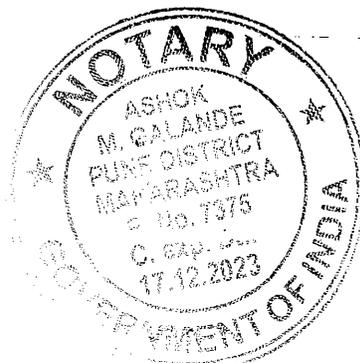
Encl.: As Above

ISO 9001:2000



www.deccanenviro.com

Regd. Office :- "Shubham", Plot No. 3, Vishakha Society, Karvenagar, Pune - 411 052
Godown :- S. No. 5, Hissa No. 3, 4, 5, Ambegaon Budruk, Pune - 411 046.
Regional Office :- 221, Jai Commercial Complex, Cadbury Chowk, Khopat, Thane (W) 400 601
:- D-E, Pragathi Apartments, No. 19, Lock Street, Kottur, Chennai - 600 085

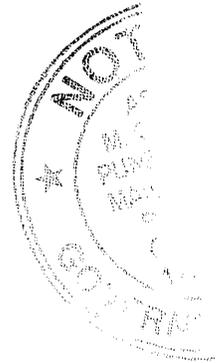


331

410

SEWAGE TREATMENT PLANT

(CAPACITY : 160 m³/d)



BY

DECCAN ENVIRONMENTAL CONSULTANTS PVT. LTD.

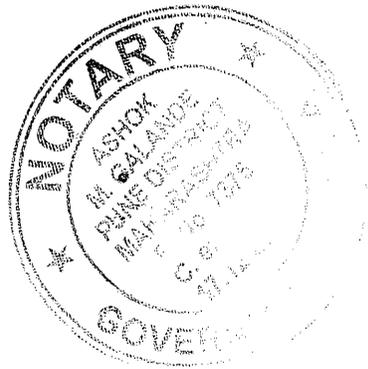
5, Prasad Apartment, 43/14, Erandwane,

Behind Indian Overseas Bank,

Nal Stop, Pune - 411004

Phone: 020 – 3253 7941, Fax: 020 – 2545 3174

E-mail: deccanenviro@gmail.com



K

DEC

111

332

DESIGN BASIS

The plant is designed to treat the raw wastewater generated from domestic and kitchen usage having following characteristics as given by Consultant:

Flow	160 m ³ /d Average 20.00 m ³ /hr Peak
Operating period	18 hrs / day
No. of Flats	251 (5 person each)
Water Consumption	135 lit/person
Sewage Generation	135 x 251 x 5 x 80% = 160 (approx.)

INLET PARAMETERS

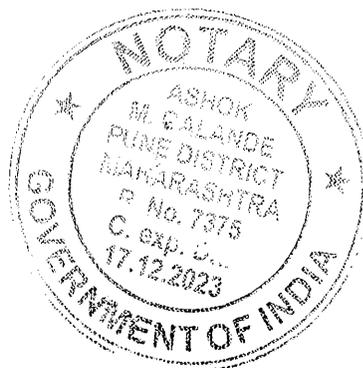
pH	6.5 – 8.5
BOD	250 – 300 mg/l
COD	350 – 450 mg/l
Suspended Solids	200 – 300 mg/l
Oil & Grease	10 – 15 mg/l

OUTLET PARAMETERS - AFTER BIOLOGICAL TREATMENT FOR DISPOSAL / LANDSCAPE

pH	7.0 – 8.0
BOD	≤ 30 mg/l
COD	≤ 250 mg/l
Suspended Solids	≤ 100 mg/l
Oil & Grease	≤ 10 mg/l

ASSUMPTIONS

1. The plant is designed to operate at max. +/- 10 % variation in raw wastewater parameters.
2. No other parameters other than mentioned above is present in the raw wastewater which is beyond Pollution Control Norms and hazardous to micro-organisms.



333

112

PROCESS BRIEF

The raw sewage generated will be passed through the BAR SCREEN CHAMBER wherein the free, floating, coarse suspended solids will be trapped and removed manually. The effluent is then collected in the EQUALIZATION TANK wherein the wastewater will be collected by gravity and pumped into downstream units. The tank is provided with coarse bubble aeration to avoid settling of solids and putrefaction of waste causing odour.

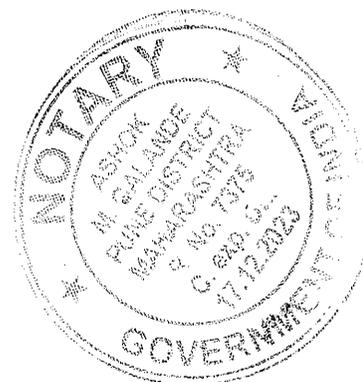
The effluent is pumped into the AERATION TANK wherein the attached, aerobic microbes will utilize the pollutant in presence of oxygen thereby reducing BOD/COD.

The biomass generated will be separated in the TUBE SETTLING TANK and clear supernatant will flow by gravity. The treated wastewater will be dosed with liquid Chlorine and allowed to react in CHLORINE CONTACT / FILTER FEED TANK. The treated wastewater will then be disposed off / reuse suitably.

The dead biomass separated will be taken in the SLUDGE DIGESTER wherein further degradation and mass reduction occurs. This sludge is disposed off once in a year as manure.

LEVEL OF AUTOMATION

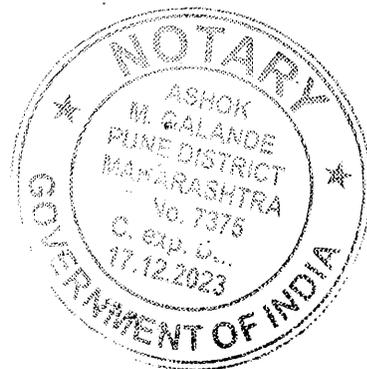
The plant is designed based on moving media aerobic process which needs no skilled manpower. The operations involved are ON / OFF of the pumps and air blower, sludge drain, filter backwash. These operations can be done by the security or gardener. The pumps are provided with level switch for ON / OFF based on the tank water level and to avoid dry run and mechanical damage. This is SEMI – AUTOMATIC design.



113

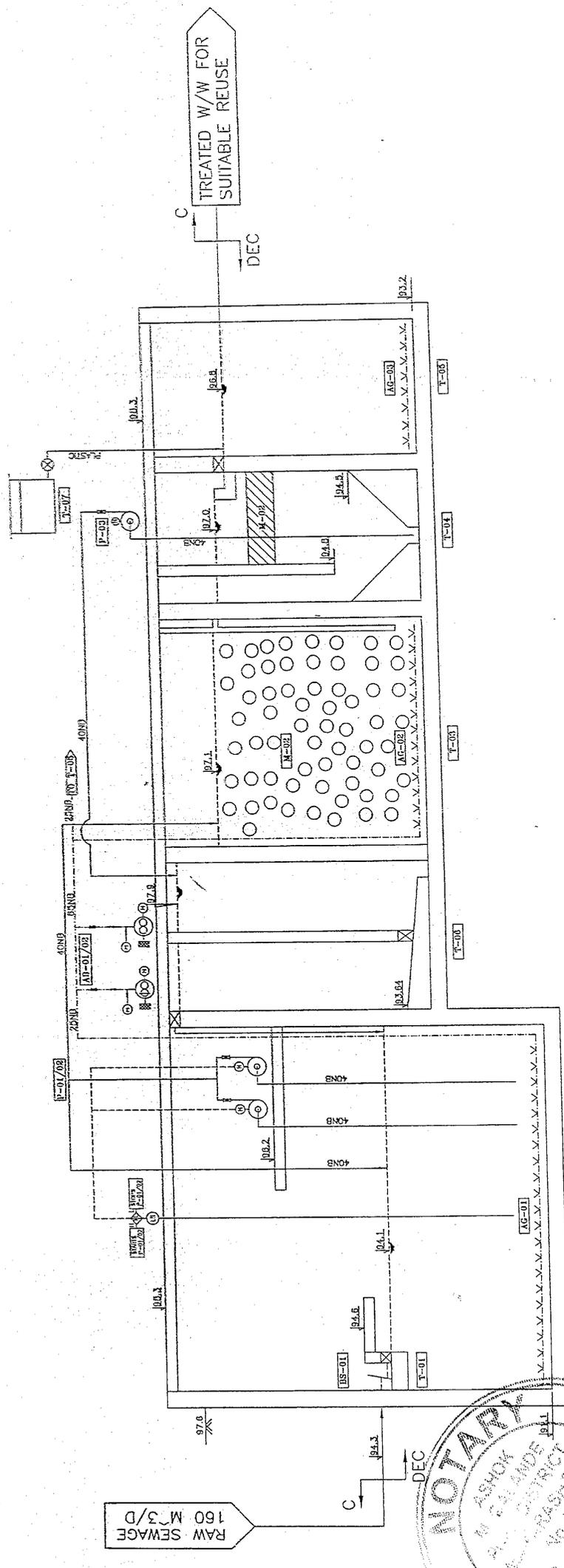
ADVANTAGES

- COMPACT
- MINIMUM CIVIL WORK
- GOOD AESTHETICS
- ECONOMICAL
- MINIMUM SUPERVISION
- HIGHER EFFICIENCY
- PCB COMPLIANCE



335

114



SR.NO.	TAG NO.	ITEM	SIZE	QTY.
LIST OF CIVIL UNITS				
1	T-01	BAR SCREEN CHANNEL	0.5X1.0X0.2M SWD	1
2	T-02	EQUALIZATION TANK	6.7X2.0X3.0M SWD	1
3	T-03	AERATION TANK	4.2X2.5X3.9M SWD	1
4	T-04	SETTLING TANK	2.4X2.5X2.5M SWD	1
5	T-05	C.C. / FILTER FEED TANK	2.5X2.5X3.6M SWD	1
6	T-06	SLUDGE DICESTER	2.7X2.0X4.7M SWD	1

LIST OF MECHANICAL EQUIPMENTS	
1	BAR SCREEN 0.5X0.5M
2	FEED PUMP 9.0M ³ /HR @ 10MWC
3	SLUDGE PUMP 4.5M ³ /HR @ 10MWC
4	AIR BLOWER 160M ³ /HR @ 5.0MWC
5	AIRGRID IN EQUALIZATION TANK SUITABLE
6	AIRGRID IN AERATION TANK SUITABLE
7	AIRGRID IN TREATED W/W TANK SUITABLE
8	AERATION TANK MEDIA SUITABLE
9	SETTLING TANK MEDIA SUITABLE
10	HYPHO. DOSING TANK 100 L

NOTES

1) DEC --- CLIENT SCOPE
 C --- DECCAN ENVIRONMENTAL SCOPE

PROJECT: SEWAGE TREATMENT PLANT AT PRISM
 CLIENT: PDMWAT ASSOCIATES
 CONSULTANT: PRIME CONSULTANTS
 TITLE: P. & I. / HYDRAULIC DIAGRAM FOR SEWAGE TREATMENT PLANT
 DECCAN ENVIRONMENTAL PROJECTS, RAJGIRI EXT. 1, TN. DINDIGUL

APPRO. BY	APPRO. DATE
CSK	07/20/08
DATE	07/20/08
SCALE	RMS
DWG. NO.	

DECCAN ENVIRONMENTAL PROJECTS, RAJGIRI EXT. 1, TN. DINDIGUL

VALVE LEGEND -

- BS-1 - BALL VALVE
- LR-1 - NON RETURN VALVE
- BT-1 - BUTTERFLY VALVE

LINE LEGEND -

- EFFLUENT WATER LINE
- SLUDGE LINE
- CHEMICAL SOLUTION LINE

CENTRIFUGAL PUMP

CHEMICAL DOSING PUMP

INTERLOCK

LOCAL INSTRUMENT INDICATOR

PRESSURE INDICATOR

NOTOR

LEVEL SWITCH

AIR BLOWER

SUBSERSIBLE PUMP



DO NOT SCALE THE DRAWING. ALL DIMENSIONS ARE IN mm. IF IN DOUBT...

THIS IS THE PROPERTY OF DECCAN ENVIRONMENTAL CONSULTANTS PVT. LTD. AND MUST BE RETURNED ON THE COMPLETION OF THE PROJECT. IT IS NOT TO BE USED FOR ANY OTHER PURPOSE WITHOUT THE WRITTEN CONSENT OF DECCAN ENVIRONMENTAL CONSULTANTS PVT. LTD.



115
← DEC 33
DECCAN ENVIRONMENTAL CONSULTANTS PVT. LTD.

5, Prasad Apartment, 43/14, Erandwaha, Behind Suvama Sahakar Bank, Near Stop Chowk, Pune - 411 004.
Tel. : (020) 3253 7941, 32537661. Fax : 2545 3174, E-mail : deccanenviro@gmail.com, deccanenviro@dataone.in

DEC/SBS/PRISM-160STP/2009-10
November 6, 2009

Ward Officer,
Ward Office (Aundh)
Drainage Department,
Pune Municipal Corporation
Aundh, Pune

Subject: Sewage Treatment Plant at Prism, Aundh, Pune

Dear Sir,

We have supplied the Sewage Treatment Plant of capacity 160 m³/d and the same is erected and completed at site. We are enclosing herewith the following information about Sewage Treatment Plant

1. Capacity of Plant : 160 m³/day
2. No. of Flats: 251 and 5 Person per flat.
3. Sewage Quantity: supply 135 lit/day/person × 0.8 = 108 lit/day/person
4. The Design Basis: Inlet and Outlet parameters considered.
5. The System Philosophy: Describes the exact process of sewage treatment plant.
6. The P & I cum Hydraulic Flow Diagram of Sewage Treatment Plant, shows working of plant diagrammatically.

The plant is ready for commissioning and suitable to achieve the treated wastewater quality, within the disposal norms as specified by Maharashtra Pollution Control Board.

This is for your information and necessary action.

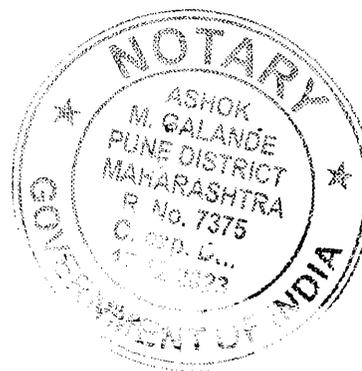
Trust this will be inline and for any further details required please let us know.

Thanking you in anticipation.

Yours faithfully,
For Deccan Environmental Consultants Pvt. Ltd.

Sadanand K. Maratkar
Director-Projects

Encl.: As Above



ISO 9001:2000



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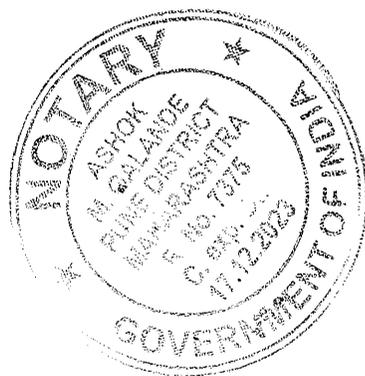
Regd. Office - "Shubham", Plot No. 3, Vishakha Society, Karvenagar, Pune - 411 052
Godown - S. No. 5, Hissa No. 3, 4, 5, Ambegaon Budruk, Pune - 411 046.
Regional Office - 221, Jai Commercial Complex, Cadbury Chowk, Khopat, Thane (W) 400 601
- D-E, Pragathi Apartments, No. 19, Lock Street, Kottur, Chennai - 600 085

116

**SEWAGE TREATMENT PLANT
(CAPACITY : 160 m³/d)**

BY

DECCAN ENVIRONMENTAL CONSULTANTS PVT. LTD.
5, Prasad Apartment, 43/14, Erandwane,
Behind Indian Overseas Bank,
Nal Stop, Pune - 411004
Phone: 020 – 3253 7941, Fax: 020 – 2545 3174
E-mail: deccanenviro@gmail.com



117

DESIGN BASIS

The plant is designed to treat the raw wastewater generated from domestic and kitchen usage having following characteristics as given by Consultant:

Flow	160 m ³ /d Average 20.00 m ³ /hr Peak
Operating period	18 hrs / day
No. of Flats	251 (5 person each)
Water Consumption	135 lit/person
Sewage Generation	135 x 251 x 5 x 80% = 160 (approx.)

INLET PARAMETERS

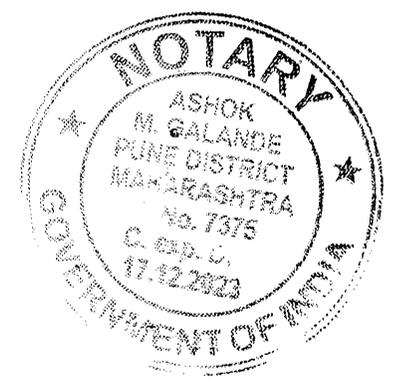
pH	6.5 – 8.5
BOD	250 – 300 mg/l
COD	350 – 450 mg/l
Suspended Solids	200 – 300 mg/l
Oil & Grease	10 – 15 mg/l

OUTLET PARAMETERS - AFTER BIOLOGICAL TREATMENT FOR DISPOSAL / LANDSCAPE

pH	7.0 – 8.0
BOD	≤ 30 mg/l
COD	≤ 250 mg/l
Suspended Solids	≤ 100 mg/l
Oil & Grease	≤ 10 mg/l

ASSUMPTIONS

1. The plant is designed to operate at max. +/- 10 % variation in raw wastewater parameters.
2. No other parameters other than mentioned above is present in the raw wastewater which is beyond Pollution Control Norms and hazardous to micro – organisms.



339

118

PROCESS BRIEF

The raw sewage generated will be passed through the BAR SCREEN CHAMBER wherein the free, floating, coarse suspended solids will be trapped and removed manually. The effluent is then collected in the EQUALIZATION TANK wherein the wastewater will be collected by gravity and pumped into downstream units. The tank is provided with coarse bubble aeration to avoid settling of solids and putrefaction of waste causing odour.

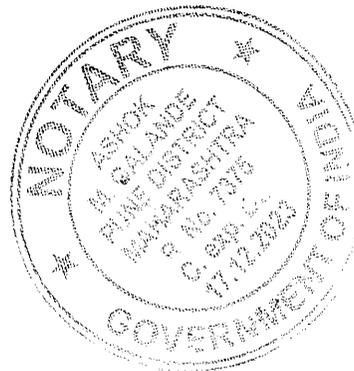
The effluent is pumped into the AERATION TANK wherein the attached, aerobic microbes will utilize the pollutant in presence of oxygen thereby reducing BOD/COD.

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The dead biomass separated will be taken in the SLUDGE DIGESTER wherein further degradation and mass reduction occurs. This sludge is disposed off once in a year as manure.

LEVEL OF AUTOMATION

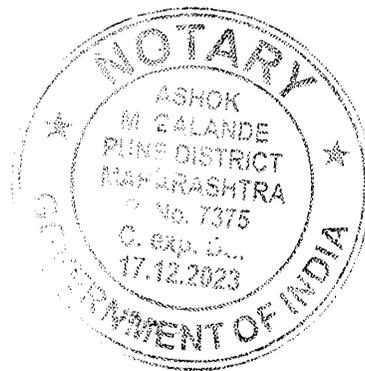
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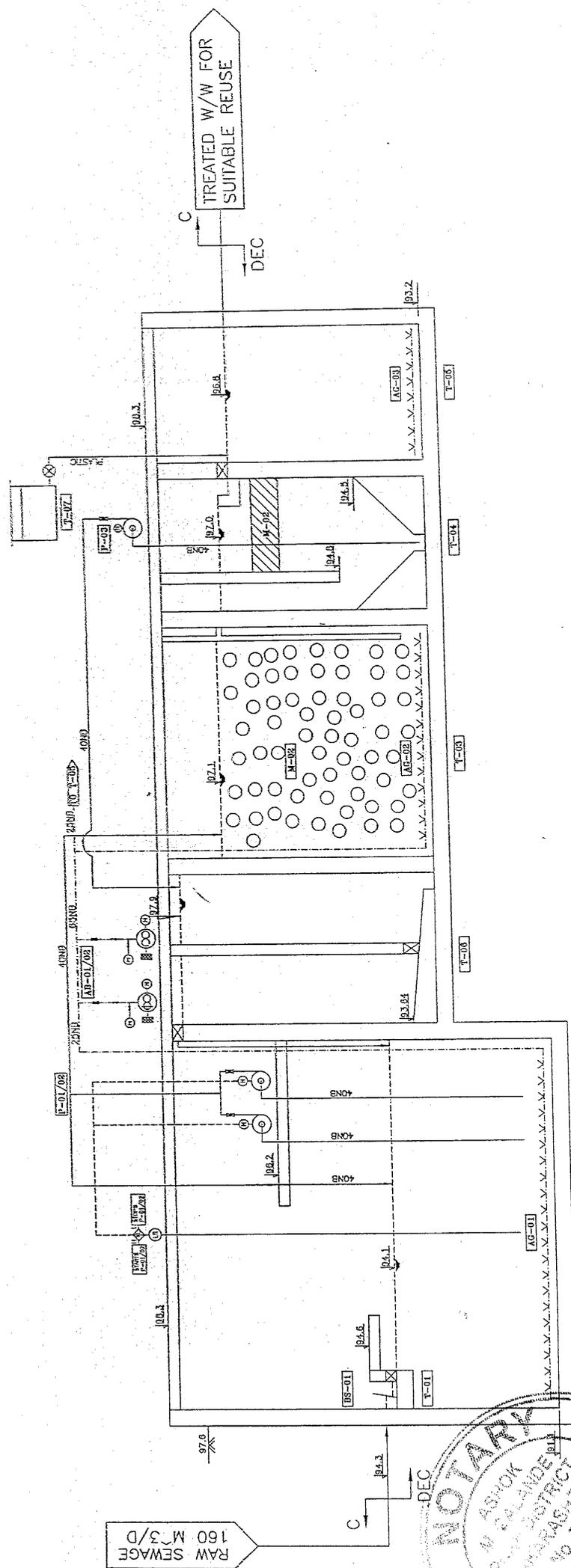
119

ADVANTAGES

- COMPACT
- MINIMUM CIVIL WORK
- GOOD AESTHETICS
- ECONOMICAL
- MINIMUM SUPERVISION
- HIGHER EFFICIENCY
- PCB COMPLIANCE



341 120



SR.NO.	TAG NO.	ITEM	SIZE	QTY.
LIST OF CIVIL UNITS				
1	T-01	BAR SCREEN CHANNEL	0.5X1.0X0.2M SWD	1
2	T-02	EQUALIZATION TANK	6.7X2.0X3.0M SWD	1
3	T-03	AERATION TANK	4.2X2.5X3.9M SWD	1
4	T-04	SETTLING TANK	2.4X2.5X2.5M SWD	1
5	T-05	C.C. / FILTER FEED TANK	2.5X2.5X3.6M SWD	1
6	T-06	SLUDGE DIGESTER	2.7X2.0X4.7M SWD	1

LIST OF MECHANICAL EQUIPMENTS	
1	BAR SCREEN 0.5X0.5M
2	FEED PUMP 9.0M ³ /HR @10MWC
3	SLUDGE PUMP 4.5M ³ /HR @10MWC
4	AIR BLOWER 160M ³ /HR @5.0MWC
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6	AIRGRID IN AERATION TANK SUITABLE
7	AIRGRID IN TREATED W/W TANK SUITABLE
8	AERATION TANK MEDIA SUITABLE
9	SETTLING TANK MEDIA SUITABLE
10	HYPHO. DOSING TANK 100 L

VALVE LEGEND -

- - BALL VALVE
- ◊ - NON RETURN VALVE
- ⊕ - BUTTERFLY VALVE

LINE LEGEND -

- - EFFLUENT WATER LINE
- - SLUDGE LINE
- - CHEMICAL SOLUTION LINE

- ⊕ - CENTRIFUGAL PUMP
- ⊕ - CHEMICAL DOSING PUMP
- ⊕ - AIR BLOWER
- ⊕ - LOCAL INSTRUMENT PRESSURE INDICATOR
- ⊕ - INTERLOCK
- ⊕ - SUBMERGIBLE PUMP
- ⊕ - LEVEL SWITCH
- ⊕ - MOTOR

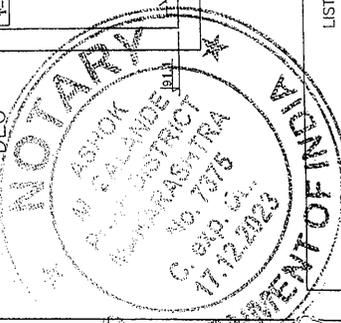
- ⊕ - CHANGE IN LEVEL AS PER CLIENT REQUIREMENT
- ⊕ - CHANGE IN LEVEL AS PER CLIENT REQUIREMENT

REV. NO.	DESCRIPTION	DATE	BY	CHK
02	CHANGE IN LEVEL AS PER CLIENT REQUIREMENT			
01	CHANGE IN LEVEL AS PER CLIENT REQUIREMENT			

PROJECT	CLIENT	SCALE	DATE
SEWAGE TREATMENT PLANT AT PRISA	JC C - CLIENT SCOPE	1:1	07/20/08

NOTES

- DEC - DECCAN ENVIRONMENTAL SCOPE



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K

121

पाणीपुरवठा विभाग

एस.एन.डी.टी.चतुःश्रुंगी (पा.पु.) कार्यालय

पुणे महानगरपालिका, पुणे

जावक क्र.

दिनांक :

26/06/2023

प्रति,
विभागीय अधिकारीश्री. ~~नाथ~~ विभागीय कार्यालय
पुणे महानगरपालिका.

यांजकडेस

विषय : ~~सं.नं. ६+७ दि.नं. २ नाथ~~
येथे नळजोड देणेबाबत.संदर्भ : श्री. ~~जयंत एच. शहा (PAM)~~
यांच्यातर्फे श्री. ~~जगदीश पी. देशपांडे~~
आर्किटेक्ट यांचा अर्ज.~~सं.नं. 6+7 दि.नं. 2 नाथ~~

श्री. ~~जयंत एच. शहा (PAM)~~ यांनी इकडील परवानगी जा.क्र. 2272 दिनांक 511109 नुसार जलनलिका टाकण्याचे काम पूर्ण केले आहे./पूर्वगमनपत्रकाइतकी स्वतंत्र म.न.पा.ट्रेडिंग जमा केलेली आहे. फ्लॉटधारक/मिळकतधारक / संस्था यांनी स्वतःकरिता नळजोड मागणी अर्ज केला आढल्यास प्लॉट क्र. ~~वरीलप्राप्ते~~ प्लॉटधारक श्री. ~~जयंत एच. शहा (PAM)~~ यांनी प्रचलित नियमानुसार स्वतंत्र नळजोड खालील अटीवर देण्यास आमच्या विभागाची हरकत नाही.

5/3/23

सहाय्यक अभियंता (पाणीपुरवठा)

एस.एन.डी.टी.चतुःश्रुंगी

पाणीपुरवठा पुणे म.न.पा.

5-3-23

- अटी : १. सधर नळजोड हा तात्पुरत्या स्वरूपाचा राहिल.तसेच आमचे खात्यास नळजोड बंद करण्याचा अधिकार राहिल.
२. प्लॉटधारक /संस्था यांनी १ महिन्याचे आत जरूर तो करारनामा करून देणे आवश्यक आहे तथाशिवाय पूर्णत्वाचा दाखला दिला जाणार नाही.
३. नळजोड जरी म.न.पा.ने दिला तरी त्यामधुन पुरेसा पाणीपुरवठा उपलब्ध होणार नसल्याने अ-पु-या पाणी पुरवठ्याची सोय प्रवर्तक/मालक करेल व अ-पु-या पाणी पुरवठ्याची जाणीव गळे/मिळकत विकताना संबंधितांना दिली जाईल या अटीवर.

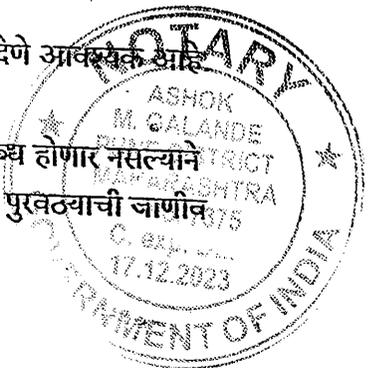
सोबत : रेकॉर्ड.प्लॅन.

प्रत:-

श्री. ~~जयंत एच. शहा (PAM)~~
द्वारा - श्री. ~~जगदीश पी. देशपांडे~~ (आर्किटेक्ट)

1232, कोपटे रोड

पुणे - 4



पाणीपुरवठा मीटर विभाग



प्रति,
मा. उप अभियंता
बांधकाम विकास विभाग
पुणे महानगरपालिका.

यांजकडेस...

विषय : ना-हरकत दाखला (पाणीपुरवठा विभाग)

संदर्भ : श्री./प्रे. श्री. इश्वरचंद्र गोमरल यांचा अर्ज
एस.एन.डी.टी./चतु:श्रृंगी (पा.पु.) कार्यालय आ.क्र. 5791-दि. 29/1/2015

- घरांक/स.नं./प्लॉट क्र./पेठ : श्रीधर, नळ नं 6/2+7
- बांधकाम परवाना क्र. व दि. :- CC/1505/12 दि. 25/6/2012
- नियोजित बांधकाम क्षेत्रफळ : C1+C2 (अ) 7092.58m²
- ग्राहक क्र. : -----

सदर ठिकाणी झालेल्या नवीन बांधकामास/वाढीव बांधकामास मिटर प्रमाणे पाणीपट्टी कालावधी दि. 1/12 ते दि. 1/12 साठी र.रू. ----- चलन क्र. ----- दि. 1/12 व जादा बांधकाम पाणीपट्टी दि. 1/12 ते 1/12 र.रू. ----- चलन क्र. ----- दि. 1/12 रोजी भरलेले आहेत. नियोजित बांधकामाचे क्षेत्रफळ एकूण ----- चौ.मी. आहे. (सदरचे बांधकाम बोअरवेल / टँकर / विहिरीच्या पाण्यावर / म.न.पा. नळजोडावर केल्याचे समजते) तरी सदर ठिकाणी झालेल्या नियोजित बांधकामास / वाढीव बांधकामास पुर्णत्वाचा दाखला / पार्ट पुर्णत्वाचा दाखला देण्यास पाणी पुरवठा मीटर विभागाची काही हरकत नाही.
मा.स.कळावे,

श्री. इश्वरचंद्र गोमरल
29/1/15

उप अभियंता

चतु:श्रृंगी पाणीपुरवठा मीटर विभाग
पुणे म.न.पा.

अटी:- १) सदर नळजोड हा तात्पुरत्या स्वरूपाचा राहिल. तसेच आमचे खात्यास नळजोड बंद करण्याचा अधिकार राहिल.

२) नळजोड जरी म.न.पा.ने दिला तरी त्यामधून पुरेसा पाणीपुरवठा उपलब्ध होणार नसल्याने अपुऱ्या पाणी पुरवठ्याची सोय प्रवर्तक/मालक करेल व अपुऱ्या पाणी पुरवठ्याची जाणीव गाळे/मिळकत विकताना संबंधितांना दिला जाईल या अटीवर.

३) भविष्यात पाणीपुरवठा मीटर विभागाची पाणीपट्टीची थकबाकी निघाल्यास ती भरणे संबंधित मालकावर/ विकसकावर बंधनकारक राहिल.



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मुमादामु. (199) 10,000-2-2001
पाणी पुरवठा (मिटर) कार्यालय

नगर उप अभियंता यंत्रणे कार्यालय
पाणी पुरवठा मिटर

पुणे महानगरपालिका,

शिवाजीनगर पुणे 5

जावक क्र. ८००/६५३

दिनांक: २२/७/२००२

भा.सहायक अभियंता
बांधकाम नियंत्रण विभाग
पुणे महानगरपालिका.

भाग-----
यांजकडेस.....

Part - I

विषय:- ना. - हस्त दाखला

संदर्भ:- श्री. जयंत एच. शहा यांचा अर्ज

- (1) घर क्रमांक/स.नं./फा.प्लॉट नं. --- झोपे स.नं. ६७ हिस्सा नं. २
- (2) बांधकाम परवाना क्रमांक/दिनांक --- २६/१९९७/७७ दि. श्री. जयंत शहा
- (3) बांधकाम क्षेत्रफळ --- १४९८०.९२ चौ.मी. (२ भाग अ. A, A2, B1, B2)
- (4) ग्राहक क्रमांक --- स.नं. या. ची नवजोड नाही

सदर ठिकाणी झालेल्या बांधकामास/वाढीव बांधकामास मिटर क्रमाणे पाणीपट्टी

कालावधी/जादा बांधकाम पाणीपट्टी दिनांक / / २००० ते / / २००० स्वकम तपयें

चलन क्र

दिनांक / / २००० रोजी भरलेले आहेत.

बांधकामास दोअरचे/टॅकर/विहिर चे पाणी तपयले.

तरी सदर ठिकाणी झालेल्या बांधकामास/वाढीव बांधकामास पूर्णत्वाचा दाखला

पूर्णत्वाचा दाखला देण्यास मिटर विभागाची काही हरकत नाही.

ना.स.कळावं



(Signature)
सहा. अभियंता
पाणी पुरवठा (मिटर)
पुणे महानगरपालिका

7



346

128

मुमादामु. (199) 10,000-2-2001
पाणी पुरवठा (मिटर) कार्यालय

नगर उप अभियंता यांचे कार्यालय
पाणी पुरवठा मिटर

पुणे महानगरपालिका,

शिवाजीनगर पुणे 5

जावक क्र. CC/919EE

दिनांक : 25/9/2000



मा.सहायक अभियंता
बांधकाम नियंत्रण विभाग
पुणे महानगरपालिका.

अंतिम Part - III

भाग अ
यांजकडेस.....

विषय:- ना --हरकत दाखला

संदर्भ:- श्री. जयंत राधा यांचा अर्ज

(1) घर क्रमांक/स.नं./फा.प्लॉट नं. स.नं. 812 व स.नं. 6 अ

(2) बांधकाम परवाना क्रमांक/दिनांक CC/2222/05 दि. 21/11/2000

(3) बांधकाम क्षेत्रफळ 20.40-56 चौ.मी (B2 बिल्डिंग)

(4) ग्राहक क्रमांक खेवद्योत मिळवली मध्ये स.नं.पा.चा नवजोड नाही

सदर ठिकाणी झालेल्या बांधकामास/वाढीव बांधकामास मिटर प्रमाणे पाणीपट्टी
कमालावधी/जादा बांधकाम पाणीपट्टी दिनांक 1/1/2000 ते 1/1/2000 रकम रुपये

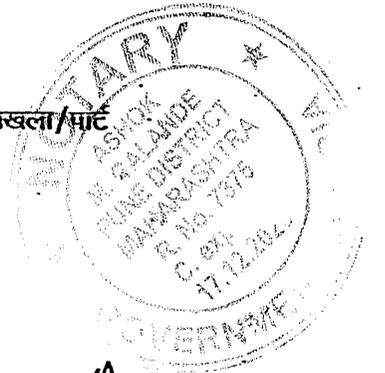
चलम क्र. 1 दिनांक 1/1/2000 रोजी भरलेले आहेत.

बांधकामास बोअरचे/टॅकर/विहिर चे पाणी वापरले.

तरी सदर ठिकाणी झालेल्या बांधकामास/वाढीव बांधकामास पूर्णत्वाचा दाखला/पार्ट

पूर्णत्वाचा दाखला देण्यास मिटर विभागाची काही हरकत नाही.

मा.स.कळावं.



Aswara A
25/11/00

सहा. अभियंता

पाणी पुरवठा (मिटर)

पुणे महानगरपालिका

प्रत:-

K 34

126

ड्रेनेज कनेक्शन चार्जेस

चलान नंबर 26054

र.र.

रस्ता खोदाई चार्जेस

र.र.

50001-

2639

औध क्षेत्रिय कार्यालय

पुणे महानगरपालिका

जा.क्र.औधेका/ 2428

दिनांक:- 28/11/20

श्री जयंत रघु शाह
औध पुणे

विषय:- आपला दिनांक 30/09/2000 च्या ड्रेनेज कनेक्शन अर्जाबाबत.

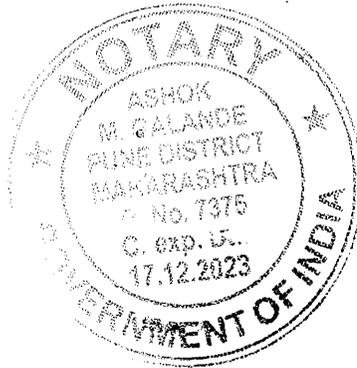
आपण आपले पुणे पेठ

औध-स.नं.६, U हि.नं.2
घरांक/प्लॉट क्र.

येथील ड्रेनेज कनेक्शनच्या कामाचे नकाशे मंजूर केले असून सदर काममाची मंजुरी रोख र.रुपये महापालिकेकडे भरावेत .सदर काममासाठी लागणाऱ्या मालाची यादी माहितीसाठी खाली दिली आहे. माल जागैवर तयार ठेवून मंजूर नकाशाप्रमाणे आमच्याकडून खोदाई दाखवून घ्यावी वखोदाई पूर्ण झाल्यावर तसे आमचे कार्यालयाकडे लेखी कळवावे.खोदाई मुंखे अपघात अगर अडथळा होणार नाही अशी जबाबदारी घ्यावी.

रस्ता दुरुस्तीची मापे खाली दिली असून महापालिकेच्या नियमप्रमाणे त्यासाठी लागणारा खर्च मा. विकास स्थापत्या प्रमुख (पथ विभाग) यांच्या खात्याकडे भरावा व पैसे भरल्याची पावती आपल्या खात्यास दाखवावी ही विनंती.

कळावे.



सहा.अभियंता
औध क्षेत्रिय कार्यालय
पुणे महानगरपालिका

प्रत ,

लायसेन्स प्लंबर श्री. मंगवान लक्ष्मण माडके

उरुळी देवप्पी तान्हेवळी, त्रि-पुणे

यांना माहंतोंसाठी व योग्य त्या तजविजीसाठी.

348
127
3063
ड्रेनेज कनेक्शन चार्जेस
चलन नंबर 90623e
रक्कम रुपये 2000/-
रस्ता खोदाई चार्जेस
रक्कम रुपये

औध क्षेत्रिय कार्यालय
पुणे महानगरपालिका
जा.क्र. औ.क्षे.का./2044
दिनांक :- 22/06/2015

श्री - इश्वरचंद गोयल
ख.नं. 412 + 10 इमारत C9 + C2
पुणे

विषय:- आपला दिनांक 9/4/2015 च्या ड्रेनेज कनेक्शन अर्जाबाबत

आपण आपले पुणे पेठ औधक्ष-नं. 412 + 10 इमारत C9 + C2 येथील ड्रेनेज कनेक्शन कामाचे नकाशे दिले असून सदरचे ड्रेनेज कनेक्शनच्या कामाचे नकाशे हे ड्रेनेज लाईनला कनेक्शन करणेसाठी मंजूर केले आहेत. सदर काम आपण आपले स्वखर्चाने करून घेणे आवश्यक आहे. ड्रेनेज कनेक्शन काम आपण मंजूर नकाशाप्रमाणे करणेसाठी मा.विकास स्थापत्य प्रमुख (पथ विभाग) यांचे मान्यतेनुसार रस्ता खोदाई करावी व ड्रेनेज कनेक्शन काम करून घ्यावे. ड्रेनेज कनेक्शनचे काम करताना खोदाईमुळे अपघात अगर अडथळा होणार नाही याची जबाबदारी घ्यावी. ड्रेनेज कनेक्शन केल्यावर रस्त्यावरील खोदाईमध्ये पुन्हा भरणी करून धूमस करावे जेणेकरून खोदाई खचनार नाही व अपघात अगर वाहतुकीस अडथळा होणार नाही.

ड्रेनेज कनेक्शन करणेसाठी खोदाई करताना रस्त्यावरील पाण्याचे कनेक्शन, केवळ इतर ड्रेनेज कनेक्शन तुटल्यास ते दुरुस्ती करून देण्याची जबाबदारी आपली राहिल याची नोंद घ्यावी.

कळावे.

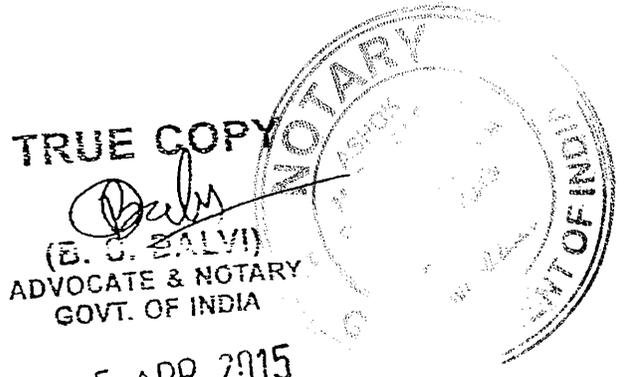
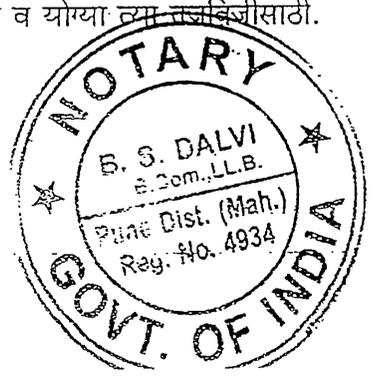
उप अभियंता

औध क्षेत्रिय कार्यालय
पुणे महानगरपालिका

प्रत,

लायसेन्स प्लंबर श्री - भगवान लक्ष्मण भाडळे
उरुळी देवाची ना-हवेली
नि. पुणे

यांना माहितीसाठी व योग्या त्या तज्ज्ञांसाठी.



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इनेज पूर्तता पत्र

पॉथ - I

पॉथ - II

अधिसूचित कार्यालय
पुणे महानगरपालिका
वा.क्र.ओशेका/8203
दिनांक:- 20/1/2023

श्री/श्रीमती जयंत एच शहा
अधिसूचित

महोदय,

पुणे पेट: अधिसूचित स.नं. ६, ७ हि.नं. २

येथील इनेज पूर्तता पत्र मिळणे बाबत आपला दि. ७/१/२००९ रोजीचा उर्ध्व पोहचाला. सदर ठिकाणी इनेजसंबंधी सर्व कायदे नियमाप्रमाणे केल्याचा लायसेन्स प्लंबरचा तखला आपण जबर केला आहे. त्यावरून प्रहारी करून खाली नमूद केलेल्या इमारतीचे भागाचे इनेज पूर्तता पत्र देण्यात येत आहे.

अधिसूचित स.नं. ६, ७ हि.नं. २ येथील इमारत A1, A2, B1, B3-

इमारत A1 + A2 + B1 + B3 कसेमेट पार्किंग व तळमजला पार्किंग-

इमारत A1

इमारत A2

इमारत B1

इमारत B3

हिली मजला फ्लोटेर १०३, १०४	१०३, १०४	१०१ ते १०४	१०१ ते १०४
दुसरा मजला फ्लोटेर २०१ ते २०४	२०१ ते २०४	२०१ ते २०४	२०१ ते २०४
तिसरा मजला फ्लोटेर ३०१ ते ३०४	३०१ ते ३०४	३०१ ते ३०४	३०१ ते ३०४
चौथा मजला फ्लोटेर ४०१ ते ४०४	४०१ ते ४०४	४०१ ते ४०४	४०१ ते ४०४
पाचवा मजला फ्लोटेर ५०१ ते ५०४	५०१ ते ५०४	५०१ ते ५०४	५०१ ते ५०४
शेनहावा मजला फ्लोटेर ६०१ ते ६०४	६०१ ते ६०४	६०१ ते ६०४	६०१ ते ६०४
सातवा मजला फ्लोटेर ७०१ ते ७०४	७०१ ते ७०४	७०१ ते ७०४	७०१ ते ७०४
आठवा मजला फ्लोटेर ८०१, ८०२, ८०४	८०१, ८०२, ८०४	८०१, ८०२, ८०४	८०१, ८०२, ८०४
नववा मजला फ्लोटेर ९०१ ते ९०४	९०१ ते ९०४	९०१ ते ९०४	९०१ ते ९०४
दहावा मजला फ्लोटेर १००१ ते १००४	१००१ ते १००४	१००१ ते १००४	१००१ ते १००४
आठरावा मजला फ्लोटेर ११०१ ते ११०४	११०१ ते ११०४	११०१ ते ११०४	११०१ ते ११०४
बारावा मजला फ्लोटेर १२०१ ते १२०४	१२०१ ते १२०४	१२०१ ते १२०४	१२०१ ते १२०४
त्रावा मजला फ्लोटेर १३०१, १३०४	१३०१ ते १३०४	१३०१ ते १३०४	१३०१ ते १३०४
चौदावा मजला फ्लोटेर -	१४०१ ते १४०४	-	-
पंधरावा मजला फ्लोटेर -	१५०१ ते १५०४	-	-

याप्रमाणे इमारत A1 + A2

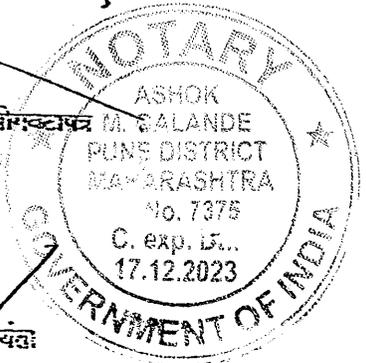
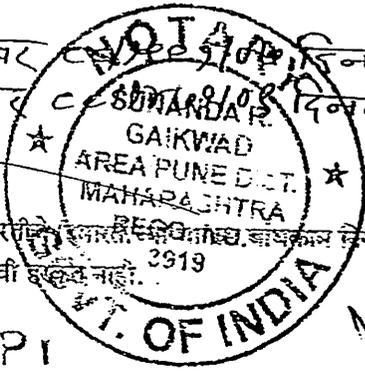
B1 + B3 एकूण फ्लोटेर (४७ + ५७ + ४५ + ४५ = १९४ फ्लोटेर) एकशे नव्वेपन्नास फ्लोटेर पूर्ण.

- १) कसेमेट रसदीफिकेट नंबर ६१९०१२००६ दिनांक १०/१/२००६.
- २) कसेमेट रसदीफिकेट नंबर ४११०१२००९ दिनांक १०/१/२००९.

तरी वर नमूद केलेल्या इमारतीचे इनेज पूर्तता पत्र मिळणे बाबत आपला दि. ७/१/२००९ रोजीचा उर्ध्व पोहचाला. सदर ठिकाणी इनेजसंबंधी सर्व कायदे नियमाप्रमाणे केल्याचा लायसेन्स प्लंबरचा तखला आपण जबर केला आहे. त्यावरून प्रहारी करून खाली नमूद केलेल्या इमारतीचे भागाचे इनेज पूर्तता पत्र देण्यात येत आहे.

TRUE COPY

U. N. D. R. GAIKWAD
NOTARY GOVT. OF INDIA
PUNE DIST.



अधिसूचित कार्यालय पुणे नगरी.

350

इनेज पूर्तता पत्र

129

ऑय क्षेत्रिय कार्यालय
पुणे महानगरपालिका
जा.क्र.औ.सं.का/ 688C
दिनांक:- 21/11/20

प्रति,
श्री/श्रीमती अभयंता शिंदे
औंध पुणे

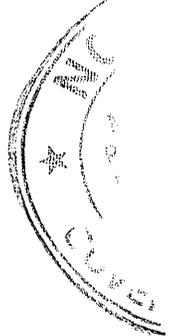
महोदय,

पुणे पेठ औंध स-नं. 1246
येथील इनेज पूर्तता पत्र मिळणे बाबत आपला दि. 9/11/2019 रोजीचा अर्ज पोहचाला. सदर ठिकाणी
इनेजसंबंधी सर्व कायदे नियमाप्रमाणे केल्याचा लायसेन्स प्लंबरचा दाखला आपण सादर केला आहे. त्याद्वारे
पहाणी करून खाली नमूद केलेल्या इमारतीचे भागाचे इनेज पूर्तता पत्र देण्यात येत आहे.

औंध स-नं. 12 + स-नं. 0. येथील इमारत B2

तळमजला पार्किंग

- पहिले मजला फ्लॉट क्र 909, 902
- दुसरे मजला फ्लॉट क्र 209, 202, 203, 208
- तिसरे मजला फ्लॉट क्र 309, 302, 303, 308
- चौथे मजला फ्लॉट क्र 409, 402, 403, 408
- पाचवा मजला फ्लॉट क्र 509, 502, 503, 508
- सहावा मजला फ्लॉट क्र 609, 602, 603, 608
- सातवा मजला फ्लॉट क्र 709, 703, 708
- आठवा मजला फ्लॉट क्र 809, 802, 803, 808
- नववा मजला फ्लॉट क्र 909, 902, 903, 908
- दहावा मजला फ्लॉट क्र 9109, 9102, 9103, 9108
- एकाकरवा मजला फ्लॉट क्र 9209, 9202, 9203, 9208
- बारावा मजला फ्लॉट क्र 9309, 9302, 9303, 9308
- तेरावा मजला फ्लॉट क्र 9409, 9402, 9403, 9408
- चौदावा मजला फ्लॉट क्र 9509, 9502, 9503, 9508



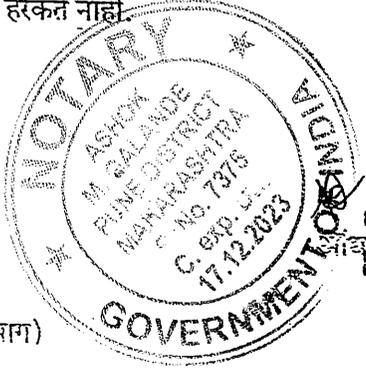
खालीलवरील फ्लॉट पूर्ण

- ① कमन्समेंट सर्व्हेफ्लॉट नंबर CC/9EE9/06 दिनांक 21/11/2019
- ② कमन्समेंट सर्व्हेफ्लॉट नंबर CC/9869/01 दिनांक 21/11/2019
- ③ कमन्समेंट सर्व्हेफ्लॉट नंबर CC/2888/10 दिनांक 21/11/2019

तरी वर नमूद केलेल्या इमारतीचे/इमारतीच्या भागास बांधकाम नियंत्रण खात्याचा भोगवटापत्र
मिळण्यास इनेजदृष्ट्या या विभागाची हरकत नाही.

कळावे.

TRUE COPY
[Signature]
NOTARY
INDIA



[Signature]
पुणे महानगरपालिका
ऑय क्षेत्रिय कार्यालय
पुणे महानगरपालिका

या सहाय्यक अभियंता (बांधकाम विभाग)

इनेज पूर्तता पत्र

38
130

Part - I

Part - II

औद्य क्षेत्रिय कार्यालय

पुणे महानगरपालिका

जा.क्र.औक्षेका/०२०३

दिनांक:- २०/०६/२०२३

प्रति,

श्री/श्रीमती...
जयंत एच शाहा
औद्य पुणे

प्रहीदय,

पुणे पेठ औद्य स.नं. ६, ७ हि.नं. २

येथील इनेज पूर्तता पत्र मिळणे बाबत आपला दि. ७/११/२००९ रोजीचा अर्ज पोहचाला. सदर ठिकाणी इनेजसंबंधी सर्व कायदे नियमाप्रमाणे केल्याचा लायसेन्स प्लानचा दाखला आपण सादर केला आहे. त्यावरून

प्रहाणी करून खाली नमूद केलेल्या इमारतीचे भागाचे इनेज पूर्तता पत्र देण्यात येत आहे.

औद्य स.नं. ६, ७ हि.नं. २ येथील इमारत A१, A२, B१, B३-

इमारत A१ + A२ + B१ + B३ कसेमेट पार्किंग व तळमजला पार्किंग

इमारत A१

इमारत A२

इमारत B१

इमारत B३

हड्डि मजला फ्लोरेट क्र १०३, १०४	१०३, १०४	१०१ ते १०४	१०१ ते १०४
दुर्गा मजला फ्लोरेट क्र २०१ ते २०४	२०१ ते २०४	२०१ ते २०४	२०१ ते २०४
निसरा मजला फ्लोरेट क्र ३०१ ते ३०४	३०१ ते ३०४	३०१ ते ३०४	३०१ ते ३०४
चौधा मजला फ्लोरेट क्र ४०१ ते ४०४	४०१ ते ४०४	४०१ ते ४०४	४०१ ते ४०४
पाचवा मजला फ्लोरेट क्र ५०१ ते ५०४	५०१ ते ५०४	५०१ ते ५०४	५०१ ते ५०४
सहावा मजला फ्लोरेट क्र ६०१ ते ६०४	६०१ ते ६०४	६०१ ते ६०४	६०१ ते ६०४
सातवा मजला फ्लोरेट क्र ७०१ ते ७०४	७०१ ते ७०४	७०१ ते ७०४	७०१ ते ७०४
आठवा मजला फ्लोरेट क्र ८०१, ८०२, ८०४	८०१, ८०२, ८०४	८०१, ८०२, ८०४	८०१, ८०२, ८०४
नववा मजला फ्लोरेट क्र ९०१ ते ९०४	९०१ ते ९०४	९०१ ते ९०४	९०१ ते ९०४
दहावा मजला फ्लोरेट क्र १००१ ते १००४	१००१ ते १००४	१००१ ते १००४	१००१ ते १००४
आठरावा मजला फ्लोरेट क्र ११०१ ते ११०४	११०१ ते ११०४	११०१ ते ११०४	११०१ ते ११०४
बारावा मजला फ्लोरेट क्र १२०१ ते १२०४	१२०१ ते १२०४	१२०१ ते १२०४	१२०१ ते १२०४
त्रावा मजला फ्लोरेट क्र १३०१, १३०४	१३०१ ते १३०४		
चौदावा मजला फ्लोरेट क्र —	१४०१ ते १४०४		
पंधरावा मजला फ्लोरेट क्र —	१५०१ ते १५०४		

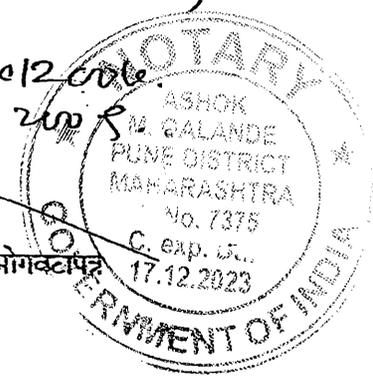
B१ + B३ एकूण फ्लोरेट (४७ + ५७ + ४५ + ४५ = १९४ फ्लोरेट) एकशे नव्याननद फ्लोरेट पूर्ण.

① कसेमेट सर्व्हेफिकेट नंबर CC/१९९१/१०७ दिनांक ११/०१/२००६

② कसेमेट सर्व्हेफिकेट नंबर CC/१९९७/११०९ दिनांक १०/०१/२००९

हरी वर नमूद केलेल्या इमारतीचे/इमारतीच्या भागास बांधकाम नियंत्रण खात्याचा भोगवटापत्र मिळण्यास इनेजदृष्ट्या या विभागाची हरकत नाही.

कळावे.



सहाय्यक अभियंता
औद्य क्षेत्रिय कार्यालय पुणे मना.

प्रति,

भा.सहाय्यक अभियंता(बांधकाम विभाग)



पुणे महानगरपालिका

चलन / पावती

कार्याचे नाव : पावती पुरवठा

22458

गणकारी क्रमांक : अखंड शहर

पत्रा क्र. E/12 व 6 दिनांक 22/08/2023

9' डक इन्चि दीग नालाचे धरणीचे द्याव

गणकारी क्रमांक : 2000 = 00

(2) धरणीचे अकारण 2000 = 00

(3) एकूण... 9200 = 00

एकूण रक्कम रुपये (अक्षरी) अक्षरी

खातिप्रमुख
पुणे महानगरपालिका

वसुधैव कुटुम्बकम् / चेक / मनि-ऑर्डरने मिळाले.

पैसे मिळाल्याची बँकेचा

M. S. Chavan

मुमादा क्र. 9988 (40x2 पाणी 4,000 पेडस) 8-00 स.सा. 998

पुणे महानगरपालिका

पुणे महानगरपालिका

पुणे महानगरपालिका

गणकारी क्रमांक

गणकारी क्रमांक : अखंड शहर

गणकारी क्रमांक : अखंड शहर

पत्रा क्र. E/12 व 6 दिनांक 22/08/2023

9' डक इन्चि दीग नालाचे धरणीचे द्याव

गणकारी क्रमांक : 2000 = 00

(2) धरणीचे अकारण 2000 = 00

(3) एकूण... 9200 = 00

एकूण रक्कम रुपये (अक्षरी) अक्षरी

क्र.	बाब	मुदत	रक्कम रुपये	शेरा
1	गीटर पाणीपट्टी	...	8000 = 00	9' डक इन्चि दीग नालाचे धरणीचे द्याव
2	जावा पाणीपट्टी	...	8000 = 00	...
3	गीटर भाडे
4	नळ भाडेकरी पाणीपट्टी
एकूण ...			9200 = 00	

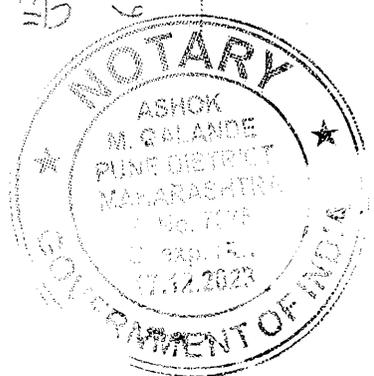
वसुधैव कुटुम्बकम् / चेक / मनि-ऑर्डरने मिळाले.

खातिप्रमुख

M. S. Chavan

मुमादा क्र. 9988 (40x2 पाणी 4,000 पेडस) 8-00 स.सा. 998

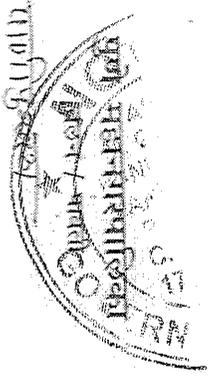
पुणे महानगरपालिका



0026807

353

132



22240

माहकाचे नाव : उजयंग राठोड
पत्ता : जावळ कोठा, प्रिंसिपल रोड, गिरीग, शेळगाव
गुंदादेवी रोड, ठाकरा रोड, वरसुती तालुका
माहका तपशील :

रकम पैसे

- (१) नवीन नळ आकार १४x३०० - ६०० | ००
- (२) वीड खोदणे आकार १४x३०० - ६०० | १००
- (३) एकूण... १२०० | १००

एकूण रकम रुपये (अक्षरी) एक हजार दोनशे रुपये

Handwritten signature

मुख्यालय, पुणे महानगरपालिका

वरीलप्रमाणे रोख / चेक / मनि-ऑर्डरने मिळाले.

पैसे मिळाल्याचा बँकेचा

१२००/-

स्वक्षरी
M. S. Kulkarni

दिनांक (५०x२ पानी ५,००० पेडस) ४-०८ स.सा. १९६

गुणवत्ता ३२६ (५० x ४ पानी ५०० पेडस) ५-९४

पुणे महानगरपालिका

पाणीपुरवठा विभाग

गीटर व जादा पाणीपट्टीतर्फे भरलेल्या रोख रकमेचे चलन

0010896

पाणीपट्टी भरणाराचे नाव श्री. उजयंग राठोड
पत्ता जावळ कोठा, प्रिंसिपल रोड, गिरीग, शेळगाव
पत्र प्रिंसिपल रोड, गिरीग, शेळगाव गुंदादेवी रोड, ठाकरा रोड, वरसुती तालुका
रस्ता उजयंग

क्र.	वान	मुदत	रकम	शेरा
१	गीटर पाणीपट्टी	...	४००० ००	गुंदादेवी रोड, ठाकरा रोड, वरसुती तालुका
२	जादा पाणीपट्टी	...	४००० ००	...
३	गीटर भाडे
४	नळ भाडेकरणी पाणीपट्टी
एकूण ...			८००० ००	

रोजप्रमाणे रोख/चेक/रकम रुपये उजयंग राठोड (पत्र) पत्र

Handwritten signature

मुख्यालय, पुणे महानगरपालिका

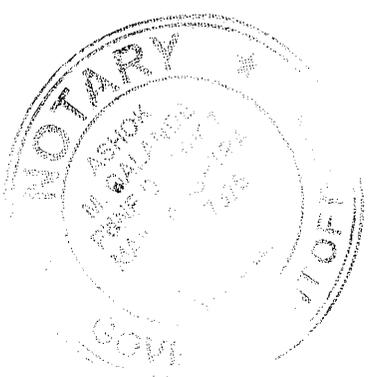
ची देण्यात आली आहे.

पत्राची क्र.

१

दिनांक ४-०८-१९६

महत्त्वाची सूचना
कोशकायत्याकडील पावतीने केला शिवाय रिफंड दिले जाणार



पुणे महानगरपालिका

चलन / पावती

खात्याचे नाव : पाणीपुरवठा

208856

माळको नाव : ज्ञानेश्वर शाला

पत्ता : १०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६

१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६

कामाचा तपशील :

(१) माला मज साकार ४४२०० - ८०० १००

(२) माला मज साकार ४४२०० - ८०० १००

(३) एकूण... १६०००

एकूण रक्कम रुपये (अक्षरी) एकोवीस हजार

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वरीलप्रमाणे शिवाय / वेक / मनि-अॅडन्स... पुणे महानगरपालिका

पैसे मिळाल्याचे प्रतीकवा... पुणे महानगरपालिका

मुमावामु. ९३५५ (५०x२ पाणी ५,००० फूटस) ८-०४ स.सा. ९९६

पुणे महानगरपालिका
पाणीपुरवठा विभाग
००१०४७६

मीटर व आधा पाणीपुरवठ्याचे भरलेल्या रकमेचे चलन

पाणीपुरवठा विभागाचे नाव श्री. ज्ञानेश्वर शाला

पत्ता १०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६

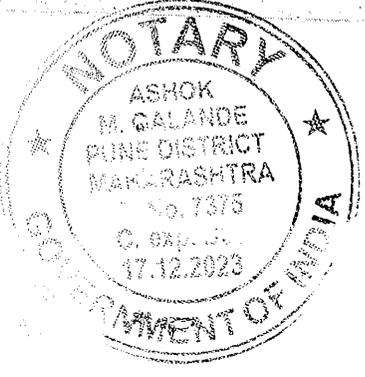
१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६

१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६

क्र.	विवरण	मुदत	रक्कम	पैसे	शेरा
१	मीटर पाणीपुरवठा		१) ४०००		१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६
२	आधा पाणीपुरवठा		२) ४०००		१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६
३	मीटर पाणे		३) ४०००		१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६
४	मज भाडेकरी पाणीपुरवठा		४) ४०००		१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६
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पुणे महानगरपालिका
पाणीपुरवठा विभाग
१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६



पुणे महानगरपालिका
पाणीपुरवठा विभाग
१०००, ३३८ (५० x २ पाणी ५०० फूट) ५५-५६

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पुणे महानगरपालिका / Pune Municipal Corporation

KI - 1087009



APPLICANT COPY

User ID	SHUBHANGIDHIWAR@KRISHI.US	Description / वर्णन	Amount / रक्कम
Receipt No.	N002821002549	Payment Date : 23/07/2015	
Trans. Type	पुणे महानगरपालिका	Payment Mode : Cash	
Challan No.	N2015723-2821-000046		
Applicant	ISHWARCHAND K GOYAL		
Received Amount	3900.00		
Address:	SB. NO 6/2+7 AJINDH PUNE		
Chalan No. On	35660		
Receipt:			

Received sum of Rs. / रुपय रक्कम रु.

- This copy is issued subject for realisation of cheque *
- Please check particulars and amount before leaving the counter
- येथील प्रतिकावळी प्राप्त झाल्यावरच ही प्रतिकावळी देण्यात येईल.
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Revenue
Cashier / प्रतिकावळी

पुणे महानगरपालिका / Pune Municipal Corporation

KI - 1087008

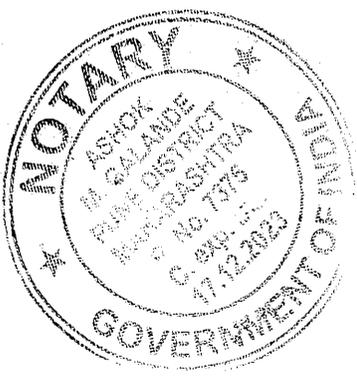
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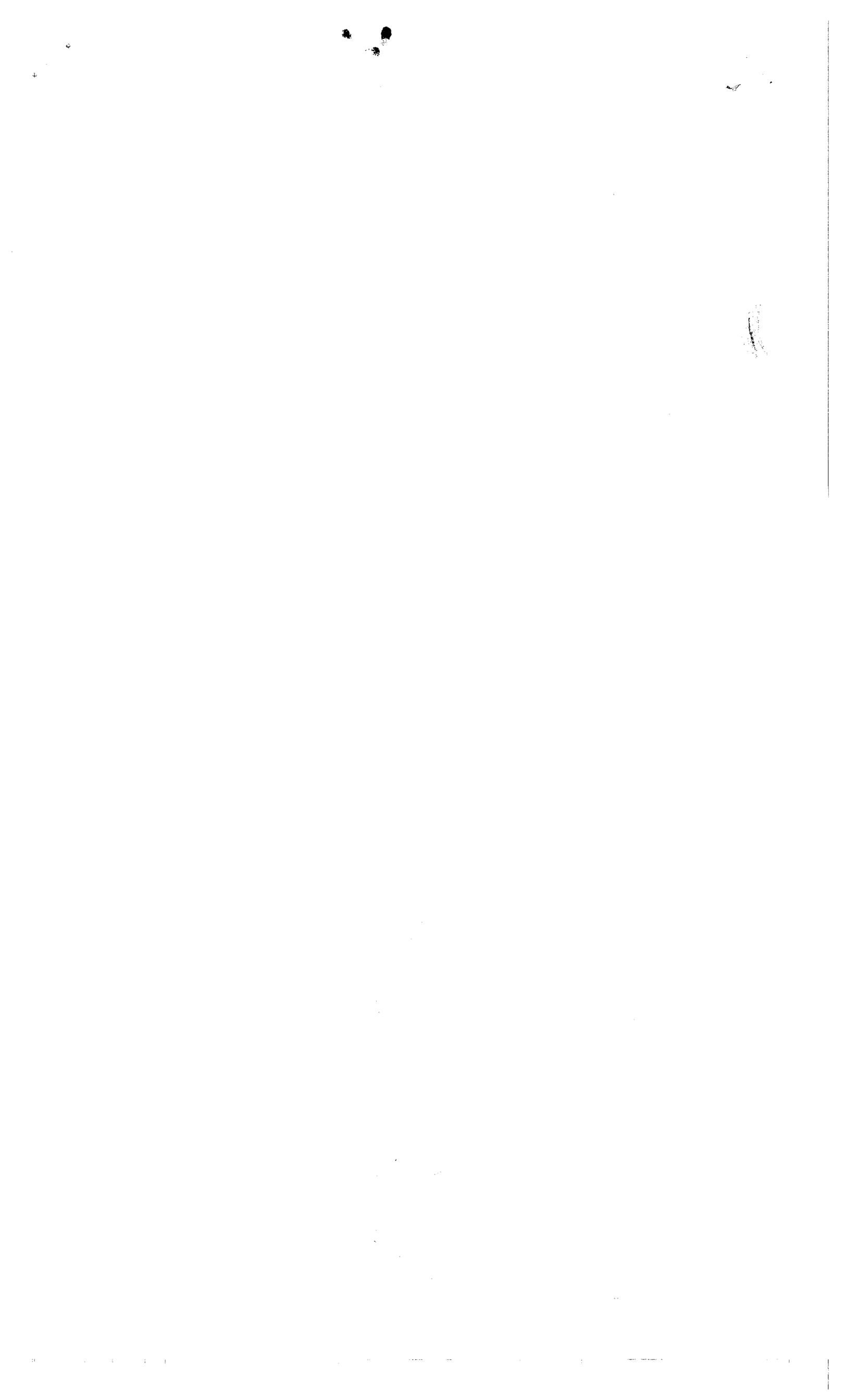
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Receipt No.	N002821002548	Payment Date : 23/07/2015	
Trans. Type	पुणे महानगरपालिका	Payment Mode : Cash	
Challan No.	N2015723-2821-000045		
Applicant	ISHWARCHAND K GOYAL		
Received Amount	9750.00		
Address:	SB. NO 6/2+7 AJINDH PUNE		
Chalan No. On	27335		
Receipt:			

Received sum of Rs. / रुपय रक्कम रु.

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- प्रतिकावळी देण्यापूर्वी रकमेची तपासणी करावी.
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Revenue
Cashier / प्रतिकावळी





Annexure-L

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औध क्षेत्रिय कार्यालय

पुणे महानगरपालिका

जावक क्र. :- ५३०९

दिनांक :- १६/१०/२००९

प्रति,

मा. सहाय्यक अभियंता

बांधकाम नियंत्रण विभाग

पुणे महानगरपालिका

यांस

विषय :- आरोग्य विभाग " ना हरकत प्रमाणपत्र " बाबत .

संदर्भ :- मे. प्रीझम पद्मावती असोसिएटस् ह्यांचा आ.क्र. ५७१० दिनांक
०९/१०/२००९ चा अर्ज.

महोदय,

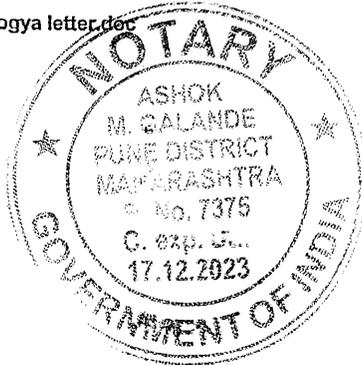
संदर्भाकीत पत्रानुसार मे. प्रीझम पद्मावती असोसिएटस् पत्ता औध , सर्व्हे नं ६+७ ,
स्पायसर कॉलेजजवळ , पुणे ४११ ००७. यांचा आरोग्य विभागाकडे " ना हरकत प्रमाणपत्र "
मिळणेबाबत अर्ज आला असून अर्जाच्या अनुषंगाने सदर जागेची समक्ष पहाणी केली. पहाणीच्या वेळी
अर्जदार यांनी ओल्या कचऱ्याची विल्हेवाट लावण्यासाठी ओडब्ल्युसी प्रकल्पाचे सल्लागार यांनी दिलेल्या
नोंदनुसार २५ किलो क्षमतेचा प्रकल्प केल्याचे आढळून आले आहे. सुका कचऱ्यासाठी रॅग पिकर्सची
व्यवस्था केलेली आहे.

सदर ठिकाणीचे ओडब्ल्युसी कायम स्वरूपी कार्यान्वित राहतील या अटीवर त्यांना
बांधकाम पुर्णत्वाचा दाखला देण्यास आरोग्य दृष्ट्या आमची हरकत नाही.

मा.स.कळावे


क्षेत्रिय वैद्यकीय अधिकारी
औध क्षेत्रिय कार्यालय
पुणे महानगरपालिका

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Annexure - M

(56-2008)

Office of the Chief Fire Officer
Pune Municipal Corporation
Out W.No : FB/ 790
Date : 17 / 06 / 2009.

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To,
Deshpande-Dixit Architects,
1232, Apte Road,
Pune.

Sub :- Provisional Fire NOC for proposed S.No.6/2 & S.No.7, Aundh, Pune.

(For buildings A1 - Ht=37.70 mtrs, A2 - Ht=44.70 mtrs, B1 & B3 - Ht=34.80 mtrs,
B2 - Ht=43.50 mtrs,)

Ref :- Your Office letter Dt.28.04.09

Sir,

As per your request, visited the proposed site along with Mr.Swapnil on 05.06.09 and discussed with him regarding the fire protection system to be installed in the proposed building.

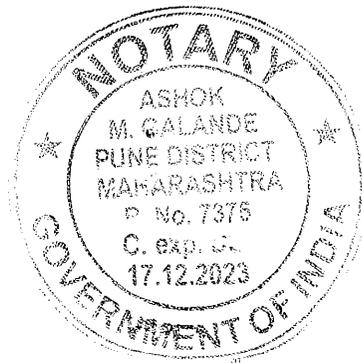
1. Construction of the buildings are in progress.
2. Motorable road is available for proposed site.
3. One Staircase will be provided to each building as per plans submitted to this office.
4. Two lifts will be provide to each building as per plans submitted to this office.
5. The all buildings will be use for residential purpose only.
6. Fire protection premium is paid by challan No.1)CE/BP/8881/07, Dt. 03.10.07, Rs. 37,375/-
2) CE/BP/10197/06, Dt. 14.11.06, Rs.4,32,375/-
3) 281077, Dt. 21.08.09, Rs. 4,32,400/-
4) 281168, Dt.05.06.09, Rs. 14,21,000/-
7. Plot area is 20389.80Sq. Mtrs.
8. Proposed built-up area for all buildings is 20128.69 Sq. Mtrs. (Of buildings A1, A2, B1, B2, B3 Only)
9. Parking will be provided at basement to each building as per plans submitted to this office.
10. The height of the buildings will be as above.

These requirements should be taken in account while developing / proposed development of the building.

- a) Basement & podium is not permissible with in required front and other marginal open spaces.
- b) Soft copy of the structural Design shall be submitted to Municipal Corporation at the time of submission of Building Plan and should be submitted to this department also.

This N.O.C. is valid subject to fulfillment of the following conditions:

1. The plans of the proposed building should be approved by the competent authority of Pune Municipal Corporation.
2. The building completion certificate & drainage completion certificate should be obtained from Building Dept. Of PMC. The Completion certificate shall be issued subject to "Final No-Objection Certificate" from this department.
3. Proper roads in the premises should be provided for easy mobility of the Fire Brigade Appliance & marginal spaces should be kept free from obstructions all the time. Ramps will be provided as per the concession letter of Govt. of Maharashtra wide no. टीपीएस-१८०८/१६७७/प्र.अ.१६१४/०९/मि २२, नमस्विन्न विभाग, मुंबई, दिनांक ०८/०५/२००९ in open marginal spaces. But it should not affect the easy mobility of Fire brigade vehicles around the building.
4. The internal roads and podium shall be able to withstand the load of minimum 45 Tons.
5. All fire fighting equipments installed at various locations as per local hazard such as Hydrant valves, Hose Reel, Co2-ABC, Foam, and Fire buckets etc. must be strictly confirming to relevant IS specification.
6. All the fire fighting equipments shall be well maintained and should be easily accessible in case of emergency.
7. Emergency Telephone numbers like "Police", "Fire Brigade", "Hospital", "Doctors", and "Responsible persons of the building" should be displayed in security cabin & at each passage of the each building.
8. It shall be ensured that security staff of the building are trained in handling fire fighting equipments & fire fighting.
9. Cautionary boards such as "DANGER", "NO SMOKING", "EXIT", "FIRE ESCAPE", "EXTINGUISHER", "HYDRANT", "MANUAL CALL POINT" etc. should be displayed on the strategic location to guide the occupants in case of emergency. The signs should be of florescent type and should glow in darkness.



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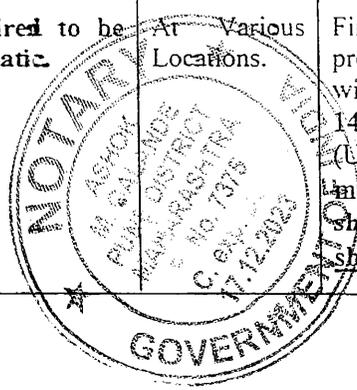
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- 10 The Fire drill & Evacuation drill (Mock Drill) should be planed & conducted after every six months and the instruction should be given to the entire staff minimum four times in a year.
- 11 Interconnectivity between fire water tank & Domestic water tank should be provided so that during emergency the stored water in domestic water tank can be utilized for fire fighting.
- 12 Lift car doors shall have fire resistance of not less than one hour. Minimum one passenger lift shall be "Fire Lift" & the construction Installation shall be as per relevant standards.
- 13. One staircase will be provided as per plans submitted to this office, But the staircase provisions should be provided as per NBC-2005, D.C. Rules of PMC & as per the Government Notification No. TPS-1807/252/C.R.630/07/UD-13. of Government of Maharashtra, rules for constructing the high rise buildings in PMC area.
- 13 Fire Escape Staircase shall be directly connected to the ground Fire escape constructed of M.S. angels is not permitted. Entrance to the Fire Staircase shall be separate and remote from the internal staircase.
- 14 Staircase shall always be kept in sound operable condition. Emergency lighting arrangements shall be provided in fire escape.
- 15 Emergency lights shall be provided in all the staircases & corridors, Passageways, Gangways etc.
- 16 Transformer should not be installed in the basement or any upper floors; it should be out side the building. Installation should be done in accordance with the relevant norms.
- 17 The inspection panel doors and any other opening in the shaft shall be provided with airtight fire door having the fire resistance of not less than two hours.
- 18 Refuge area should be provided on a floor immediate floor after Height 24 mtrs., for each building. For the buildings A2 & B2 the second refuge area should be provided on a floor immediate floor after Height 36.00 mtrs. The location of the Refuge area should be got approved from Chief Fire officer. The refuse area should be on the front side & should be easily accessible for fire brigade vehicles.
- 19. Non- smoking cables should be used for all installations.
- 20. All the fire fighting systems drawing / layout should be approved from the Chief Fire Officer, PMC, before starting any work.
- 22. In case of emergency, the alternate power supply should be provided for the Fire Pumps, Fire Lifts etc. The Certificate from electric engineer regarding this, should be provided at the time of Final NOC.

Requirement and Provision : - The following fire protection system will be required for the safety of the building:-

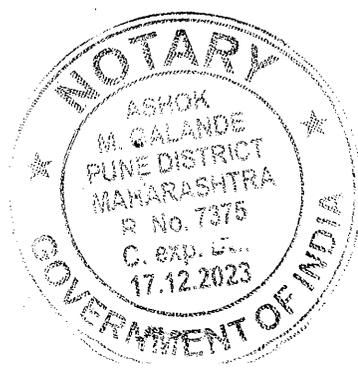
Sr. No.	FIRE FIGHTING INSTALLATION	Requirements	Provision	Remarks
1.	Hose Reel	Required at prominent places.	In all staircases	On each floor in the Staircase landing for Fire Fighting. The first aid hose reel shall be connected directly to riser/down comer main and diameter of the hose reel shall not be less than 19mm confirming to <u>IS 884:1985</u>
2.	Wet Risers	Required	In all staircases	Required to provide in the Staircase and Fire Escape Staircase. Landing of Valve should be installed confirming to <u>IS:5290</u> .
3.	Yard Hydrant or Ring hydrant around the building	Required to be automatic.	At Various Locations.	Fire Brigade Inlet connection should be provided. Hydrant points should be provided with 2 Nos. of Delivery Hose confirming to <u>IS-14933-2001</u> along with Standard Branch (Universal) confirming to <u>IS-2871</u> . The minimum distance between 2 Hydrants should be minimum 45 mtrs. <u>The guidelines should be followed as per IS 3844:1989.</u>



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4	Automatic Fire Alarm System	Required	At Various strategic locations	Automatic Fire Alarm should be provided: it should be connected to alternate power supply in case of emergency.
5	Underground Static Storage Tank	Required 3,00,000 ltrs.		This water storage should be used exclusively for Fire Fighting.
6	Terrace Level Tank	Required 25,000 Ltrs.		On each staircase
7	Fire Pump	1 No. 2850 lpm electrical driven main pump 1 No. 2850 lpm electrical driven 1 No. 2850 lpm Diesel driven 1 No. electric driven Jockey pump		Fire Fighting pumps shall be well maintained. 900 lpm electric driven Booster Pump should be provided on each terrace.
8	Fire Brigade Connection- For Static Water Tank and For Hydrant System	Required at all Gates		
9	Sign Indicators for all fire safety, safe evacuation of occupants in case of emergency signs	Required at Prominent Places.		Sign indicators should provided at prominent places as per the guidelines given in IS:9457 for Safety colour and Safety IS:12349 for Fire Protection Safety Signs IS:12407 for Graphics symbols for Fire Protection Plan.
10	Fire Doors	Required for each flat of each building above 24 mtrs		Fire Doors of 2 hrs. Fire Resistance Rating should be provided at the entrance of the staircase. Certification from the Competent Authority.
11	Automatic Detection System	Required on each floor in lobbies.		Automatic Detection system should be provided. Standards and guidelines given in IS-11360-1985 specification for Smoke Detectors for use in Automatic Electrical Fire Alarm system. <u>Detection system for Cable Trench should be provided.</u>
12	Fire Lift	Required		One lift in each lift bank should be a fire lift. The Detailed guidelines should be followed as given National Building Code - 2005.
13	Manual Call Point	Required		Manual Call Point should be provided at staircases & lobbies.
14	Fire Drenchers	Required		Required for the protection of refuge area.
16	Emergency Lights	Required		Near all staircases & lobbies.



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17	PA System with Talk Back Facility	Required	Should be provided near all staircases & lobbies. Control panel should be manned 24X7
18	Auto D.G. Backup	Required	Required for all fire safety systems

ELECTRICAL SERVICES:-

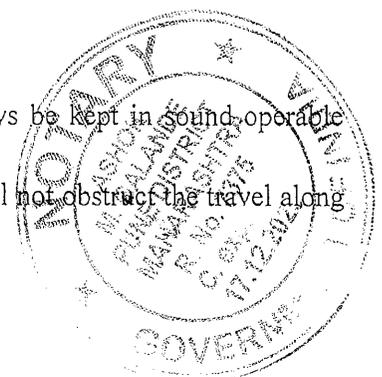
- 1 Non-smoking cables should be used for installations. The electric distribution cables/wiring shall be laid in separate duct. The duct shall be sealed at every alternate floor with non-combustible materials having same fire resistance as that of the duct.
- 2 Water mains, telephone lines, intercom lines, gas pipes or any other service lines shall not be laid in the duct of electric cables.
- 3 Separate circuits for water pumps, lifts, staircase & corridor lighting shall be provided directly from the main switch gear panel and these circuits shall be laid in separate conduit pipes so that fire in one circuit will not affect the others.
- 4 Medium & low voltage wiring running in shaft and within falls ceiling shall run in metal conduit.
- 5 An independent & well-ventilated service room shall be provided on the ground floor with direct access from outside or from the corridor for the purpose of termination of electric supply. The doors provided for the service room shall have fire resistance of not less than two hours.

GUIDELINES FOR STAIRWAYS as per NBC 2005

- a) Stairways shall be constructed of non-combustible materials throughout. Hollow combustible construction shall not be permitted. Width of Staircase should be minimum 1.5 M.
- b) No Gas piping shall be laid down in the stairway.
- c) Internal staircase shall be constructed as a self-contained unit with at least one side adjacent to an external walls and shall be completely enclosed.
- d) Internal staircase shall not be arranged around lift shaft unless the later is entirely enclosed by material of fire resistance rating as that for type of construction itself.
- e) The access to main staircase shall be gained through at least half-an-hour fire resisting automatic closing doors, placed in the enclosing walls of the staircase. They shall be swing type doors opening in the direction of the escape.
- f) No living space, store or other space, involving fire risk, shall open directly in to staircase.
- g) The external exit door of a staircase enclosure at ground level shall open directly to the open space or should be accessible without passing through any door other than a door provided to from a draught lobby.
- h) The exit signs with arrows indicating the escape routes shall be provided at a height of 1.5 m. from the floor level on the wall and shall painted with fluorescent paint. All exit signs should be flush with the wall and so designed that no mechanical damage to them can result from the removing furniture, material or any other equipment.
- i) Exits shall be so located that it will not be necessary to travel more than 30 m. from any point to reach the nearest exit.
- j) Passage Width (Gang ways / Lobbies) should not be less than 2 Mtrs.

FIRE ESCAPE: (ENCLOSED TYPE) SHALL COMPLY THE FOLLOWING: -

1. Travel Distance should be maintained 30 M as per the guidelines given in D.C. Rules of PMC. Exits and staircase guidelines should be followed as per PMC's DC Rules and National Building Code-2005.
2. Fire escape constructed of M.S. angels is not permitted.
3. Opening of the Fire Escape Staircase should be from outside.
4. Fire Escape staircase should be enclosed type. These should always be kept in sound operable condition .
5. Exits door shall open outwards, that is away from the room, but shall not obstruct the travel along any exit.
6. Fire Escape Staircase shall be directly connected to the ground.



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7. Entrance to the Fire Staircase shall be separate and remote from the internal staircase.
8. Care shall be taken to ensure that no wall opening or window opens on to or close to Fire Escape Stairs.
9. The route to the external staircase shall be free of obstructions at all times.
10. The Fire Escape stairs shall be constructed of non-combustible materials, and any doorway leading to it shall have the required fire resistance.
11. No staircase, used as a fire escape, shall be inclined at an angle greater than 45° from the horizontal.
12. The width of the staircase should not be less than 1.5 mtrs. The other detailed provision for exits in accordance with National building code - 2005.
13. Fire Staircase shall have straight flight not less than 125 c.m. wide with 20 c.m. treads and risers not more than 19 c.m. The number of risers shall be limited to 15 per flight.
16. Handrails shall be of a height not less than 100 c.m. and not exceeding 120 c.m.

Staircase Design requirement:

1. The minimum headroom in a passage under the landing of a staircase and under the staircases shall be 2.2 Mtrs.
2. Access to main staircase shall be through a fire / smoke check door of a minimum 2 hours fire resistance rating.
3. No living space, store or other fire risk shall open directly in to the staircases.
4. The main and external staircases shall be continuous from ground floor to the terrace level.
5. No electrical shafts, A/c ducts or gas pipe etc. shall pass through or open in the staircases. Lifts shall not open in staircases.

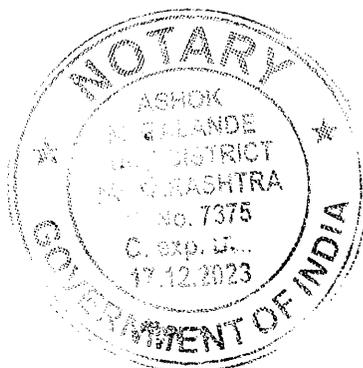
Staircase Enclosures :-

1. The external enclosing walls of the staircase shall be of the brick or the RCC construction having the fire resistance of not less than 2 hours. All enclosed staircases shall have access through self closing door of one hour fire resistance. These shall be single swing doors opening in the direction of escape. The door shall be fitted with the check action door closers.
2. The staircase enclosures on the external wall of the building shall be ventilated to the atmosphere at each landing.
3. Permanent vent at the top equal to the 5% of the cross section area of the enclosure and operable sashes at each floor level with area equal to 1 to 15 % of the cross sectional area of the enclosure on external shall be provided. The roof of the shaft shall be at least 1 meter above the surrounding roof. There shall be no glazing or the glass bricks in any internal closing wall of staircase. If the staircase is in the core of the building and cannot be ventilated at each landing a positive pressure of 5 mm w.g. by an electrically operated blower. blowers shall be maintained.
4. The mechanism for pressurizing the staircase shaft shall be so installed that the same shall operate automatically on fire alarm system/ sprinkler system and be provided with manual operation facilities.

Illumination of Means of Exit :-

Staircase and corridor lights shall conform to the following:-

1. The staircase and corridor lighting shall be on separate circuit and shall be independently connected so that it could be operated by one switch installation on the ground floor easily accessible to fire fighting staff at any time irrespective of the position of the individual control of the light points, if any. It should be of miniature circuit breaker type of switch so as to avoid replacement of fuse in case of crises.
2. Staircase and corridor lighting shall also be connected to alternative supply. The alternative source of supply may be provided by battery continuously trickle charged from the electric mains; and
3. Suitable arrangements shall be made by installing double throw switches to ensure that the lighting installed in the staircase and the corridor does not get connected to two sources of supply simultaneously. Double throw switch shall be installed in the service room for terminating the supply.



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-: 6 :-

4. There should be a fire control room on the entrance gate of the buildings with communication system (suitable public address system) to all floors and facilities for receiving the message from different floors. Details of all floor plans along with the details of fire fighting equipment and installations shall be maintained in the fire control room. The fire control room shall also have facilities to detect the fire on any floor through indicator board connections. The fire staff in charge of the fire control room shall be responsible for the maintenance of the various services and fire fighting equipment and installations in co-ordination with security, electrical and civil staff of the building.

SERVICE DUCTS / REFUGE CHUTE :

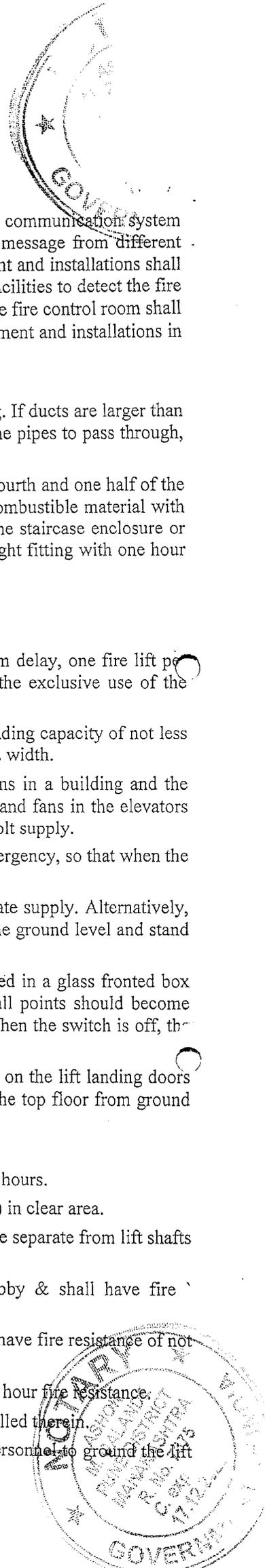
1. Service duct shall be enclosed by walls and door, if any, of two hours fire rating. If ducts are larger than 10 Sq. Meters the floor should seal them, but provided suitable opening for the pipes to pass through, with the gaps sealed.
2. A vent opening at the top of the service shaft shall be provided between one fourth and one half of the area of the shaft. Refuge chutes shall have an outlet at least of wall of non combustible material with fire resistance of not less than two hours. They shall not be located within the staircase enclosure or service shafts or air conditioning shafts. Inspection panel and door shall be tight fitting with one hour fire resistance; the chutes should be as far away as possible from exits.
3. Refuge Chutes shall not be provided in staircase walls and A/C shaft etc.

FIRE LIFT :

1. To enable fire services personnel to reach the upper floors with the minimum delay, one fire lift per 1200 Sq. Mtrs. of floor area shall be provided and shall be available for the exclusive use of the fireman in an emergency.
2. The lift shall have a floor area of not less than 1.4 Sq. Mtrs. It shall have loading capacity of not less than 545 Kg. (8 persons) with automatic closing doors of minimum 0.8 Mtrs. width.
3. The electric supply shall be on a separate service from electric supply mains in a building and the cables run in a safe route safe from fire, that is, within the lift shaft. Lights and fans in the elevators having wooden paneling or sheet steel construction shall be operated on 24 Volt supply.
4. Fire fighting lift should be provided with a ceiling hatch for use in case of emergency, so that when the car gets stuck up, it shall be easily open able.
5. In case normal electric supply fails, it shall automatically trip over to alternate supply. Alternatively, the lift shall be so wired that in case of power failure it will come down to the ground level and stand still with door open.
6. The operation of a fire lift is by a simple toggle or two button switch situated in a glass fronted box adjacent to the lift at the entrance level. When the switch is on landing call points should become inoperative and the lift will be on car control only or on a priority device. When the switch is off, the lift will return to normal working.
7. The words "Fire Lift" shall be conspicuously displayed in fluorescent paint on the lift landing doors at each floor level. The speed of the fire lift shall be such that it can reach the top floor from ground level within 1 Min.

LIFT ENCLOSURES :-

1. The walls enclosing lift shafts shall have a fire resistance of not less than two hours.
2. Shafts shall have permanent vents at the top not less than 1800 mm (0.2sq.m.) in clear area.
3. Lift motor room shall preferably be sited at the top of the shaft and shall be separate from lift shafts by the enclosing wall of the shaft or by the floor of the motor room.
4. Landing doors in lift enclosures shall open in the ventilated corridor/lobby & shall have fire resistance of not less than one hour.
5. The number of lifts in one lift bank shall not exceed four Lift car doors shall have fire resistance of not less than one hour.
6. Exit from the lift lobby shall be through a self-closing smoke top door of half hour fire resistance.
7. The lift machine room shall be separate and no other machinery shall be installed therein.
8. Grounding switch/switches at ground floor level to enable the fire service personnel to ground the lift car/cars in emergency shall be provided.



143 364

STAIRCASE AND CORRIDOR LIGHTINGS:

- a) The staircase and corridor lighting shall be on separate service and shall be independently connected so as it could be operated by one switch installation on the ground floor easily accessible to fire fighting staff at any time irrespective of the position of the individual control of the light points, if any.
- b) Staircase and corridor lighting shall also be connected to alternate source of supply.
- c) Suitable arrangements shall be made by installing double throw switches to ensure that the lighting installed in the staircase and the corridor do not get connected to the sources of supply simultaneously. Double throw switch shall be installed in the service room for terminating the stand by supply.
- d) Emergency lights shall be provided in the each staircase/corridor.

EMERGENCY & ESCAPE LIGHTING :-

1. Emergency lighting shall be powered from a source independent of that supplying the normal lighting.
2. Escape lighting shall be capable of
 - A) Indicating clearly and unambiguously the escape routes.
 - B) Providing adequate illumination along such routes to allow safe movement of persons towards and through the exits.
 - C) Ensuring that fire alarm call points and fire fighting equipments provided along the escape routes can be readily located.
3. The horizontal luminance at floor level on the centerline of an escape route shall be not less than 10 lux. In addition, for escape routes up to 2 m wide, 50 percent of the route width shall be lit to a minimum of 5 lux.
4. The emergency lighting shall be provided to be put on within 1 second of the failure of the normal lighting supply.
5. Escape lighting luminaries should be sited to cover the following locations
 - a) Near each intersection of corridors
 - b) At each exit door
 - c) Near each change of direction in the escape route.
 - d) Near each staircase so that each flight of staircase receives direct light.
 - e) Near any other change of floor level.
 - f) Outside each final exit and close to it.
 - g) Near each fire alarm call point.
 - h) Near fire fighting equipment, and
 - i) To illuminate exit and safety signs as required by the fire department.

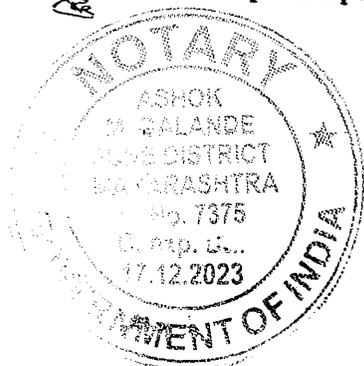
The other provisions of D.C. Rules of PMC & NBC, Part IV, 2005 should be strictly followed.

This is a "Provisional No Objection Certificate" which shall be treated valid for the period of ONE YEAR from the date of issue. After providing the above fire prevention and protection system and after scrupulous compliance of above recommendations the inspection of the fire prevention & protection arrangements will be carried out & after satisfactory inspection "Final No Objection Certificate" may be issued to your building which may please be noted. This provisional NOC is issued only considering from the point of view of fire & life safety of the occupants. All other approvals related to structure should be got approved from the competent authorities.

The undersigned reserves right to amend any additional recommendations deemed fit during the stage wise inspection due to the statutory provisions amended from time to time and in the interest of the protection of the said building.

Copy to : Asst. Engineer (B.C.)
Pune Municipal Corporation.

PHH
T. B. ...
Chief Fire Officer
Pune Municipal Corporation



To,
Jagdish Deshpande Architects,
1232, Apte Road, Pune.

Sub :- Provisional Fire NOC for proposed building at S.No. 6/2 & 8, Aundh, Pune.

(For buildings A1, A2 { Ht = 36.00 Mtrs} B1, B2 & B3 { Ht = 34.80 Mtrs} Only)

Ref :- Your Office letter Dt. 06.02.08.

Sir ,

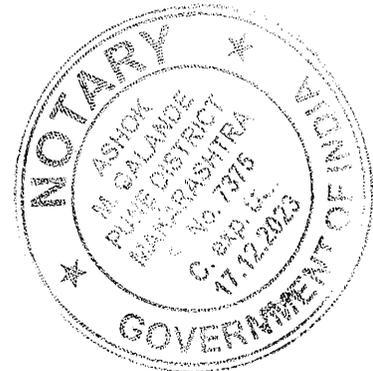
As per your request, visited the proposed site along with Mr. Swapnil on 13.05.09 and discussed with him regarding the fire protection system to be installed in the proposed building.

1. Construction of the building is in progress.
2. Motorable road is available for proposed site.
3. One staircase will be provided as per plan submitted to this office.
4. Two lifts will be provided as per plan submitted to this office.
5. Parking will be provided at stilt & Podium as per the plan submitted to this office.
6. The buildings will be use for residential purpose only.
7. Height of the building will be as above.
8. Harship primium is paid by challan no. 1) CE/BP/8881/07, Dt. 03.10.07, Rs. 37,375/-
2) CE/BP/10197/06, Dt. 14.11.06, Rs. 4,32,375/-
3) 281077, Dt. 21.08.07, Rs. 4,32,400/-
9. Plot area 24250.00 Sq. Mtrs.
10. Total built-up area 18041.52 Sq. Mtrs. (Of buildings A1, A2, B1, B2 & B3 Only)

Considering the above subject to condition, this office has No objection to construct the building as proposed subject to the compliance of following fire prevention & fire protection systems.

1. All the electrical wiring in the buildings should be carried out in concealed. To each building.
2. Terrace tank (overhead tank) should be provided with 20000 Ltrs. of water and should be preserved exclusively for fire fighting. On each building.
3. Down comer should be provided from terrace tank to parking level (G.I. "C" class ISI marked - 6" dia. Pipeline of Zenith / Jindal / TATA/ Surya) Parking level to terrace level pipe line should be of 6" dia. Overhead tank to pump & then terrace level - 4" dia. To each building.
4. Non return valve, Air valve and Main valve should be provided on the D.C. line near the overhead tank. To each building.
5. Hose Reel and Hydrant Valves should be provided at each landing with necessary equipments. Fire hydrant valve should ISI marked. Rubber hose - Good quality, 19 mm ID ISI marked - Not less than 20 Mtrs. Hose reel hose drum should be 16 gauge. To each building.
6. Fire service inlet with hydrant valve outlet should be provided at ground level & it should be accessible for fire service personnel for easy operation. To each building.
7. Single hose box with delivery hose of 63 mm dia. ISI marked. With ISI marked branch pipe should be provided on the ground floor & at each floor upwards. To each building.
8. Booster Pump of Kirloskar or Crompton or Mather & Platt makes of. 450 lpm. giving a pressure not less than 2 kg./Cm² at topmost hydrant with ISI mark. Electrical starter at ground floor as well as on terrace level. To each building.

...2/-



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-: 2 :-

9. ISI marked Portable fire extinguishers should be provided at:
 - a) Main switch board, b) Parking, c) Lift room, d) Transformer room.
10. Front door of each flat of each building above 24 mtrs. should be a fire door. To each building.
11.
 - a) Transformer must be out of building.
 - b) Photo luminous signs such as EXIT, DANGER, NO SMOKING should be provided at each floor near staircase and at all other necessary places. To each building.
 - c) Manual Call Point with Talk-Back P.A. system should be provided at each floor near staircase. To each building.
 - d) Generator / alternate power supply should be provided each building to operate lift, fire pump etc. incase of failure of regular electricity. Certificate of the electric contractor regarding this, should be submitted to this office at the time of the final NOC. To each building.
 - e) All the electrical wiring used for Manual Call Point with Talk-Back P.A. system should be ISI marked. To each building.
 - f) Telephone numbers of responsible persons, Fire Brigade, nearest hospital should be displayed on the board, This board should be displayed on prominent place. Preferably at the security cabin.
12. Underground tank with capacity of 200000 Ltrs. water with a provision of fire fighting pump of 1850 lpm @ 3.5 kg/Cm² at the farthest point with a stand by pump (diesel driven or alternate supply) of similar capacity along with jockey pump (Submersible pump or Monoblock pump not be acceptable.)
13. Court yard hydrant system should be provided for the complex. The distance between two hydrants should not be more than 30 Mtrs.
14. Sprinkler system should be provided with separate dedicated pump at podium parking.
15. Fire door should be provided at each floor to the staircase.
16. Fire lift should be provided as per provisions of National Building Code of India. To each building.
17. Refuge area should be provided immediate floor after 24th mtrs. height. The location should be to the satisfaction of Chief Fire Officer, Pune Municipal Corporation.
18. The plans of the above bldg. should be got approved by Pune Municipal Corporation authorities before applying for final N.O.C.
19. As per the D.C. Rules requirement all the marginal open spaces around the building should be kept open and obstruction free for easy mobility of fire engines.

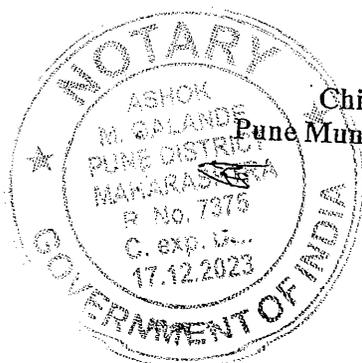
Regular Training and Maintenance of these systems should be carried out by the housing society / builders.

All other provisions of D.C. Rules of Pune Municipal Corporation & National Building Code Of India- 2005 should be strictly adhered.

This is a "Provisional No Objection Certificate". After providing the above fire prevention and fire protection system and compliance of above recommendations the inspection of the fire prevention and fire protection arrangements will be carried out and after satisfactory inspection "Final No Objection Certificate" will be issued to your building for obtaining final occupancy certificate from Pune Municipal Corporation. This "Provisional No Objection Certificate" will be valid only for a period of one year and it will be the responsibility of the Builder / Architects to get it renewed after the said period.

The undersigned reserves right to amend any additional recommendations deemed fit during the stage wise inspection due to the statutory provisions amended from time to time and in the interest of the protection of the subject mention building.

Copy to : Asst. Engineer (B.C.)
Pune Municipal Corporation



Chief Fire Officer,
Pune Municipal Corporation.



Office of the Chief Fire Officer
Pune Municipal Corporation

Out. W. NO : FB/ 1753

Date : 3/11/2011.

(859/2011)

To,
Swapnil Deshpande Architects,
Apte Road, Pune.

**Sub:- Provisional Fire N.O.C. for proposed building at S.NO. 6/2 & S.No.7. Aundh,
Pune. (For Buildings B4, B5 Only)**

Ref :- Your Office letter Dt. 12.10.2011.

Sir,

As per your request, visited the proposed site along with Mr. Anil Bhosale on 15.10.2011 and discussed with him regarding the fire protection system to be installed in the proposed building.

1. Now it is open plot.
2. Motorable road is available for proposed site.
3. Two staircases will be provided to each building as per plan submitted to this office.
4. Two lifts will be provided to each building as per plan submitted to this office.
5. Parking will be provided at stilt as per the plan submitted to this office.
6. The building will be used for residential purpose only.
7. Height of the proposed buildings will be 32.40 Mtrs.
8. Fire protection premium is paid by challan No. 171600, Dt. 24.10.11, Rs. 3,84,100/-
9. Fire Service Fees and Annual Fees are paid by challan no. 171651, Dt. 24.10.11, Rs. 60,600/-
10. Plot area 24250.00 Sq. Mtrs. and built-up area 7682.00 Sq. Mtrs.

Considering the above, This office has No objection to construct the building as proposed subject to the compliance of following fire prevention & fire protection systems.

1. All the electrical wiring in the building should be carried out in concealed.
2. Terrace tank (overhead tank) should be provided to each building with 20000 Ltrs. of water and should be preserved exclusively for fire fighting.
3. Down comer should be provided to each building from terrace tank to parking level. (G.I. "C" class ISI marked - 6" dia. Pipeline of Zenith / Jindal / TATA/Surya/APL Apollo/Siddhartha) Parking level to terrace level pipe line should be of 6" dia. & overhead tank to pump & then terrace level - 4" dia.
4. Non return valve, Air valve and Main valve should be provided on the D.C. line near the overhead tank.
5. Hose Reel drum, Hydrant Valves and other fire fighting equipments should be in gun metal / SS & ISI marked and should be provided to each building at each landing with necessary equipments. Rubber hose should be preferably yellow fluorescent, 19 mm ID ISI marked & not less than 20 Mtrs.
6. Fire service inlet with hydrant valve outlet should be provided at ground level & it should be accessible for fire service personnel for easy operation.
7. Single hose box with delivery hose of 63 mm dia. ISI marked. With ISI marked branch pipe should be provided to each building on the ground floor & at each floor upwards.
8. Booster Pump of Kirloskar or Crompton or Mather & Platt makes of, 900 LPM. per giving a pressure not less than 3.2 kg./Cm² at topmost hydrant with ISI mark. Electrical starter at ground floor as well as on terrace level should be provided.
9. ISI marked Portable fire extinguishers should be provided at:
a) Main switch board, b) Parking, c) Lift room, d) Transformer room, e) Each floor.

...2/-



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- 2 -

10. a) Transformer must be out of building .
 - b) Photo luminous exit and other signs such as EXIT, DANGER, NO SMOKING must be provided at each floor near staircase and at other necessary places.
 - c) Manual Call Point with Talk-back P. A. system should be provided to each building at each floor near staircase.
 - d) Generator / alternate power supply should be provided to each building to operate lift/fire lift, fire pump etc. incase of failure of regular electricity. Certificate of the electric contractor regarding this, should be submitted to this office at the time of the final N.O.C.
 - e) All the electrical wiring of the building used for Manual Call Point & Talk-back P.A.system should be ISI marked.
 - f) Telephone numbers of responsible persons, Fire Brigade, nearest hospital should be displayed on the board, This board should be displayed on prominent place. Preferably at the security cabin.
11. Underground tank with capacity of 100000 Ltrs. water with a provision of fire fighting pump of 2250 LPM. capacity @ 3.5 kg./Cm² at the farthest point with a stand by pump (diesel driven or alternate supply) of similar capacity (Submersible pump or Monoblock pump will not be acceptable.).
 12. Court yard hydrant system should be provided for the complex. The distance between two hydrants should not be more than 30.00 Mtrs.
 13. Fire door should be provided at each floor to the staircase and front door of each flat above 24.00 Mtrs should be a fire door.
 14. Fire lift should be provided as per provisions of National Building Code of India 2005.
 15. Refuge area should be provided for buildings at immediate floor after 24.00 Mtrs. height. The location should be to the satisfaction of Chief Fire Officer, Pune Municipal Corporation.
 16. The plans of the above building should be got approved by Pune Municipal Corporation authorities before applying for final N.O.C.
 17. As per the D.C. Rules requirement all the marginal open spaces around the building should be kept open and obstruction free for easy mobility of fire engines.

Regular Training and Maintenance of these systems should be carried out by the housing society / builders. As per provisions made in Maharashtra Fire Prevention And Life Safety Act.2006, the necessary Fire Service Fees and Annual Fees should be paid to PMC before obtaining the Final Fire NOC. All other provisions of D.C. Rules of Pune Municipal Corporation & National Building Code Of India- 2005 should be strictly adhered. The erection and installation work of the fire fighting system shall be done by the licensed contractor, having license from Director, Maharashtra Fire services or Chief Fire Officer, Pune Fire Brigade. The list of the licence contractor is available on www.maharashtrafireservices.org. The copy of the work done & the license certificate should be attached with the relevant paper before obtaining Final Fire NOC.

This is a "Provisional No Objection Certificate". After providing the above fire prevention and fire protection system and compliance of above recommendations the inspection of the fire prevention and fire protection arrangements will be carried out and after satisfactory inspection " Final No Objection Certificate will be issued to your building for obtaining final occupancy certificate from Pune Municipal Corporation. This "Provisional No Objection Certificate" will be valid only for a period of one year and it will be the responsibility of the Builder / Architects to get it renewed after the said period.

The undersigned reserves right to amend any additional recommendations deemed fit during the stage wise inspection due to the statutory provisions amended from time to time and in the interest of the protection of the subject mention building.

Copy to : Asst. Engineer (B.C.)
Pune Municipal Corporation



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- 9. ISI marked-Portable fire extinguishers should be provided at:
 - a) Main switch board, b) Parking, c) Lift room, c) Transformer room,
- 10.
 - a) Transformer must be out of building .
 - b) Photo luminous exit and other signs such as EXIT, DANGER, NO SMOKING must be provided at each floor near staircase and at other necessary places.
 - c) Manual Call Point with siren system should be provided to each wing at each floor near staircase.
 - d) Generator / alternate power supply should be provided to each wing to operate lift/fire lift, fire pump etc. incase of failure of regular electricity. Certificate of the electric contractor regarding this, should be submitted to this office at the time of the final N.O.C.
 - e) All the electrical wiring of the building used for Manual Call Point & siren system should be ISI marked.
 - f) Telephone numbers of responsible persons, Fire Brigade, nearest hospital should be displayed on the board, This board should be displayed on prominent place. Preferably at the security cabin.
- 11. The plans of the above building should be got approved by Pune Municipal Corporation authorities before applying for final N.O.C.
- 12. As per the D.C. Rules requirement all the marginal open spaces around the building should be kept open and obstruction free for easy mobility of fire engines.

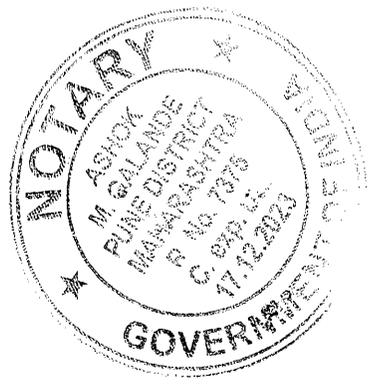
Regular Training and Maintenance of these systems should be carried out by the housing society / builders. As per provisions made in Maharashtra Fire Prevention And Life Safety Act 2006, the necessary Fire Service Fees and Annual Fees should be paid to PMC before obtaining the Final Fire NOC. All other provisions of D.C. Rules of Pune Municipal Corporation & National Building Code of India-2005 should be strictly adhered. The erection and installation work of the fire fighting system shall be done by the licensed contractor, having license from Director, Maharashtra Fire services or Chief Fire Officer, Pune Fire Brigade. The list of the licence contractor is available on www.maharashtrafireservices.org. The copy of the work done & the license certificate should be attached with the relevant paper before obtaining Final Fire NOC.

This is a "Provisional No Objection Certificate". After providing the above fire prevention and fire protection system and compliance of above recommendations the inspection of the fire prevention and fire protection arrangements will be carried out and after satisfactory inspection "Final No Objection Certificate will be issued to your building for obtaining final occupancy certificate from Pune Municipal Corporation. This "Provisional No Objection Certificate" will be valid only for a period of one year and it will be the responsibility of the Builder / Architects to get it renewed after the said period.

The undersigned reserves right to amend any additional recommendations deemed fit during the stage wise inspection due to the statutory provisions amended from time to time and in the interest of the protection of the subject mention building.

(Signature)
 Chief Fire Officer,
 Pune Municipal Corporation.

Copy to : Asst. Engineer (B.C.)
Pune Municipal Corporation



M-1

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Office of the Chief Fire Officer
Pune Municipal Corporation
Out W.No : FB/ 2187

Date : 30 / 10 / 2009.

(56 / 2008)

To,
Jagdish Deshpande Architects,
Apte Road, Pune.

Sub :- Final N.O.C. for building at S.No. 6/2 & 7, Aundh, Pune.

(For building B1, B2 & B3 { Ht = 34.80 mtrs } Only)

Ref :- Your letter Dtd. 20.09.2009

Sir,

As per your referred letter, visited the proposed site along with Mr. Swapnil Raut on 26.10.2009 and tested the Hydrant system, Hose Reel system with equipments and portable fire extinguishers suggested in Provision N.O.C. FB/790, Dt. 17.06.09 issued by Fire Department.

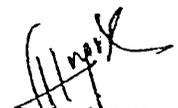
The suggestions made in Provisional N.O.C. are carried out to my satisfaction and I have No Objection to use the building for proposed purpose.

At the time of provisional fire noc, the plans of the said building B2 was proposed for the height of 43.50 mtrs. Now the plans are approved by building control department only for the height 34.80 mtrs. So, this no objection certificate is valid for 34.80 mtrs height.

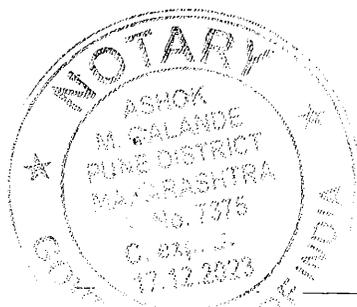
The fire fighting equipments and systems installed in the building should be maintained in high efficiency state and in proper working order at all time during the use of the building by owner or occupier. It will be your responsibility to get the yearly renewal of this Fire NOC after due inspection from the Fire Brigade authorities.

Name of the person, owner, responsible for the building maintenance should be informed to this office. Fire protection system provided in the building should not be removed from the building for any reason.

This no objection is subjected to any other conditions laid by any other department.


Chief Fire Officer,
Pune Municipal Corporation.

Copy to : Asst. Engineer.(B.C.)
Pune Municipal Corporation.





M-2

158 371



OFFICE OF THE CHIEF FIRE OFFICER
Pune Municipal Corporation

Out W.No : FBI 2718

Date : 26/12/2009.

(56 / 2008)

To,
Jagdish Deshpande Architect.,
1232, Apte Road, Pune.

Sub :- Final N.O.C. for building at. S.No. 6/2 & 7, Aundh, Pune.

(Only for buildings A1 & A2)

Ref :- Your letter Dtd. 18.12.2009.

Sir,

As per your referred letter, visited the proposed site along with your representative Mr. Swapnil Raut on Dt. 19.12.2009 and tested the Hydrant system, Hose Reel system with equipments and portable fire extinguishers suggested in Provision N.O.C. FB/790, Dt. 17.06.2009 issued by Fire Department.

The suggestions made in Provisional N.O.C. are carried out to my satisfaction and I have No Objection to use the building for proposed purpose.

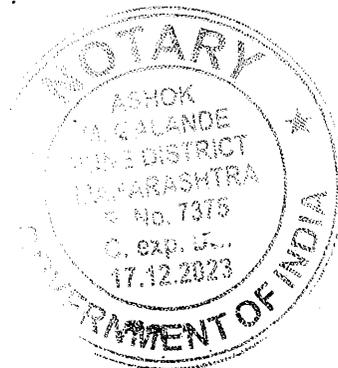
During the time, the built up area of the above said buildings is increased by 38.31 sq.mtrs. The additional fire premium charges are paid by the architect vide challan no.281173 on Dt. 23.12.2009. The fire fighting equipments and systems installed in the building should be maintained in high efficiency state and in proper working order at all time during the use of the building by owner or occupier. It will be your responsibility to get the yearly renewal of this Fire NOC after due inspection from the Fire Brigade authorities.

Name of the person, owner, responsible for the building maintenance should be informed to this office. Fire protection system provided in the building should not be removed from the building for any reason.

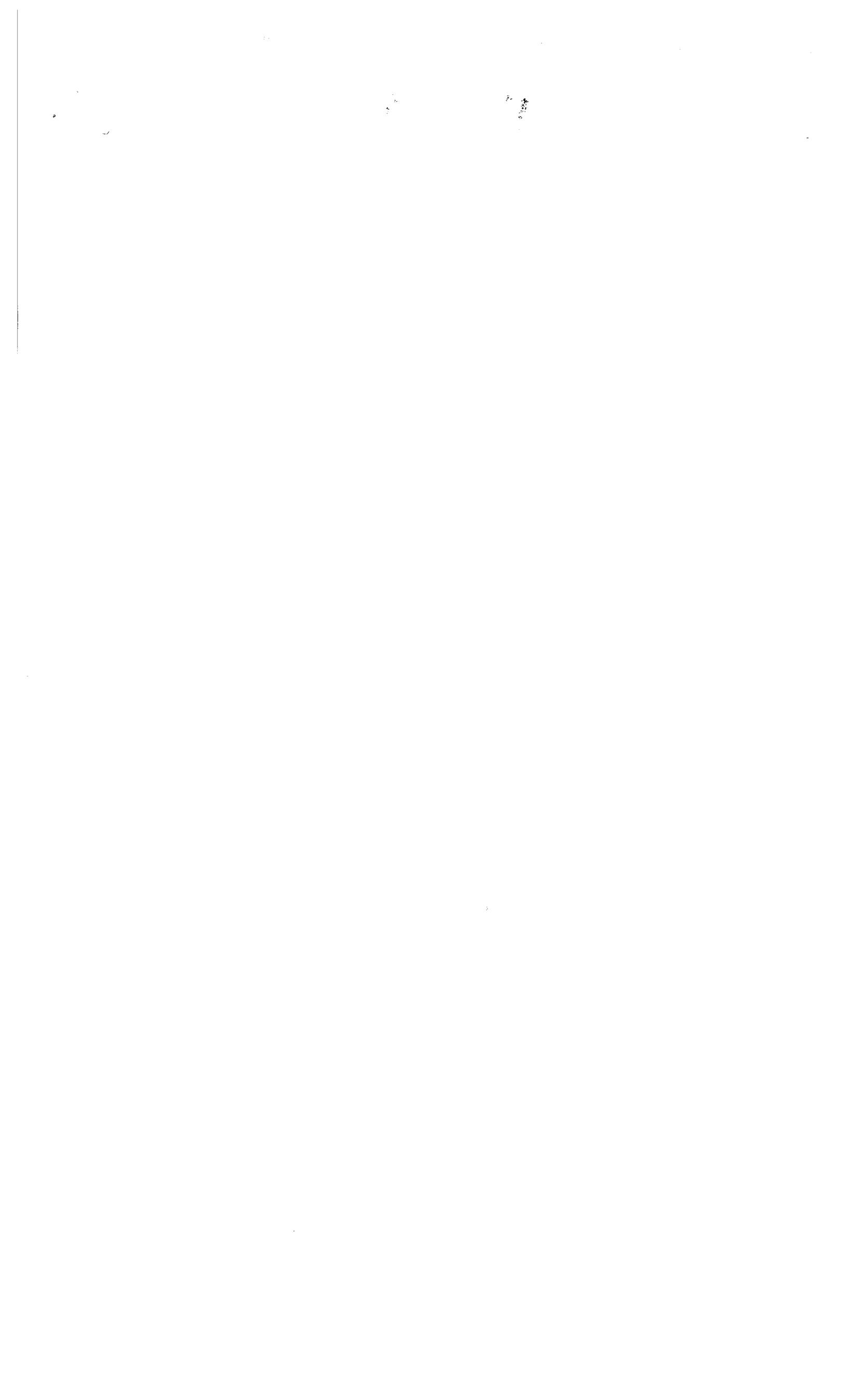
This no objection is subjected to any other conditions laid by any other department.


Chief Fire Officer,
Pune Municipal Corporation.

Copy to : Asst. Engineer (B.C.)
Pune Municipal Corporation.







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M-3

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OFFICE OF THE CHIEF FIRE OFFICER
Pune Municipal Corporation
Out W.No : FB/ 4216
Date : 10/3/2010.



(56 / 2008)

To,
Deshpande Dixit Architects,
Apte Road, Pune.

Sub :- Final N.O.C. for building at S.No. 6/2 & S.No.7, Aundh,
Pune.

(For building B2 { Ht = 43.50 mtrs } Only)

Ref :- Your letter Dtd. 29.09.2009.

Sir,

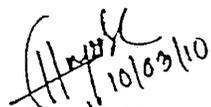
As per your referred letter, visited the proposed site along with Mr. Swapnil on Dt. 05.02.10 and tested the Hydrant system. Hose Reel system with equipments and portable fire extinguishers suggested in Provision N.O.C. FB/790 Dt. 17.06.09 issued by Fire Department.

The suggestions made in Provisional N.O.C. are carried out to my satisfaction and I have No Objection to use the building for proposed purpose.

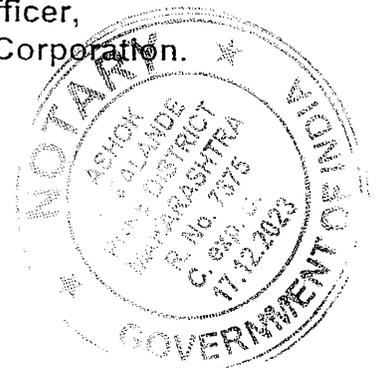
The fire fighting equipments and systems installed in the building should be maintained in high efficiency state and in proper working order at all time during the use of the building by owner or occupier. It will be the responsibility of builder of this project or the occupiers of the building to get the yearly renewal of this Fire NOC after due inspection from the Fire Brigade authorities.

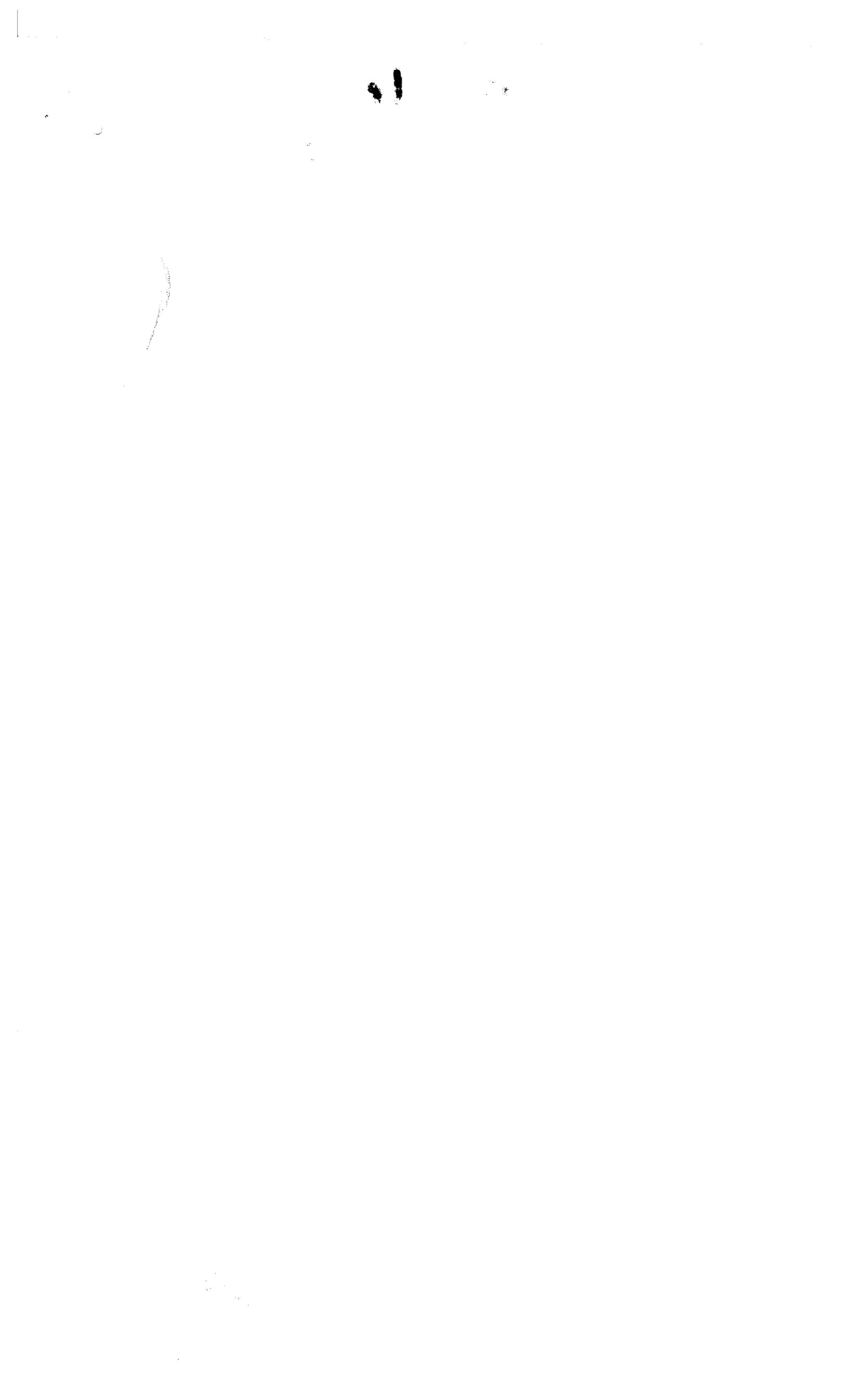
Name of the person, owner, responsible for the building maintenance should be informed to this office. Fire protection system provided in the building should not be removed from the building for any reason.

This no objection is subjected to any other conditions laid by any other department.


Chief Fire Officer,
Pune Municipal Corporation.

Copy to : Asst. Engineer (B.C.)
Pune Municipal Corporation.





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Office of the Chief Fire Officer
Pune Municipal Corporation

Out W.No : FB/ 133)

Date :

31/7/15

(859 / 2011)

To,
Swapnil J. Deshapane Architects,
Prabhat Road, Pune.

Sub:- Final Fire NOC for building at S.No. 6/2 & 7, Aundh, Near Spicer
College, Pune. (For Building C1 & C2 Only)

Ref :- Your Office letter Dt. 04.04.2015.

Sir,

As per your request, visited the proposed site along with Mr. Swapnil Raut on Dt.11.06.2015 and tested the Hydrant system, Hose Reel system with equipments and portable fire extinguishers suggested in Provisional N.O.C. FB/524, Dt. 28.05.2013 issued by Fire Department.

The suggestions made in Provisional N.O.C. are carried out to my satisfaction and I have No Objection to use the building for proposed purpose. Annual Fee is paid by challan no. 27829, Dt. 23.06.15, Rs.2000/- M/s. Master Fire Engineering Pvt.Ltd., Pune has submitted the "FORM A" to this office for the fire prevention, protection & fire fighting system installed in the above said building as per The Maharashtra Fire Prevention & Life Safety Measures Act 2006.

The fire fighting equipments and systems installed in the building should be maintained in high efficiency state and in proper working order at all time during the use of the building by owner or occupier. It will be your responsibility to get the yearly renewal of this Fire NOC after due inspection from the Fire Brigade authorities. The maintenance work of the fire fighting system shall be done by the licensed contractor, having license from Director, Maharashtra Fire services or Chief Fire Officer, Pune Fire Brigade. The list of the licence contractor is available on www.maharashtrafireservices.org.

Name of the person, owner, responsible for the building maintenance should be informed to this office. Fire protection system provided in the building should not be removed from the building for any reason.

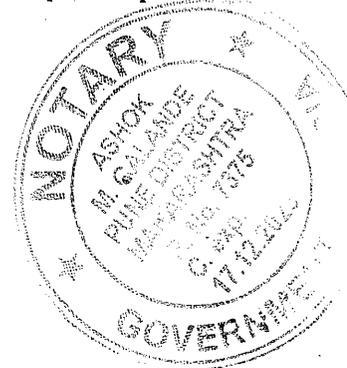
This no objection is subjected to any other conditions laid by any other department.

(Prashant D. Rampise)

Chief Fire Officer

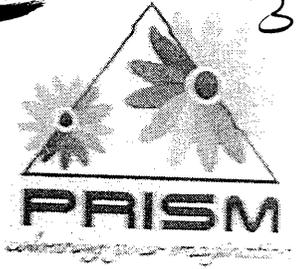
Pune Municipal Corporation.

Copy to : Asst. Engineer (B.C.)
Pune Municipal Corporation.



Annexure-N-2

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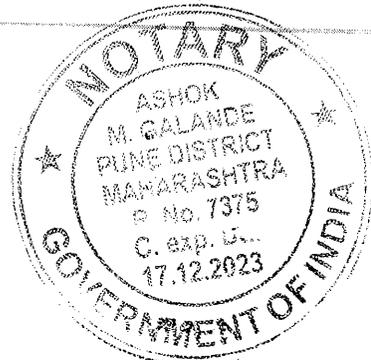
To
Principal Secretary,
Environment Department &
Member Secretary - SEIAA (Maharashtra)

Subject - Additional Reply to the Proposed Directions u/s. 5 of the Environment (Protection) Act, 1986 in continuation of earlier Reply there to.

- Reference - 1. Proposed Directions dated 29/08/2019.
2. Preliminary Reply to the Proposed Directions dated 11/11/2019.
 3. Application made from grant of Environment Clearance dated 09 September, 2019 as per PMC Notice dated 23/09/2019 and 13/12/2019 respectively.
 4. Commencement Certificate No.4407/05 dated 18/03/2006 issued by the Pune Municipal Corporation (PMC) (Survey Number 6/2 and 7 at Aundh, Pune-411007)
 5. Correction of Area in the Commencement Certificate at Survey Number 6/2 and 7 at Aundh, Pune - 411007.
 6. Revised Commencement Certificate Number 2951/06 dated 15/11/2006 issued by the PMC for Survey Number 6/2 and 7 at Aundh, Pune - 411007.
 7. Revised Commencement Certificate Number 1991/07 dated 04/10/2007 issued by the PMC for Survey Number 6/2 and 7 at Aundh, Pune - 411007.
 8. Revised Commencement Certificate Number 1471/09 dated 04/08/2019 issued by the PMC for Survey Number 6/2 and 7 at Aundh, Pune - 411007.



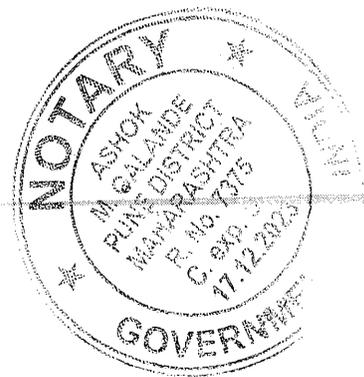
Survey No. 6(Part)+7, Near Spicer College, Aundh, Pune - 411 007, Tel.: 020 - 26883100, 26880900



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9. Revised Commencement Certificate Number 2449/09 dated 04/11/2019 issued by the PMC for Survey Number 6/2 and 7 at Aundh, Pune - 411007.
10. Revised Commencement Certificate Number 3099/10 dated 13/12/2019 issued by the PMC for Survey Number 6/2 and 7 at Aundh, Pune - 411007.
11. Completion Certificate for Buildings Numbers A1, B1 & B3 vide Number 380/135 respectively dated 17/11/2009 along with Architect Certificate.
12. Completion Certificate for Buildings Numbers A2 vide No, BPDZ/Zone-1/152 dated 17/12/2009 along with Architect Certificate.
13. Completion Certificate for Buildings Numbers B2 vide Number OCC/0784/10 dated 05/01/2011 along with Architect Certificate.
14. Commencement Certificate Number 1006/12 dated 25/06/2012 issued by the PMC for Survey Number 6/2 and 7 at Aundh, Pune - 411007.
15. Revised Commencement Certificate Number 0046/15 dated 08/04/2015 issued by the PMC for Survey Number 6/2 and 7 at Aundh, Pune - 411007.
16. Completion Certificate for Buildings Numbers C1 and C2 vide Number OCC/435/15 dated 13/07/2015 along with Architect Certificate.
17. Revised Commencement Certificate No. 2951/06, dated 15/11/2006 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)



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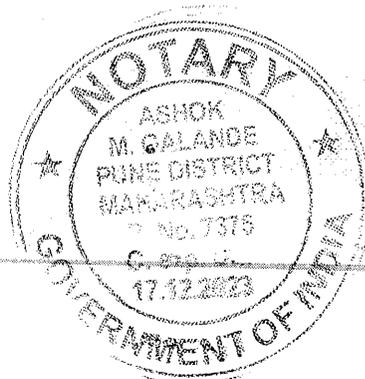
18. Handed over the position of completed constructions and buildings to the respective Societies a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilage Society Formation Certificate No. (TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively after receipt of Completions Certificates.
19. Report of the SEIAA, Maharashtra & MPC Board, Mumbai, dated 20th August, 2020.

Respected Sir,

We have already submitted our preliminary reply dated 11/11/2019 to the Proposed Directions issued by your good self on 29/08/2019 u/s. 5 of the Environment (P) Act 1986, pointing out that we would require to submit further reply after getting necessary information and advice. Accordingly, we are filling this additional reply in continuation of earlier reply detailed 11/11/2019 as under.

1. **Allegation about misleading of to deferent projects having total BUA 65401 Sq.Mtrs.:-**

It is submitted that the total area of the plot is 55862.25 Sq. Mtrs. with FSI and Non FSI in respect of Pristine Prism and Pristine Royal at Survey No. 6/2 and 7 respectively. The area of 4973.74 at Survey No. 6/7 CTS No, 2560 (PT), Village Aundh, Pune - 411007. The copies of Architect Certificate dated 25/10/2019 and 17/08/2020 are enclosed and marked as an Annexure I and II respectively. Therefore, it is incorrect to say that the PP has mis-lead about above projects. In fact, as stated in this reply the Pristine Prism and Pristine Royal at Survey No. 6/2 and 7 respectively. The area of 4973.74 at Survey No. 6/7 CTS No, 2560 (PT), Village Aundh, Pune - 411007 i.e. both the plots are on deferent survey numbers and no question of mis-leading arises. In fact the committee appointed by Hon'ble National Green Tribunal, P.B. New Delhi has stated in clear-



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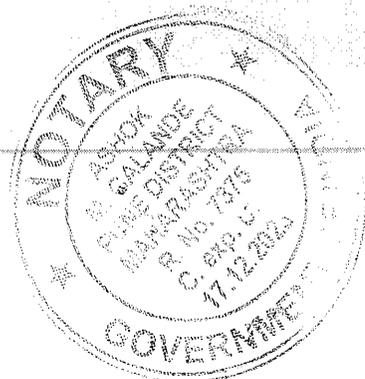
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cut terms that the total BUA of M/s. Pristine Privilege for building A-1 and B-1 is having BUA less than 20000 Sq.Mtrs. therefore no EC is required for this project. The Project-proponent is enclosing herewith the report on the "Points to be Examined prepared by it on the basis of its visit and inspection carried out by the committee of above project, which is marked as an Annexure III.

2. Non-application for EC from the Authorities:-

The project could not applied for grant of prior EC on account of no prior condition of EC has been imposed by the Pune Municipal Corporation in all Commencement Certificates, on the other hand, after verification of our compliance in respect of various conditions imposed in the Commencement Certificates, Occupation Certificates have been issued on (a) Completion Certificate for Buildings A1, B1 & B3 No. 380/135 respectively dated 17/12/2009 along with Architect Certificate, (b) Completion Certificate for Building A2 No. BPDP/ Zone-1/152 dated 17/12/2009 along with Architect Certificate. (c) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate. (d) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate & (e) Completion Certificate for Building C1 & C2 vide No. OCC/0435/15 dated 13/07/2015 along with Architect Certificate.

After time line prescribed for the making of applications for violation of not obtaining prior EC, a number of projects for which, no condition for obtaining prior EC have been imposed in the Commencement Certificates, and they have been granted Completion Certificates, could not able to make application under EIA Violation Notification dated 14/03/2017. Our case falls under this category and therefore, as pointed out by the Environment Department, GoM. and PMC, we have immediately applied for grant of EC subsequent to Completion of our project. But since, no provision for appraisal is prescribed in cases for which EC application is made after 6 Months, our proposal is not been appraised till date. The copies of those Completion Certificates are



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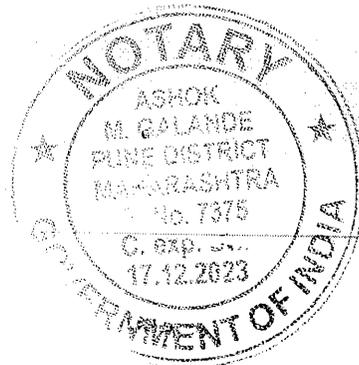
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enclosed herewith and marked as an Annexure - IV to XIII respectively. The copies of Completion Certificates issued by the Pune Municipal Corporation are also enclosed herewith and marked as an Annexure XIV to XVII respectively.

Therefore, it is not correct to say that the project proponent had not deliberately applied for grant of EC. In fact, at that time, in a number of cases, where, prior EC condition was imposed by the EIA Notification, the Local Bodies not having well conversant with the EIA Notification, 2006 till the MPCB issued a circular about not to grant Commencement Certificate till condition about EC is imposed, the Local Bodies were granting Commencement Certificates without prior EC Conditions. In our case, the PMC had imposed the conditions about obtaining EC after completion of our project in all respect and after granting of Occupation Certificates in its notice dated 23/09/2019. A copy of said notice is enclosed for ready reference and marked as an Annexure - XVIII.

3. **Non-application for Consent to Establish and Consent to Operate from the Authorities:-**

We would like to submit most respectfully that we have already completed our construction project in parts as mentioned below and obtained completion certificates as mentioned in the references above from time to time. Thereafter, the Societies i.e. a) Pristine Prism & Pristine Royal & b) Pristine Privilage have been formed and possessions of all the Buildings duly completed, for which PMC has issued Occupation Certificates as mentioned above, have been already handed over to the above Societies i.e. a) Prism Society Formation Certificate No.(TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilage Society Formation Certificate No.(TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively after receipt of Completions Certificates. Therefore, we submit that in view of handing over of the above possessions to the above-mentioned societies, we are unable to stop the constructions, which are already completed and possessions of which are already handed



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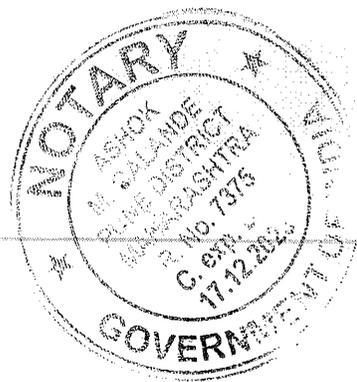
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over after obtaining Occupation Certificates. The copies of formation of Sociates Certificates are enclosed herewith and marked as an Annexure - XIX to XXI respectively.

Since, we have already completed construction in all respect with the provision of STP, OWC and Solar Systems, the PMC has already granted Completion Certificate and thereafter, the possession of the Societies has been handed over to the Societies long back and therefore we are unable to stop the activities of the societies. Similarly, we are unable to apply for grant of consent to establish and operate retrospectively as the possession is not with us. We have therefore requested the MPCB to guide us in what manner, may or may not apply for Consent to Establish and Consent Operate, when the possession of the above societies have already been handed over to the respective societies. Till then, we are unable to apply for Consent to Establish and Consent to Operate retrospectively. We request your good self to kindly guide us in this behalf.

4. **Contention about the Project being affected by Blue Line of Mula River and Buildings A, B, C1 and C2 fall under Blue Flood Line of Mula River:-**

We would like to submit that the practice of showing Flood-Zone by Blue and Red Lines on the Development Plan started in the year 2017. Our projects completed in all respects in the year 2015 and the Pune Municipal Corporation has granted Occupation Certificates as stated above (a) Completion Certificate for Buildings A1, B1 & B3 No. 380/135 respectively dated 17/12/2009 along with Architect Certificate, (b) Completion Certificate for Building A2 No. EPDP/ Zone-1/152 dated 17/12/2009 along with Architect Certificate. (c) Completion Certificate for Building B2 No. CCC/0784/10 dated 05/01/2011 along with Architect Certificate. (d) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate & (e) Completion Certificate for Building C1 & C2 vide No. OCC/0435/15 dated 13/07/2015 along with Architect Certificate. Therefore, we submit



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most respectfully not to treat it as violation of Blue Flood Line. We rely upon the Report on the "Points to be Examine" submitted by the SEIAA, Maharashtra and MPC Board, Mumbai Jointly dated 20/08/2020. A copy of the said report dated 20/08/2020 is enclosed herewith and marked as an Annexure - XXII.

5. **Completion of Part Project in 2012 and 2018 without obtaining Consent to Operate and operating it without C to O :-**

The Reply to this point is already given in point no. 3 and we are waiting for MPCB guidance in this behalf because the possession of the societies is already handed over and the project proponent is no more in possession of any premises.

6. **Contention about Construction carried out without EIA:-**

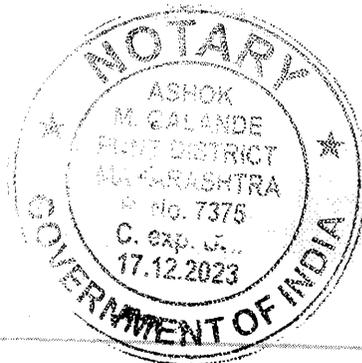
In fact, the construction project does not require to do EIA study. Therefore, the committee constituted by the Hon'ble NGT has not specifically offer any comments in this behalf.

7. **Extraction of ground water from 3 bore wells for construction projects as well as for domestic use of occupied societies and without obtaining permission of competent authority :-**

The committee specifically observed in its report dated 20/08/2020 that during visit no bore wells are observed in the premises of the societies. Now, the above premises are not in the possession of the project proponent and therefore, the project proponent cannot offer any comments for further developments.

8. **Testing of ground water contamination and quality of water etc.:-**

Since no bore wells observed in the premises during the visit of the committee and the project proponent did not involve in any ground water contamination, no question of testing arises. The project proponent already provided STP and OWC to treat Waste Water and Solid Waste as stated above.



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9. **Provision of Solid Waste Management etc.:-**

PP has already installed OWC of 130 KG/D capacity Solid Waste Management for Pristine Prism and 75 KG/D capacity in Pristine Royal. Now the possession is handed over to the societies and therefore, the responsibility to operate OWC is on the societies and not on the project proponent.

10. **Provision of Energy Conservation System:-**

The project proponent has already provided Solar Heater System to all the buildings for Energy Conservation. Similarly, all the buildings have been provided proper ducting and open spaces for the purpose of natural lights.

11. **Provision of Rain Water Harvesting Systems for Ground Water Recharge:-**

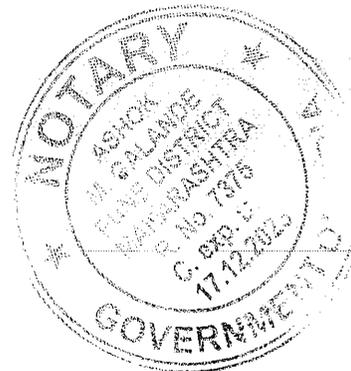
The project proponent has already provided necessary rain water harvesting system. The Certificate about the provision of rain water harvesting system from the Agency from whom the work has been performed is enclosed and marked as an Annexure - XXIII.

12. **Provision of 10% Recreational Open Space on Open Land:-**

The Development Control Rules of PMC provides for Recreational Open Space to be kept and without such provision neither plan is sanctioned nor completion certificate is granted.

13. **Preservation of top layer of fertile soil and testing etc.:-**

All Buildings are already constructed and completed in all respects and thereafter occupation certificates have been granted. Hence, it is submitted that at the time of all these works, top layer has been preserved.



14. **Tree Plantation:-**

The Project Proponent already provided plantation and green belt as per norms and thereafter completion has been granted. Total ... trees have been planted and the photographs of green belt and trees are enclosed herewith and marked as an Annexure - XXXIV collectively. The committee specifically observed that there are numbers of trees in the premises as per the certification of Tree Authority of PMC dated 18/03/...

15. **Provision of Swimming Tank:-**

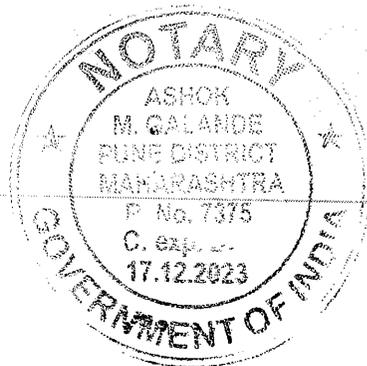
The Swimming Tank has been provided by following due norms and development control rules. Necessary sanction has been granted by the PMC and therefore it does not create any burden on the ground water. There are two swimming pools in Pristine Royal as per approved granted on 03/07/2018.

16. **Six DG Sets and allegation of Air Pollution:-**

All the DG Sets are stand by Arrangements for electricity load shedding whenever required. In fact during last more than 7 years hardly any load shedding occurred and all DG Sets provided with Air Pollution Control Arrangements. Hence the contentions about DG Sets pollution are not correct.

17. **Allegation about unscientific generation and disposal of sewage without STP.:-**

As stated above, STP of the capacity of 160 CMD has been provided in Pristine Prism. Now it is handed over to the societies and therefore, further operation is the responsibility of the societies. Pristine Royal was not required to obtain EC and as per the then prevailing practice, no STP was required and PMC has granted permission to joint it sewerage line of PMC, which further taken to PMC STP. The permission granted by the PMC for joining sewerage line is enclosed and marked as an Annexure - XXV. This possession was handed over to the society long back in the year Therefore it is incorrect to say that unscientific disposal of sewage is disposed of.



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18. Creating Huge burden on Environment alleged: -

The construction was carried out as per the plans sanctioned by the PMC and therefore Occupation Certificates have been issued by the PMC. Hence it is not correct to say that huge burden is created on the Environment. The Project Proponent has already provided STP of the Adequate Capacity and OWC for whatever Solid Waste Generated. Similarly Solar Systems has been provided and made operational for Energy Conservation.

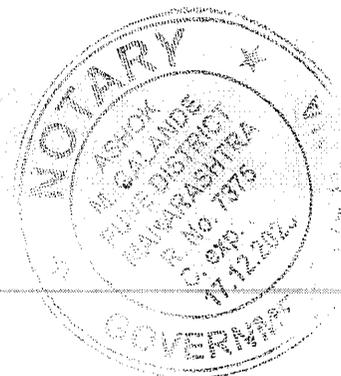


19. Allegation regarding illegal activities and Environmental Violation:-

The Project Proponent has complied with all the conditions imposed in the Commencement Certificate and after verification thereof, the PMC has granted Occupation Certificates. After receipt of Occupation Certificates, the Possession of all the societies have been handed over to the respective societies. Now operation and maintenance of the Waste Management is the responsibility of the respective Societies. Therefore, no illegal activities, given rise to Environmental Violations occurred.

20. Compliance of Commencement Certificate mandating prior Environment Clearance and Consents from MPCB:-

The Project Proponent has already completed the constructions as stated above in all respect and thereafter Occupation Certificates have been granted. After handing over the possession of the premises to the societies, the PMC instead of imposing conditions of prior Environment Clearance, issued notice for the same. However once, the possession is handed over to the societies with Completion Certificates, for which, PMC is collecting Municipal Taxes from the societies, the Project Proponent has no authority to intervene in the societies work and therefore, PP can not apply retrospectively for Consent to Establish and Consent to Operate, when the possession and ownership is with the societies. However, on account of PMC



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asked for prior Environment Clearance as per insistence of the Environment Department, GoM, the PP has applied for EC subsequent to the Completion of work. The SEAC, Maharashtra so far has not apprised the project for violation on account of 6 months period for application was not followed and it has now clarity to deal with such situation. A copy of an application made for grant of EC is enclosed and marked as an Annexure XXVI.

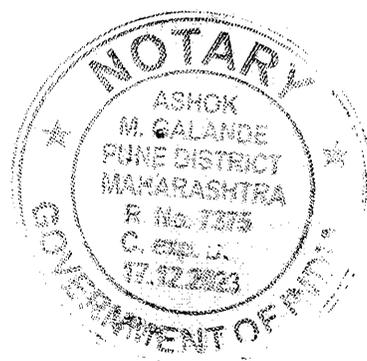
The PP has therefore decided to approach Ministry of Environment, Forest and Climate Change, Government of India, New Delhi to seek further guidance and clarification as to how to proceed in the application made for EC after expiry of 6 months period granted by the MoEF and CC, GoI., for which, no specific provision is there in the Violation Notification of EIA. A copy of said communicating dated 26/10/2020 is enclosed and marked as an Annexure - XXVII.

21. Allegation about not complied with the installation of Environment Infrastructure to avoid Pollution:-

The PP has already provided STP, OWC and Solar System and therefore it is incorrect to say that no Environmental Infrastructure to avoid Pollution.

22. Illegal Tree Cutting:-

The Committee Constituted by the Hon'ble NGT has not reported any illegal Tree Cutting, on the contrary the Committee specifically observed that many trees have been noticed in the premises as per the certification of Tree Authority of PMC dated 18/03/2015, 285 Trees are planted and it appears to be adequate.



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23. Contention about no Approach Road for Fire Engine:-

The PP has already obtained Final Fire NOC form the PMC on 13/07/2015 and earlier on 17/06/2009. The Committee recommended to maneuver Fire Tender in the Premises to Carry out the Rescue Operation.

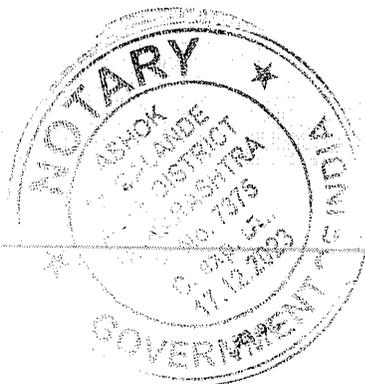
The Provisional NOC specifically provided for Motorable Road and accordingly final NOC was granted for Fire on 03/07/2015 stating that the suggestions made in Provisional Fire NOC have been carried out as reported in the said Final Fire NOC. The copies of Provisional Fire NOC dated 17/06/2009 and Final Fire NOC dated 03/07/20015 are enclosed and marked as an Annexure - XXVIII and XXIX respectively.

24. Provision of Ramp Slope:-

The Committee Constituted by Hon'ble NGT suggested to provide Ramp for inter floor vehicular movement. Since, the PMC already granted Completion Certificate and possession as well as ownership is with the societies, the project proponent has no assess to provide such type of inter-floor vehicular movement.

25. Provision of Site Margins, 15% amenity space under Rules of PMC, Green Belt Development etc. as per the DC Rules:-

The DC Rules have been taken in to consideration by the PMC at the time of grant of Completion Certificates. The PMC informed that the PP has developed project as per the drawings approved by the PMC. All open spaces (Front, Rear and Side) and the recreation open spaces on the Podium are as per approvals granted by the PMC as per DC Rules (1987). The Circular of 15% amenity space is not required as per the DC Rules, 1987. The Green Belt is developed between the river and the DP Road that passes through the plot, as per committee report. The PP has already provided Fire and Safety Systems at site. Fire NOCs are already enclosed.



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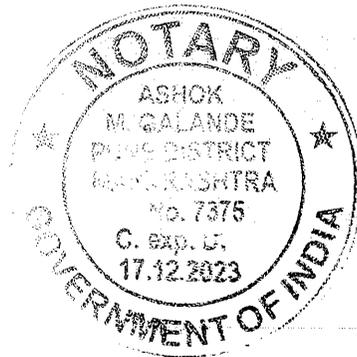
26. Alleged Violation of Environment Act, Sustainable Development by not installing Pollution Control Devices, Traffic Congestion in the area etc.:-

As stated above, the PP has complied with all the conditions imposed in the Commencement Certificates and thereafter only, Completion Certificates have been granted. PP has already provided STP, OWC, Solar System and Green Belts to comply with Environmental Norms and now the possession are handed over to the respective societies. The principals of sustainable Development are followed by providing Pollution Control Devices. Parking Spaces have been provided as per plan sanctioned by the PMC. Therefore, the PP has tried its level best to comply with all conditions stipulated in the Commencement Certificates. If any condition is imposed by the SEIAA, Maharashtra, the PP is ready to comply subject to co-operation given by the societies to implement it in there premises.

27. Preparation of Environment Management Plan, recovery of damage to the Environment, Stoppage of construction permanently etc.:-

The PP has already appointed Accredited MoEF and OC, Govt-Approved Consultant for obtaining EC and also for preparation of Environment Management Plan. It is submitted that the Damage to the Environment if any now a days being worked out as per the criteria laid down by the SEIAA, Maharashtra, which cannot go beyond few percentages. Therefore, it is incorrect to say that Environment Damage is more than Rs. 350,00,00,000/- PP has not adopted any careless and reckless attitude being renowned developer and therefore tried its level best to ensure compliance of all statutory conditions.

Since as stated above every work was done as per the Commencement Certificates and after Verification, Completion Certificate have been issued by the PMC. Now the possession of all premises with ownership have been handed over to above societies with proper Pollution



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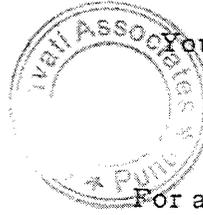
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Control Devices, no circumstances arise for stoppage of further construction. Project Proponent has already applied for Environment Clearance, which is pending on account of no clarity about appraisal of cases in the matter of application for EC made after expiry of period given in the Violation Notification. This is border line case of not obtaining EC on account of no conditions imposed in the Commencement Certificate and issuance of Completion Certificate also with handing over of the possession of premises with ownership to the societies. Hence, lenient view may kindly be taken for grant of EC with reasonable damage as per criteria laid down by the authorities. No further action may kindly be initiated against us.

Thanking You

Pune

Date - 27/10/2020



Yours Sincerely

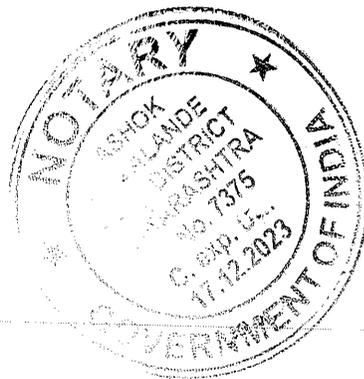
For and on behalf of
For Partner

M/s. Padmavati Associates.

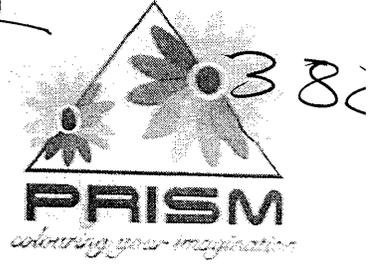


Copy Submitted to -

1. Hon'ble Member Secretary, M.P.C.B. Board, Mumbai.
2. Hon'ble Chairman, SEIAA, Maharashtra, Mantralaya.
2. Hon'ble Municipal Commissioner, Pune Municipal Corporation.
3. Joint Director (WPC), M.P.C. Board, Mumbai.
4. Executive Engineer, Office of the City Engineer, Building permission Department, Pune Municipal Corporation, Pune.
5. The Sub-Regional Officer, M.P.C.B. Board, Pune - I



Annexure - 0



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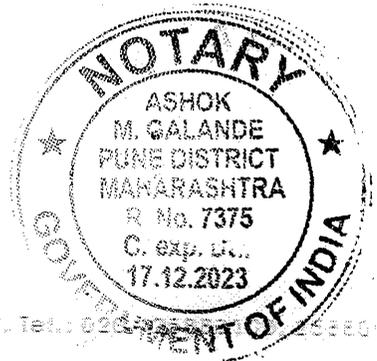
To,
Secretary,
Ministry of Environment,
Forest and Climate Change,
Government of India, 166,
JOR Eagh Rd, Block 17, Lodi Colony,
New Delhi, Delhi 110003

Subject - Procedure for appraisal of the Application of Environment Clearance along with Form - I and Form IA submitted to Ministry of Environment, Forest and Climate Change, Government of India in respect of M/s. Padmavati Associates at S.No. 6/2, Part - 7, Near Spicer College, Aundh, Taluka - Haveli, District - Pune - 411007. (Maharashtra).

- Reference - 1) EIA Notification Dated 14/03/2017 for finalization of the process for appraisal of violation of projects require to obtain prior Environment Clarence.
- 2) Preposed Direction issued by the Principal Secretary, Environment Department and Member Secretary - SEIAA, Maharashtra. Dated 29/08/2019.
- 3) Application for prior Environmental Clarence in Form - I along with Form - IA, dated 09/09/2019 in favor of M/s. Padmavati Associates, S.No. 6/2, Part - 7, Near Spicer College, Aundh, Taluka - Haveli, District - Pune - 411007. (Maharashtra).
- 4) Acknowledgement Slip for EC Application.
Proposal No. - SIA/MH/MIS/117270/2019

Respected Sir,

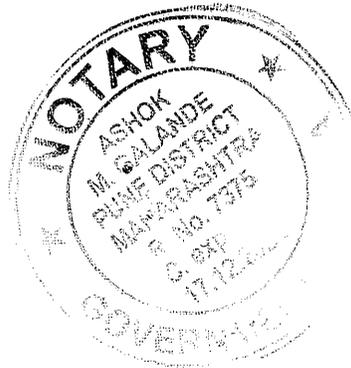
We would like to refer to our Application for prior Environmental Clarence in Form - I along with Form - IA, dated 09/09/2019 in favor of M/s. Padmavati Associates, S.No. 6/2, Part - 7, Near Spicer College, Aundh, Taluka - Haveli, District - Pune - 411007. (Maharashtra) in compliance of the proposed direction issued by the Principal Secretary, Environment Department Government of Maharashtra, dated 29/08/2019. We would like to submit representation to your Honor as under.



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- 1) We would like to submit most respectfully that we have already completed our construction project in parts as mentioned below and obtained completion certificates as mentioned in the references above from time to time. Thereafter, the Societies i.e. a) Pristine Prism & Pristine Royal & b) Pristine Privilage have been formed and possessions of all the Buildings duly completed, for which PMC has issued Occupation Certificates as mentioned above, have been already handed over to the above Societies i.e. a) Prism Society Formation Certificate No.(TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilage Society Formation Certificate No.(TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively after receipt of Completions Certificates. Therefore, we submit that in view of handing over of the above possessions to the above-mentioned societies, we are unable to stop the constructions, which are already completed and possessions of which are already handed over after obtaining Occupation Certificates. The copies of formation of Sociates Certificates are enclosed herewith and marked as an **Annexure - A B & C** respectively.
- 2) Since, we have already completed construction in all respect with the provision of STP, OWC and Solar Systems, the PMC has already granted Completion Certificate and thereafter, the possession of the Societies has been handed over to the Societies long back and therefore we are unable to stop the activities of the societies. Similarly, we are unable to apply for grant of consent to establish and operate retrospectively as the possession is not with us. We have therefore requested the MPCB to guide us in what manner, may or may not apply for Consent to Establish and Consent Operate, when the possession of the above societies have already been handed over to the respective societies. Till then, we are unable to apply for Consent to Establish and Consent to Operate retrospectively. We request your good self to kindly guide us in this behalf.
- 3) We have received proposed directions dated 29/08/2019 from the Principal Secretary, Environment Department, Government of Maharashtra on the basis of one complaint received from Mr. Tanaji Gambhire through Mr. Nitin Lonkar Advocate, dated 07/08/2019. A copy of the said proposed directions, dated 29/08/2019 is enclosed **Annexure - D**.

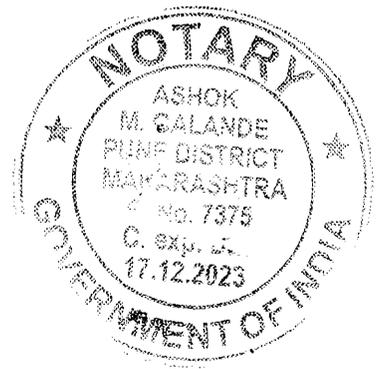


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4) In compliance of the said notice dated 29/08/2019, we have applied for grant of an Environment Clearance on 09/09/2019 in favor of M/s. Padmavati Associates, S.No. 6/2, Part - 7, Near Spicer College, Aundh, Taluka - Haveli, District - Pune - 411007. (Maharashtra) in spite of the fact that we have already completed construction of the project, which is subject matter of the proposed directions and Pune Municipal Corporation has already issued Occupation Certificate in view of Completion of the construction as per the Commencement Certificates issued by it as explained below -

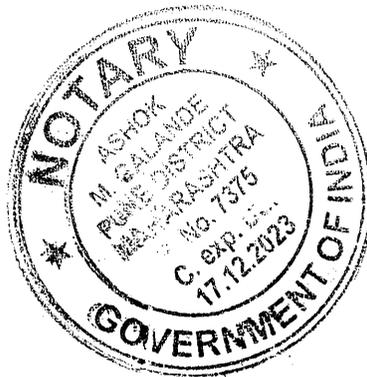
- (i) We have been granted Commencement Certificates with Revision thereof by the PMC from time to time The copies thereof are enclosed herewith and marked as an Annexure - B-1 to B-8 respectively, which are reproduced as under-
 - a) Commencement Certificate No. 4407/05, dated 18/03/2006 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 - b) Revised Commencement Certificate No. 2951/06, dated 15/11/2006 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 - c) Revised Commencement Certificate No. 1991/07, dated 04/10/2007 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 - d) Revised Commencement Certificate No. 1471/09, dated 04/08/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 - e) Revised Commencement Certificate No. 2449/09, dated 04/11/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
 - f) Revised Commencement Certificate No. 3099/10, dated 13/12/2019 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)



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- g) Commencement Certificate No. 1006/12, dated 25/06/2012 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- h) Revised Commencement Certificate No. 0046/15 dated 08/04/2015 issued by PMC. (S. No. 6/2 & 7 at Aundh, Pune - 411007)
- (ii) Our projects completed in all respects in the year 2015 and the Pune Municipal Corporation has granted Occupation Certificates as stated above (a) Completion Certificate for Buildings A1, B1 & B3 No. 380/135 respectively dated 17/12/2009 along with Architect Certificate, (b) Completion Certificate for Building A2 No. BPDP/ Zone-1/152 dated 17/12/2009 along with Architect Certificate. (c) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate. (d) Completion Certificate for Building B2 No. OCC/0784/10 dated 05/01/2011 along with Architect Certificate & (e) Completion Certificate for Building C1 & C2 vide No. OCC/0435/15 dated 13/07/2015 along with Architect Certificate. Therefore, we submit most respectfully not to treat it as violation of Blue Flood Line. We rely upon the Report on the "Points to be Examine" submitted by the SEIAA, Maharashtra and MPC Board, Mumbai Jointly dated 20/08/2020. A copy of the said report dated 20/08/2020 is enclosed herewith and marked as an **Annexure - E**.
- (iii) We submit that the above societies have been formed and duly registered after completion of the above constructions as per the conditions imposed in the Commencement Certificates and therefore Completion Certificates have also been issued by the PMC. The copies of the formation of above Societies vide a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilage Society Formation Certificate No. (TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively.

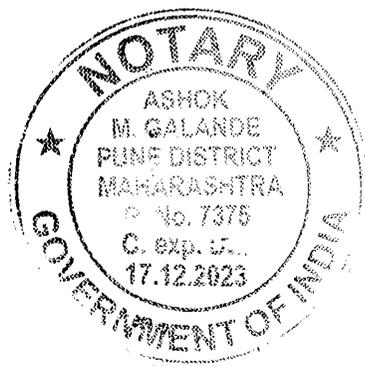


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- (iv) We have already complied with all Environmental Conditions stipulated in the Commencement Certificate as under -
- a) With Reference to Installation OWC at Pristine Royal Project, it is submitted that the possession of all the completed portion as stated in para 4 mentioned as already handed over the possession of above premises to the a) Prism Society Formation Certificate No. (TC)/12038/2012-2013 dated 28/12/2012 & b) Pristine Privilege Society Formation Certificate No. (TC)/17645/2016-17 & c) Pristine Royal Society Formation Certificate (TC)/18948/2018-19 dated 14/06/2018 respectively. Therefore, it is now the responsibility of the societies, whom, M/s. Padmavati Associates have already handed over the possession of the premises along with OWC. No more control or ownership of M/s. Padmavati Associates remain on the above societies and OWC.
- b) We have already installed 160 CMD Capacity STP in the premises of M/s. Pristine Prism Project and after making it operational, handed over it along with the premises to the societies with ownership. Therefore here also no more control or ownership of M/s. Padmavati Associates remain on the above societies and STP. The said societies are now responsible to operate and maintain it. In fact, long back, the possessions of the societies with the Pollution Control Devices have been handed over with ownership.
- c) We are not now in possession and ownership of any of the premises of above societies and therefore we are not discharging any untreated domestic effluent in to PMC Sewer line.
- d) We have already provided STP of the capacity of 160 CMD for M/s. Pristine Prism & for M/s. Pristine Royal Projects we had connected the Sewage Line to the Corporation Drainage Systems as per permission. Therefore, it is humbly stated that it is not correct to say that we have not provided STP to treat the domestic effluent. We have provided separate OWC for

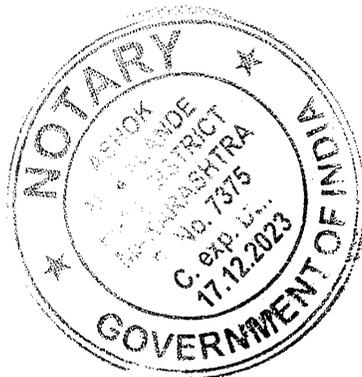


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M/s. Pristine Royal and M/s. Pristine Prism Projects. The Photographs of joint STP and Separate OWCs of both the societies are enclosed herewith and marked as an Annexure - 'F-1' to 'F-3' respectively.

- 5) We have been given to understand that our application for Environment Clearance has been transferred to the SEIAA and SEAC, Maharashtra for further appraisal. However since then, it is pending with the SEAC and SEIAA, Maharashtra on account of no reasons being communicated to us about pendency of the said application.
- 6) We have carefully gone through the EIA Notification Dated 14/03/2017 for finalization of the process for appraisal of violation of projects require to obtain prior Environment Clearance. It appears that since the violation notification specifically provides at clause 14 that the project or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification, therefore our application for EC violation not being appraised till date. We therefore request your good self to kindly issue appropriate guidelines for violation cases like us, which are border line cases after coming in to force violation notification applied for EC after expiry of 6 months period mentioned in clause 14 of the said notification dated 14/03/2017 and where on account of Occupation Certificates issued by the Town Planning Authority, we have already handed over the possession of the premises to the societies as stated above.
- 7) Since as stated above every work was done as per the Commencement Certificates and after Verification, Completion Certificate have been issued by the PMC. Now the possession of all premises with ownership have been handed over to above societies with proper Pollution Control Devices, no circumstances arise for stoppage of further construction. Project Proponent has already applied for Environment Clearance, which is pending on account of no clarity about appraisal of cases in the matter of application for EC made after expiry of period given in the Violation Notification.

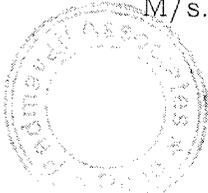


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This is border line case of not obtaining EC on account of no conditions imposed in the Commencement Certificate and issuance of Completion Certificate also with handing over of the possession of premises with ownership to the societies. Hence, lenient view may kindly be taken for grant of EC with reasonable damage as per criteria laid down by the authorities. No further action may kindly be initiated against us.

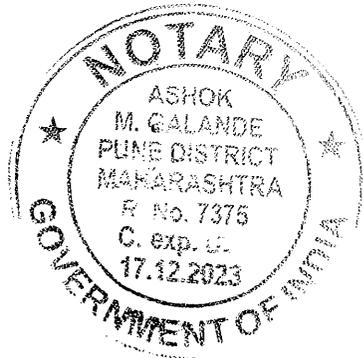
Dated this 26/10/2020 at Pune.

For and on behalf of
M/s. Padmavati Associates

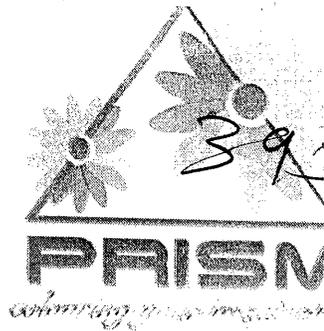


A handwritten signature in black ink, appearing to be "Sachin".

Authorized Signatory



Annexure-N1



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Hon. Chairman,
SEIAA (Maharashtra)
217, Mantralaya,
Mumbai - 32

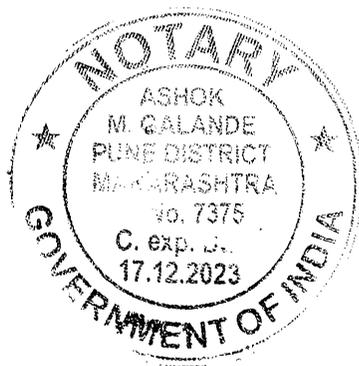
06/09/2019

Sir,

We would like to bring to notice to your esteem office that the Notification 804 (A) issued vide Gazette of India dated 14/03/2017 and concerned Office Memorandum for implementation of Notification S.O. 1030 (E) dated 08/03/2018 has provided the application window until 6 months from the date of issue i.e. up to 13/09/2018.

We in lieu of expiry of the aforesaid date seek the presentation for TOR (Terms of Reference) from the SEAC - III (Maharashtra) / directions from SEIAA to proceed and hence the application


Project Proponent



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भारतीय डाक



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